Dy.No. 457/PPEMS
★ 05.11.24

S.No. 20(A)

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PROGRESSIVE ELECTORAL TRUST

(Registered under S. 25 of the Companies Act, 1956 – CIN U93000MH2014NPL252077)
PAN: AAHCP5468K; CBDT approval vide Order No. 173/49/2023-ITA-1 dt. 20.10.2023
Registered Office:
ELPHINSTONE BUILDING, 10 VEER NARIMAN ROAD, FORT, MUMBAI 400001
Phone: 6665 7751 Facsimile 6665 8080 Email: progressiveelectoraltrust@gmail.com

October 25, 2024

भारत निर्वाचन आयोग/Election Commission of India
प्राप्त एवं निर्गम अनुभा
R & I Section
29 OCT 2024
361976
COMPUTER Dy. No.
नई दिल्ली/New Delhi

To 10-40 AM

Election Commission of India,
Nirvachan Sadan,
Ashoka Road,
New Delhi 110001

Dear Sir,

Sub: Submission of Annual Return for FY 2023-24
PROGRESSIVE ELECTORAL TRUST PAN NO. AAHCP5468K

We would like to invite your kind attention to the direction issued by your good office *vide* letter No. 56/Electoral Trust/2014/PPEMS dated 6th June 2014.

In terms of para 2 of the aforesaid directive, Progressive Electoral Trust has been submitting the Annual Report and Audit Report in Form 10BC every year before the due date for furnishing of Return of Income for the relevant Assessment Year.

In line with the above, we are enclosing herewith the following documents:-

1. The Annual Report of contribution for FY 2023-24 as per the format (enclosed as "Annexure").
2. Copy of Income Tax Return together with Audit Report in Form 10BC for FY 2023-24 duly filed with the Income Tax Authorities.

We would like to inform that there was no contribution made during FY 2023-24.

We wish to submit that we are in receipt of your letter No 56/Electoral Trust/IEMS/2023/PPEMS dated 06th September 2023 as per which we are required to file our Annual
Report of Contribution vide online mode.While online filing of the report, the enclosures mention as follows:
1) .....
2) .....
3) The above report with all enclosures and compare with all details are also to be filed in soft copy in a CD/pendrive.

Accordingly, a copy of the report filed online is enclosed in a pendrive.

Further, CBDT has vide Order No. 173/49/2023-ITA-1 dt. 20.10.2023 has awarded its approval u/s 2(22AAA) of the Income tax Act, 1961 for the period AY 2024-25 to AY 2026-27. Copy of the said approval is also attached herewith. However, we wish to submit that in Part A(2) of the report filed online the details mentioned are 'Date of approval by CBDT and period for which approved : 25 Oct 2024 (AY 2021-22 to AY 2026-27)'.

PROGRESSIVE ELECTORAL TRUST

(Registered under S. 25 of the Companies Act, 1956 – CIN U93000MH2014NPL252077)
PAN: AAHCP5468K; CBDT approval vide Order No. 173/49/2023-ITA-1 dt. 20.10.2023
Registered Office:
ELPHINSTONE BUILDING, 10 VEER NARIMAN ROAD, FORT, MUMBAI 400001
Phone: 6665 7751 Facsimile 6665 8080 Email: progressiveelectoraltrust@gmail.com

Requesting you to kindly take the above documents on record vide physical & online mode and treat the same as due compliance of the directives dated 6th June 2014.

For PROGRESSIVE ELECTORAL TRUST

Jehangir N Mistry
DIRECTOR
DIN: 06765872

Encl: as above

PROGRESSIVE ELECTORAL TRUST

(Registered under S. 25 of the Companies Act, 1956 – CIN U93000MH2014NPL252077)
PAN: AAHCP5468K; CBDT approval vide Order No. 173/49/2023-ITA-1 dt. 20.10.2023
Registered Office:
ELPHINSTONE BUILDING, 10 VEER NARIMAN ROAD, FORT, MUMBAI 400001
Phone: 6665 7751 Facsimile 6665 8080 Email: progressiveelectoraltrust@gmail.com

Annexure

(See Para 2 of the ECI's direction vide it's letter No. 56/Electoral Trust/2014/PPEMS dated 6th June 2014)

[This report should be filed with the Election Commission of India before the due date for furnishing of Return of Income of the Electoral Trusts for the relevant Assessment Year]

PART - A

1. Name and address of the Electoral Trust : PROGRESSIVE ELECTORAL TRUST

2. Date of approval by CBDT and period for which approved: : October 20, 2023 (For A.Y. 2024-25 to A.Y. 2026-27)

3. Permanent Account Number (PAN) : AAHCP5468K

4. Income Tax Ward/Circle where the audit report in Form No. 1OBC is submitted by the electoral trust in compliance with Rule 17CA of Income-tax Rule,1962 filed : EXEM.WARD 2(2), MUMBAI

5. (a) Financial year for which the contribution report is being submitted: : 2023-24

6. Abstract of Donations:

Sr. No.	Description	Total Amount (In Rupees) for the financial year
1	Total contributions received from all sources permissible under Rule 17CA of Income Tax Rule 1962	NIL
2	Total donations paid/disbursed to the political parties	NIL

7. Where the contributor is a company, the conditions laid down under section 182 of the Companies Act, 2013 have been complied with by each company; and the certificate to this effect obtained from each company is annexed as per the enclosed list of such companies. **Not Applicable**

PROGRESSIVE ELECTORAL TRUST

(Registered under S. 25 of the Companies Act, 1956 – CIN U93000MH2014NPL252077)
PAN: AAHCP5468K; CBDT approval vide Order No. 173/49/2023-ITA-1 dt. 20.10.2023
Registered Office:
ELPHINSTONE BUILDING, 10 VEER NARIMAN ROAD, FORT, MUMBAI 400001
Phone: 6665 7751 Facsimile 6665 8080 Email: progressiveelectoraltrust@gmail.com

PART B

Details of contributions received in the Financial Year 2023-24

Sr. No.	Name and complete address of the person/ company/entity making contribution	PAN	Amount of contribution (Rs.)	Date	Mode of contribution
	NIL				

PART C

Details of Donations made by the Electoral Trust to Political Parties in the Financial Year 2023-24

Sr. No.	Name of the Political Party	PAN	Amount Distributed (Rs.)	Date	Mode
	NIL				

PROGRESSIVE ELECTORAL TRUST

(Registered under S. 25 of the Companies Act, 1956 – CIN U93000MH2014NPL252077)
PAN: AAHCP5468K; CBDT approval vide Order No. 173/49/2023-ITA-1 dt. 20.10.2023
Registered Office:
ELPHINSTONE BUILDING, 10 VEER NARIMAN ROAD, FORT, MUMBAI 400001
Phone: 6665 7751 Facsimile 6665 8080 Email: progressiveelectoraltrust@gmail.com

PART – D

VERIFICATION

I, Jehangir Nariman Mistry, son of Nariman Mistry solemnly declare that:

(i) no contribution has been received directly or indirectly from any foreign source defined under clause (e) of Section (2) of the Foreign Contribution (Regulations) Act 1976 (49 of 1976),

(ii) no contribution has been received from a Government Company or Local Authority or artificial juridical person wholly or partly funded by the Government, as prohibited under Section 29B of Representation of the People Act, 1951;

(iii) The figures shown in Item 6 of Part - A above are as per the audit report in Form 10 BC under (sub-rule (12) of Rule I7CA) of the Income-tax Rules, 1962 for the above mentioned financial year;

(iv) A copy of the audit report in Form 10 BC under (sub-rule (12) of rule 17CA) for the above mentioned financial year is enclosed.

(v) the information given in this report is correct, complete and truly stated, to the best of my knowledge and belief.

I further declare that I am verifying this report in my capacity as Director on behalf of the Progressive Electoral Trust and I am competent to do so.

For Progressive Electoral Trust

Jehangir N Mistry
Director
DIN: 06765872

Date: October 25, 2024
Place: Mumbai

Enclosure:

1. Copy of the audit report in Form 10BC under (sub-rule (12) of Rule I7CA) for the above mentioned financial year
2. The above Report with all enclosures and complete with all details are also to be filed in soft copy with data base format.

ANNEXURE

(See Para 2 of the ECI's direction vide it's letter No. 56/Electoral Trust/2014/PPEMS dates 6th June 2014)
[This report should be filed with Election Commission of India before the due date for furnishing of Return of Income of the Electoral Trusts for the relevant Assessment Year]

PART-A

1. Name of the Electoral Trust: **PROGRESSIVE ELECTORAL TRUST**

2. Address of the Electoral Trust: **ELPHINSTONE BUILDING, 10 VEER NARIMAN ROAD, FORT**

3. Date of approval by CBDT and period for which approved: **25 Oct 2024 (2021-22 to 2026-27)**

4. Permanent Account Number: **AAHCP5468K**

5. Income Tax Ward/Circle where the audit report in Form No. 10BC is submitted by the electoral trust in compliance with Rule 17CA of Income tax Rule, 1962 filed:

6. Financial year for which the contribution report is being submitted: **2023-24**

7. Total amount (in Rupees) for the financial year:

S. No	Description	Total amount (In Rupees for the financial year)
(I)	Total contribution received from all sources permissible under rule 17CA of Income Tax Rule 1962	0.00
(I)	Total donation paid/disbursed to the political parties	0.00

8. Where the contributer is a company, the conditions laid down under Section 182 of Company Act 2013 have been compiled with by each company; and the certificate to this effect obtained from each company is annexed as per the enclosed list of such companies.

This document is digitally signed.

PART-B

Details of contributions received in the financial year

The details of contributions received during the Financial Year are as under:

S No.	Name & complete address of the person/company/entity making contribution	PAN	Amount of contribution(Rs.)	Date	Mode of contribution
Nil					

PART-C

Details of Donation made by the Electoral Trust to political parties in the Financial Year

S No.	Name of the Political Party	PAN	Amount distributed (Rs)	Date	Mode
Nil					

This document is digitally signed.

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PART-D
(Verification)

I, **JEHANGIR NARIMAN MISTRY** , son/daughter of **NARIMAN MISTRY** solemnly declare that;

i. No contribution has been received directly or indirectly from any forign source defined under clause (e) of Section (2) of the Foreign Cntribution (Regulation) Act 1976 (46 of 1976);
ii. No contribution has been received from a Government Company or Local Authority or artificial juridical person wholly or partly funded by the Government, as prohibited under Section 29B of Representation of People Act 1951;
iii. The figures shown in Item 6 of Part-A above are as per audit report in Form 10BC under (sub-rule (12) of rule 17CA) of the Income-tax rules, 1962 for the above mentioned financial year;
iv. A copy of the audit report in Form 10BC under (sub-rule (12) of rule 17CA) for the above mentioned financial year is encluded.
v. The information given in this report is correct, complete and truly stated, to the best of my knowledge and belief.

I further declare that i am verifying this report in my capacity as DIRECTOR on behalf of the Electoral Trust named above and I am compotent to do so.

(Signature of Authorized person on behalf of the Electoral Trust)

Name: **JEHANGIR NARIMAN MISTRY**

Designation: **DIRECTOR**

Date: **23 Oct 2024**

Place: **MUMBAI**

Enclosure:

1. Certificates from the companies under Section 182 of Companies Act, 2013 and the list of such companies.
2. Copy of the audit report in Form 10 BC under (sub-rule (12) of rule 17CA) for the above mentioned financial year.
3. The above Report with all enclosures and compare with all details are also to be filled in soft copy in a CD/pendrive with database format.

eSigned by: JEHANGIR NARIMAN MISTRY
Date: 25-10-2024
05:02 pm

This document is digitally signed.

PROGRESSIVE ELECTORAL TRUST

Annual Report 2023-24

Registered office: Elphinstone Building, 10 Veer Nariman Road, Fort, Mumbai 400001

CIN: U93000MH2014NPL252077

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PROGRESSIVE ELECTORAL TRUST

Board of Directors:
Mr. J. N. Mistry (DIN: 06765872)
Mr. Suhail Nathani (DIN: 01089938)

Statutory Auditors:
Jayantilal Thakkar & Co.

Registered Office:
Elphinstone Building
10, Veer Nariman Road,
Fort, Mumbai 400 001

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NOTICE

Notice is hereby given that the Tenth Annual General Meeting of Progressive Electoral Trust will be held on Friday, August 30, 2024 at 12.00 pm at Bombay House, Homi Mody Street, Mumbai 400 001, to transact the following ordinary business -

1. To receive, consider and adopt the Audited Financial Statements of the Company for the for the financial year ended March 31, 2024, together with the reports of the Board of Directors and the Auditors thereon

2. To appoint a Director in place of Mr. Jehangir N Mistry (DIN 06765872), who retires by rotation and being eligible, offers himself for re-appointment

3. To appoint a Director in place of Mr. Suhail Amin Nathani (DIN 01089938), who retires by rotation and being eligible, offers himself for re-appointment

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NOTES:

1. **A MEMBER ENTITLED TO ATTEND AND VOTE AT THE ANNUAL GENERAL MEETING (AGM) IS ENTITLED TO APPOINT A PROXY TO ATTEND AND VOTE ON HIS/HER BEHALF AND THE PROXY NEED NOT BE A MEMBER.**

2. The instrument appointing the proxy should, however, be deposited at the registered office of the company, duly completed, stamped and signed before the commencement of the meeting.

3. A person can act as a proxy on behalf of Members not exceeding fifty and holding in the aggregate not more than ten percent of the total share capital of the Company carrying voting rights. In case a proxy is proposed to be appointed by a member holding more than ten percent of the total share capital of the Company carrying voting rights, then such proxy shall not act as a proxy for any other person or Member.

4. Corporate Members intending to send their authorised representatives to attend the AGM are requested to send to the Company, a certified copy of their Resolution authorising their representative to attend and vote on their behalf at the AGM. Members, Proxies and Authorised Representatives are requested to bring the duly completed Attendance Slip enclosed herewith to attend the AGM.

5. All the statutory registers maintained under the Act and all other documents referred to in the notice, will be available for inspection by the members of the Company at Registered office of the Company during business hours (i.e. from 9.30 a.m. to 5.30 p.m. on all weekdays) up to the date of AGM and will also be available during the AGM.

6. Notice of the AGM is being sent by electronic mode to its Members, unless any Member has requested for a physical copy of the same.

7. Attendance Slip, Proxy Form and the Route Map showing directions to reach the venue of the AGM are annexed hereto.

By Order of the Board of Directors

Jehangir N Mistry
Director
DIN: 06765872

Place: Mumbai
Date: August 6, 2024

Registered office:

Elphinstone Building,
10 Veer Nariman Road,
Fort, Mumbai 400001
CIN: U93000MH2014NPL252077

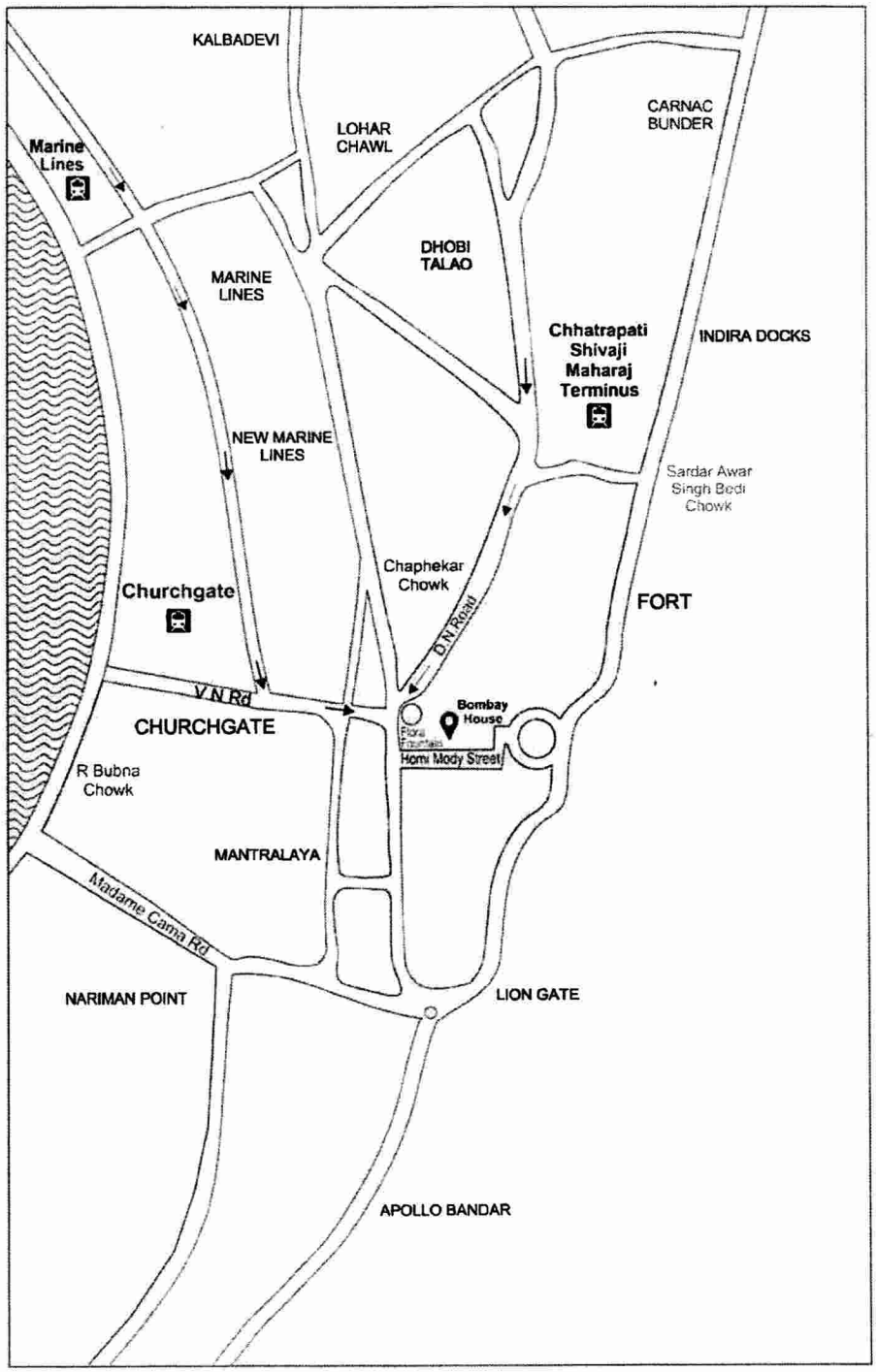
Bombay House Route Map

Prominent Landmark: Near Flora Fountain

ROUTE MAP

AGM Venue

Bombay House
24, Homi Mody Street
Mumbai 400 001



PROGRESSIVE ELECTORAL TRUST

Corporate Identity No. (CIN): U93000MH2014NPL252077
Registered Office: Elphinstone Building, 10 Veer Nariman Road,
Fort, Mumbai 400001

ATTENDANCE SLIP

(To be presented at the entrance)

I/We hereby record my/our presence at the Tenth Annual General Meeting of the Company to be held on Friday, August 30, 2024 at 12.00 pm at Bombay House, Homi Mody Street, Mumbai 400 001

Folio No. _____

Name of the Member _____ Signature _____

Name of the Proxyholder _____ Signature _____

1. Only Member/Proxyholder can attend the Meeting.
2. Member/Proxyholder should bring his/her copy of the Annual Report for reference at the Meeting.

PROGRESSIVE ELECTORAL TRUST

Corporate Identity No. (CIN): U93000MH2014NPL252077
Registered Office: Elphinstone Building, 10 Veer Nariman Road,
Fort, Mumbai 400001

PROXY FORM

[Pursuant to Section 105(6) of the Companies Act, 2013 and Rule 19(3) of the Companies (Management and Administration) Rules, 2014]

Name of the Member(s) : _____

Registered address : _____

E-mail Id : _____ Folio No. _____

I/We, being the member(s) of Progressive Electoral Trust, holding _____ shares, hereby appoint

1. Name: _____ E-mail Id: _____

   Address: _____

   _____ Signature: _____

   or failing him/her

2. Name: _____ E-mail Id: _____

   Address: _____

   _____ Signature: _____

   or failing him/her

3. Name: _____ E-mail Id: _____

   Address: _____

   _____ Signature: _____

as my/our proxy to attend and vote (on a poll) for me/us and on my/our behalf at the Tenth Annual General Meeting of the Company to be held on Friday, August 30, 2024 at 12.00 pm at Bombay House, Homi Mody Street, Mumbai 400 001 and at any adjournment thereof in respect of such Resolutions as are indicated below:

1. To receive, consider and adopt the Audited Financial Statements of the Company for the for the financial year ended March 31, 2024, together with the reports of the Board of Directors and the Auditors thereon
2. To appoint a Director in place of Mr. Jehangir N Mistry (DIN 06765872), who retires by rotation and being eligible, offers himself for re-appointment
3. To appoint a Director in place of Mr. Suhail Nathani (DIN 01089938), who retires by rotation and being eligible, offers himself for re-appointment

Signed this_____day of_____2024

Affix Revenue Stamp

Signature of Shareholder_____Signature of Proxyholder(s) _____

Note:
This Form in order to be effective should be duly completed and deposited at the Registered Office of the Company at Elphinstone Building, 10 Veer Nariman Road, Fort, Mumbai 400001.

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PROGRESSIVE ELECTORAL TRUST

BOARD'S REPORT

TO THE MEMBERS OF PROGRESSIVE ELECTORAL TRUST

The Directors present the Tenth Board's Report along with the Audited Financial Statements of the Progressive Electoral Trust ("the Company") for the financial year ended March 31, 2024.

1. BACKGROUND

In accordance with the provisions of the Electoral Trusts Scheme, 2013, notified by the Central Government, the Company was incorporated on January 15, 2014, under Section 25 of the Companies Act, 1956, as a private company, limited by guarantee, with the objective of distributing the contributions it receives to eligible political parties registered under Section 29A of the Representation of the People Act, 1951.

2. FINANCIAL RESULTS

(Amount in Rs.)

Particulars	For the year ended March 31, 2024	For the year ended March 31, 2023
Total Contributions received	Nil	Nil
Funds distributed to eligible Political Parties	Nil	Nil
Other Expenses	22,300	57,300
Surplus/(Deficit) before Tax	(22,300)	(57,300)
Balance in Reserves and Surplus	12,080	34,400

3. OPERATIONS

During the year under review, the Company has not received any contributions.

4. DIVIDEND

The Company being registered under Section 25 of the Companies Act, 1956, which corresponds to Section 8 of the Companies Act, 2013("Act"), is restricted from distributing any amount as dividend to its members.

5. SHARE CAPITAL

The Company is limited by guarantee and does not have share capital.

6. NUMBER OF BOARD MEETINGS AND ATTENDANCE THEREIN

Three Board meetings were held during the financial year 2023-24 on July 13, 2023, January 9, 2024, and March 14, 2024.

No sitting fee or commission is paid to any Director.

Details of meetings attended by the Directors are given below:

Name	No. of Meetings during FY 2023-24	
	Held	Attended
Mr. Jehangir N Mistry	3	3
Mr. Suhail Nathani	3	3

7. RISK MANAGEMENT POLICY

The Company has formulated a Risk Management Policy for the activities of the Company, which has been approved by the Board of Directors.

8. INTERNAL CONTROL SYSTEMS AND THEIR ADEQUACY

The Company's internal control system is commensurate with the activities and functions carried out by the Company.

9. AMENDMENT TO THE ARTICLES OF ASSOCIATION OF THE COMPANY

The Members at its Extra-Ordinary General Meeting held on March 14, 2024, altered Article 13 of the Articles of Association of the Company.

10. ENERGY CONSERVATION, TECHNOLOGY ABSORPTION AND FOREIGN EXCHANGE EARNINGS AND OUTGO

(i) CONSERVATION OF ENERGY:

The Company's activities involve low energy consumption. However, efforts are continuously made to conserve energy.

(ii) TECHNOLOGY ABSORPTION:

Considering the activity of the Company, there is no material information on technology absorption to be furnished.

(iii)FOREIGN EXCHANGE EARNINGS AND OUTGO:

There were no foreign exchange earnings or outgoes during the year under review.

11. OTHER STATUTORY DISCLOSURES

(i) The Company has not accepted any public deposits since its incorporation.

(ii) The Company has no subsidiary, associate company or joint venture.

(iii)The Company has neither provided any loan or guarantee or any security in connection with loans to other bodies corporate nor it has made any investments in other bodies corporate pursuant to Section 186 of the Act.

(iv)The Company did not have any Related Party Transaction under Section 188 of the Act during the year under review and therefore there is nothing to report under Form No. AOC-2.

(v) Maintenance of cost records as specified by the Central Government under Section 148(1) of the Act is not applicable to the Company.

12. DISCLOSURE AS PER THE SEXUAL HARASSMENT OF WOMEN AT WORKPLACE (PREVENTION, PROHIBITION AND REDRESSAL) ACT, 2013

The Company is managed by its Board of Directors and has no employees. The Company has not received any complaint on sexual harassment during the year under review.

13. DIRECTOR'S RESPONSIBILITY STATEMENT

Pursuant to Section 134(5) of the Act, the Board of Directors, to the best of their knowledge and ability, confirm that:

(i) in the preparation of the annual accounts, the applicable accounting standards have been followed and that there are no material departures;

(ii) they have, in the selection of the accounting policies, consulted the Statutory Auditors and have applied them consistently and made judgements and estimates that are reasonable and prudent so as to give a true and fair view of the state of affairs of the Company at the end of the financial year and of the loss of the Company for that year;

(iii) they have taken proper and sufficient care for the maintenance of adequate accounting records in accordance with the provisions of the Act, for safeguarding the assets of the Company and for preventing and detecting fraud and other irregularities;

(iv) they have prepared the annual accounts on a going concern basis;

(v) they have devised proper systems, to ensure compliance with the provisions of all applicable laws, which are adequate and operating effectively.

14. DIRECTORS

Mr. Jehangir N Mistry (DIN 06765872) and Mr. Suhail Nathani, Director (DIN 01089938), are liable to retire by rotation at the ensuing AGM in terms of Article 23 of the Articles of Association of the Company and being eligible offer themselves for re-appointment.

15. STATUTORY AUDITORS

M/s Jayantilal Thakkar & Co, Chartered Accountants (Firm Registration No: 104133W), were re-appointed as the Statutory Auditors of the Company, for a period of five years commencing from the conclusion of the Sixth AGM till the conclusion of Eleventh AGM.

There were no qualifications, reservations or disclaimers or adverse remarks made by the Statutory Auditor in their report.

On behalf of the Board of Directors

Suhail Nathani
Director
DIN: 01089938

Jehangir N Mistry
Director
DIN: 06765872

Place: Mumbai
Date: June 26, 2024

Registered office:
Elphinstone Building,
10 Veer Nariman Road,
Fort, Mumbai 400001
CIN: U93000MH2014NPL252077

JAYANTILAL THAKKAR & CO.
CHARTERED ACCOUNTANTS

111 (A) MAHATMA GANDHI ROAD,
FORT, MUMBAI - 400 023.
Telephones : (91-22) 2265 8800
(91-22) 2265 8900
E-Mails : jtco23@jtco.co.in
office@jtco.co.in
Website : www.jtco.co.in

INDEPENDENT AUDITORS' REPORT

TO
THE TRUSTEES
PROGRESSIVE ELECTORAL TRUST

Report on the Audit of the Standalone Financial Statements

Opinion

We have audited the accompanying financial statements of Progressive Electoral Trust ("The Trust") which comprises of the Balance sheet as at 31st March, 2024 and the Statement of Profit and Loss and the Cash Flow Statement for the year ended 31st March 2024 and summary of significant accounting policies and other explanatory information.

In our opinion and to the best of our information and according to the explanations given to us, the accompanying financial statements give the information required by the Companies Act, 2013, as amended ("the Act") in the manner so required and also give a true and fair view in conformity with the accounting principles generally accepted in India:

(a) In the case of Balance Sheet, of the state of affairs of the Progressive Electoral Trust as at March 31, 2024.

(b) In case of the Statement of Profit and Loss of the deficit for its accounting year ending on that date.

Basis for Opinion

We conducted our audit in accordance with the Standards on Auditing (SAs) specified under Section 143(10) of the Act. Our responsibilities under those Standards are further described in the Auditor's Responsibilities for the Audit of the Financial Statements section of our report. We are independent of the company in accordance with the Code of Ethics issued by the ICAI together with the ethical requirements that are relevant to our audit of the standalone financial statements under the provisions of the Act and the Rules thereunder, and we have fulfilled our other ethical responsibilities in accordance with these requirements and the Code of Ethics. We believe that the audit evidence we have obtained is sufficient and appropriate to provide a basis for our opinion on the financial statements.

Management's Responsibility for the Financial Statements

The Management of Progressive Electoral Trust is responsible for the matters stated in Section 134(5) of the Companies Act, 2013 ("the Act") with respect to the preparation of these financial statements that give a true and fair view of the financial position and financial performance in accordance with the accounting principles generally accepted in India, including the Accounting Standards specified under Section 133 of the Act, read with Rule 7 of the Companies (Accounts) Rules, 2014. This responsibility also includes maintenance of adequate accounting records in accordance with the provisions of the Act for safeguarding of the assets of the Company and for preventing and detecting frauds and other irregularities; selection and application of appropriate accounting policies; making judgments and estimates that are reasonable and prudent; and design, implementation and maintenance of adequate internal financial controls, that were operating effectively for ensuring the accuracy and completeness of the accounting records, relevant to the preparation and presentation of the financial statements that give a true and fair view and are free from material misstatement, whether due to fraud or error.

JAYANTILAL THAKKAR & CO. CHARTERED ACCOUNTANTS FRN 104133W 111-A, M.G. RD., MUMBAI-23

In preparing the financial statements, management and Board of Directors are responsible for assessing the Company's ability to continue as a going concern, disclosing, as applicable, matters related to going concern and using the going concern basis of accounting unless management either intends to liquidate the Company or to cease operations, or has no realistic alternative but to do so.

The Board of Directors are also responsible for overseeing the Company's financial reporting process.

Auditor's Responsibility for the Financial Statement

Our objectives are to obtain reasonable assurance about whether the Financial Statements as a whole are free from material misstatement, whether due to fraud or error, and to issue an auditor's report that includes our opinion. Reasonable assurance is a high level of assurance but is not a guarantee that an audit conducted in accordance with SAs will always detect a material misstatement when it exists. Misstatements can arise from fraud or error and are considered material if, individually or in the aggregate, they could reasonably be expected to influence the economic decisions of users taken on the basis of these Financial Statements.

As part of an audit in accordance with SAs, we exercise professional judgment and maintain professional skepticism throughout the audit. We also:

(a) Identify and assess the risks of material misstatement of the Financial Statements, whether due to fraud or error, design and perform audit procedures responsive to those risks, and obtain audit evidence that is sufficient and appropriate to provide a basis for our opinion. The risk of not detecting a material misstatement resulting from fraud is higher than for one resulting from error, as fraud may involve collusion, forgery, intentional omissions, misrepresentations, or the override of internal control.

(b) Obtain an understanding of internal controls relevant to the audit in order to design audit procedures that are appropriate in the circumstances. Under section 143(3)(i) of the Act, we are also responsible for expressing our opinion on whether the Company has adequate internal financial controls system in place and the operating effectiveness of such controls.

(c) Evaluate the appropriateness of accounting policies used and the reasonableness of accounting estimates and related disclosures made by management.

(d) Conclude on the appropriateness of management's use of the going concern basis of accounting and, based on the audit evidence obtained, whether a material uncertainty exists related to events or conditions that may cast significant doubt on the Company's ability to continue as a going concern. If we conclude that a material uncertainty exists, we are required to draw attention in our auditor's report to the related disclosures in the financial statements or, if such disclosures are inadequate, to modify our opinion. Our conclusions are based on the audit evidence obtained up to the date of our auditor's report. However, future events or conditions may cause the Company to cease to continue as a going concern.

(e) Evaluate the overall presentation, structure and content of the Financial Statements, including the disclosures, and whether the Financial Statements represents the underlying transactions and events in a manner that achieves fair presentation.

JAYANTILAL THAKKAR & CO. CHARTERED ACCOUNTANTS FRN 104133W H.M.G. RD., MUMBAI-20

We communicate with those charged with governance regarding, among other matters, the planned scope and timing of the audit and significant audit findings, including any significant deficiencies in internal control that we identify during our audit.

We also provide those charged with governance with a statement that we have complied with relevant ethical requirements regarding independence, and to communicate with them all relationships and other matters that may reasonably be thought to bear on our independence, and where applicable, related safeguards.

Report on Other Legal and Regulatory Requirements

A. The report does not include a statement on the matters specified in para 3 & 4 of the Companies (Auditors Report) Order, 2020 issued by Central Government in terms of section 143(11) of the Companies Act, 2013, since In our opinion and according to the information and explanation given to us, the said order is not applicable to the Company.

B. As required by Section 143 (3) of the Act, we report that:

(a) We have sought and obtained all the information and explanations which to the best of our knowledge and belief were necessary for the purposes of our audit.

(b) In our opinion, proper books of account as required by law have been kept by the Company so far as it appears from our examination of those books.

(c) The Balance Sheet, the Statement of Profit and Loss and the Cash Flow Statement dealt with by this Report are in agreement with the books of account.

(d) In our opinion, the aforesaid financial statements comply with the Accounting Standards specified under Section 133 of the Act, read with Rule 7 of the Companies (Accounts) Rules, 2014.

(e) On the basis of the written representations received from the Directors as on 31st March, 2024 and taken on record by the Board of Directors, none of the directors are disqualified as on 31st March, 2022 from being appointed as Director of the Company in terms of Section 164(2) of the Act and with respect to other matters to be included in the Auditor's Report in accordance with Rule 11 of the Companies (Audit and Auditors) Rules 2014.

(f) in view of the MCA notification dated 13 June 2017, the Company is exempt from the requirement of its auditor reporting on whether the Company has adequate internal financial controls with reference to financial statements of the Company and operating effectiveness of such controls (clause (i) of Section 143(3) of the Act);

(g) With respect to the other matters to be included in the Auditor's Report in accordance with the requirements of section 197(16) of the Act, as amended; the same is not applicable to the company as it has not paid any remuneration to its Directors

(h) With respect to the other matters to be included in the Auditor's Report in accordance with Rule 11 of the Companies (Audit and Auditors) Rules, 2014, as amended in our opinion and to the best of our information and according to the explanations given to us:

JAYANTILAL THAKKAR & CO. CHARTERED ACCOUNTANTS FRN 104133W M.G. RD., MUMBAI-23

i. The Company does not have any pending litigations which would impacts its financial position.

ii. The Company does not have any long-term contracts including derivative contracts for which there are any material foreseeable losses.

iii. There were no amounts which were required to be transferred to the Investor Education and Protection Fund by the Company.

iv. (a) The Management has represented that, to the best of its knowledge and belief, as disclosed in the notes to the accounts, no funds have been advanced or loaned or invested (either from borrowed funds or share premium or any other sources or kind of funds) by the Company to or in any other person(s) or entity(ies), including foreign entities ("Intermediaries"), with the understanding, whether recorded in writing or otherwise, that the Intermediary shall, directly or indirectly lend or invest in other persons or entities identified in any manner whatsoever by or on behalf of the Company ("Ultimate Beneficiaries") or provide any guarantee, security or the like on behalf of the Ultimate Beneficiaries.

(b) The Management has represented, that, to the best of it's knowledge and belief, as disclosed in the notes to accounts, no funds have been received by the Company from any person(s) or entity(ies), including foreign entities ("Funding Parties"), with the Understanding, whether recorded in writing or otherwise, that the Company shall, directly or indirectly, lend or invest in other persons or entities identified in any manner Whatsoever by or on behalf of the Funding Party ("Ultimate Beneficiaries") or provide any guarantee, security or the like on behalf of the Ultimate Beneficiaries.

(c) Based on the audit procedures that has been considered reasonable and appropriate in the circumstances, nothing has come to our notice that has caused us to believe that the representations under sub clause (i) and (ii) of Rule 11(e), as provided under (a) and (b) above, contain any material misstatement.

v. Based on our examination which included test checks, the company has used accounting software for maintaining its books of accounts for the financial year end 31st March 2024 which has a feature of recording audit trail (edit log) facility. Further, the audit trail facility has been operating throughout the year for all material and relevant transactions recorded in the software. Also based on our testing we did not come across any instances of audit trail feature been tampered with.

FOR JAYANTILAL THAKKAR & CO.
Chartered Accountants
(Firm Reg. No. 104133W)

JAYANTILAL THAKKAR & CO. CHARTERED ACCOUNTANTS FRN 104133W 11-A, M. G. RD., MUMBAI-23

VISHAL D. SHAH
Partner
Membership No: 123337
UDIN: 24123337BKATKK7814

Mumbai
Dated: 26th June 2024

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PROGRESSIVE ELECTORAL TRUST

BALANCE SHEET AS ON 31ST MARCH 2024

(Rs. In 100's)

Sr. No.	Particulars	Notes	As on 31.03.2024	As on 31.03.2023
I	**EQUITY AND LIABILITIES**			
1	Shareholder's Funds			
	Reserves & Surplus	1	121	345
2	Current Liabilities			
	Trade Payables	2	355	574
	TOTAL		**476**	**918**
II	**ASSETS**			
1	Non-Current Assets			
	(a) Property, Plant and Equipment and Intangible Assets		-	-
	(b) Non Current Investment		-	-
	(c) Long Term Loans & Advances		-	-
	(d) Other Non- Current Assets		-	-
2	Current Assets			
	(a) Trade Receivables		-	-
	(b) Cash & Cash Equivalents	3	476	918
	(c) Other Current Assets		-	-
	TOTAL		**476**	**918**

Significant accounting policies and notes to accounts

As per our report of even date

For Jayantilal Thakkar & Co.
Chartered Accountants
(Firm Reg. No. 104133W)

JAYANTILAL THAKKAR & CO. CHARTERED ACCOUNTANTS FRN 104133W 11/14, M. G. RD., MUMBAI-23

Vishal Dilip Shah
Partner
Membership No: 123337
Place : Mumbai
Date: June 26, 2024

On behalf of the Board of Directors

J N Mistry
Director
(DIN: 06765872)

Suhail Nathani
Director
(DIN: 01089938)

Date: June 26, 2024

PROGRESSIVE ELECTORAL TRUST

STATEMENT OF PROFIT AND LOSS

FOR THE YEAR ENDED 31ST MARCH 2024

(Rs. In 100's)

Sr. No.	Particulars	Notes	For the Year Ended 31.03.2024	For the Year Ended 31.03.2023
I	**Income**			
	Contributions		-	-
			-	-
II	**Expenditure**			
	Operating Expenses			
	Distribution for Elections within India	4	-	-
	Depreciation & Amortization Expenses		-	-
	Other Expenses	5	223	573
			223	**573**
	Surplus /(Deficit) Before Tax		**(223)**	**(573)**
	Tax Expenses		-	-
	Surplus/ (Deficit) After Tax		**(223)**	**(573)**

Significant accounting policies and notes to accounts

As per our report of even date

For Jayantilal Thakkar & Co.
Chartered Accountants
(Firm Reg. No. 104133W)

JAYANTILAL THAKKAR & CO. CHARTERED ACCOUNTANTS FRN 104133W 111-A, M.G. RD., MUMBAI-23.

Vishal Dilip Shah
Partner
Membership No: 123337
Place : Mumbai
Date: June 26, 2024

On behalf of the Board of Directors

J N Mistry
Director
(DIN: 06765872)

Suhail Nathani
Director
(DIN: 01089938)

Date: June 26, 2024

PROGRESSIVE ELECTORAL TRUST
CASH FLOW STATEMENT FOR THE YEAR ENDED MARCH 31, 2024

(Rs. In 100's)

Particulars	For the Year Ended 31.03.2024	For the Year Ended 31.03.2023
A. Cash Flow From Operating Activities:		
Profit / (Loss) Before Tax	(223)	(573)
Adjustment for :		
Operating Profit / (Loss) Before Working Capital Changes	**(223)**	**(573)**
Adjustments for Working Capital:		
(Increase)/Decrease in Receivables	-	-
Increase/(Decrease) in Trade payables	(219)	(409)
(Increase)/Decrease in Other Current Liabilites		
Cash Generated from / (used in) Operations	**(442)**	**(982)**
Taxes (Paid)	-	-
Net Cash Flow from Operating Activities	**(442)**	**(982)**
B. Cash Flow From Investing Activities:		
Net Cash used in Investing Activities	-	-
C. Cash Flow From Financing Activities:	-	-
Interest and Finance Charges Paid	-	-
Net Cash from/(used in) Financing Activities	-	-
Net Increase/(Decrease) in Cash and Cash Equivalents:	**(442)**	**(982)**
Cash and cash equivalents as at the beginning of the year	918	1,901
Cash and cash equivalents as at the end of the year (As per Note 2)	**476**	**918**
Cash and cash equivalents comprise (As per Note 2)		
Cash, Cheques & Drafts (in hand) and Remittances in transit		
Balance with Scheduled Banks	476	918
Balance with Non-Scheduled Banks		

Notes :

1. The above Cash Flow Statement has been prepared under the indirect method.
2. Figures in brackets indicate cash outflows.

This is the Cash Flow Statement referred to in our report of even date.

For Jayantilal Thakkar & Co.
Chartered Accountants
(Firm Reg. No. 104133W)

JAYANTILAL THAKKAR & CO. CHARTERED ACCOUNTANTS FRN 104133W 111-A, M. G. RD., MUMBAI-23

Vishal Dilip Shah
Partner
Membership No: 123337
Place : Mumbai
Date: June 26, 2024

On behalf of the Board of Directors

J N Mistry
Director
(DIN: 06765872)

Suhail Nathani
Director
(DIN: 01089938)

Date: June 26, 2024

PROGRESSIVE ELECTORAL TRUST

SIGNIFICANT ACOUNTING POLICIES AND NOTES FORMING PART OF BALANCE SHEET AS AT MARCH 31, 2024 AND STATEMENT OF PROFIT AND LOSS FOR THE PERIOD ENDED MARCH 31, 2024

1 **GENERAL INFORMATION**

Progressive Elctoral Trust is a non profit making company incorporated on 15th January 2014 under section 8 of the Companies Act, 2013 for promotion of its objects with no intention to make any profits.

2 **SIGNIFICANT ACCOUNTING POLICIES**

1) **Basis of Preparation of Financial Statements:**
The financial statements are prepared under the historical cost convention on accrual basis, in accordance with the generally accepted accounting principles, to comply in all material aspects with mandatory accounting standards notified under section 133 of the Companies Act, 2013 read with Rule 7 of the Companies (Accounts) Rules, 2014 and the provisions of the Act (to the extent notified and applicable).

2) **Use of Estimates:**
The preparation of the financial statements in conformity with generally accepted accounting principles (GAAP) requires management to make estimates and assumptions that affect the reported amount of assets, liabilities, revenues and expenses and disclosure of contingent liabilities at the date of the financial statements. Management believes that the estimates used in preparation of these financial statements are prudent and reasonable. Actual results could differ from these estimates. The estimates and underlying assumption are reviewed on an ongoing basis. Revisions to accounting estimates are recognized in the period in which the estimate is revised if the revision affects only that period or in the period of the revision and future periods if the revision affects both current and future periods.

3) **Revenue recognition:**
Revenue is recognized when it is earned and no significant uncertainty exists as to its ultimate collection or realization.

4) **Property, Plant and Equipment & Depreciation:**
The Company does not have any Property, Plant and Equipment.

5) **Investments:**
The Company does not hold any Investments.

6) **Impairment of Assets:**
The Company does not have any assets

7) **Employee Retirement Benefits:**
The Company currently does not have any employee and hence provisions of Accounting Standard 15 (Revised) 2005 "Employee Benefits" as prescribed under the Companies (Accounting Standards) Rules, 2006 are currently not applicable.

8) **Provisions, Contingent Liabilities and Contingent Assets :**
Provisions involving substantial degree of estimation in measurement are recognised when there is a present obligation as a result of past events and it is probable that there will be an outflow of resources. Contingent liabilities are not recognised but are disclosed in the notes. Contingent Assets are neither recognised nor disclosed in the financial statements.

3 **NOTES TO ACCOUNTS**

(Rs. In 100's)

	2023-24	2022-23
1) **Auditors Remuneration**		
Statutory Audit Fees	354	354

2) Related Party Disclosure - Key Management Personnel
a) Mr J N Mistry
b) Mr Suhail Nathani

There are no transactions with the Key Management Personnel/Related Party during the current and the previous financial years.

For Jayantilal Thakkar & Co.
Chartered Accountants
(Firm Reg. No. 104133W)

JAYANTILAL THAKKAR & CO. CHARTERED ACCOUNTANTS FRN 104133W 111-A, M. G. RD., MUMBAI-23

Vishal Dilip Shah
Partner
Membership No: 123337

Date: June 26, 2024

On behalf of the Board of Directors

J N Mistry
Director
(DIN: 06765872)

Suhail Nathani
Director
(DIN: 01089938)

Date: June 26, 2024

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PROGRESSIVE ELECTORAL TRUST
NOTES FORMING PART OF BALANCE SHEET AS AT MARCH 31, 2024

NOTE 1: RESERVES & SURPLUS

(Rs. In 100's)

Particulars	As on 31.03.2024	As on 31.03.2023
	-	-
Profit & Loss A/c		
Surplus/ (deficit) in the statement of profit and loss		
Balance as per last Balance Sheet	345	918
Add: Profit/(Loss) for the year	(223)	(573)
Less: Appropriations	-	-
TOTAL	**121**	**345**

NOTE 2: CURRENT LIABILITIES

(Rs. In 100's)

Particulars	As on 31.03.2024	As on 31.03.2023
	-	-
Trade Payables	355	574
TOTAL	**355**	**574**

The Company has not received any confirmations from vendors about their registration under Micro, Small & Medium Enterprises Development Act, 2006. Accordingly, there are no disclosures to be made under provision of the Act.

(Rs. In 100's)

Undisputed dues of creditors other than Micro and Small enterprises	As on 31.03.2024	As on 31.03.2023
	-	-
Unbilled and not due	355	443
Outstanding for:		
Less than 1 year		
1-2 years		
2-3 years		
More than 3 years	-	131
TOTAL	**355**	**574**

NOTE 3: CASH AND CASH EQUIVALENTS

(Rs. In 100's)

Particulars	As on 31.03.2024	As on 31.03.2023
	-	-
(A) Cash & Cash Equivalents		
Cash in Hand	-	-
Bank Balance with the Central Bank of India	476	918
TOTAL	**476**	**918**

JAYANTILAL THAKKAR & CO CHARTERED ACCOUNTANTS FRN 104133W 111/A M.G. RD., MUMBAI-23.

PROGRESSIVE ELECTORAL TRUST

NOTES FORMING PART OF STATEMENT OF PROFIT AND LOSS FOR THE PERIOD ENDED MARCH 31, 2024

NOTE 4: EXPENDITURE ON THE OBJECTS OF THE COMPANY

(Distribution for Elections within India)

(Rs. In 100's)

Particulars	As on 31.03.2024	As on 31.03.2023
TOTAL	-	-

NOTE 5: OTHER EXPENSES

(Rs. In 100's)

Particulars	As on 31.03.2024	As on 31.03.2023
Audit Fees	354	354
ROC Filing Fees	(131)	123
Professional Fees	-	89
Bank Charges	0	8
Other Expenses	-	
TOTAL	**223**	**573**

NOTE 6: RATIOS

(Rs. In 100's)

Particulars	As on 31.03.2024	As on 31.03.2023
1. Current Ratio		
Current Assets	476	918
Current Liabilities	355	574
Current Ratio (Current Assets/Current Liabilities)	1.34	1.60
2.**Return on Equity Ratio**		
Surplus/ (Deficit) After Tax	(223)	(573)
Reserves & Surplus	121	345
Return on Equity Ratio(Surplus/ (Deficit) After Tax/Reserves and Surplus) (Movement is due to additional deficit in the current period)	-185%	-166%
Following ratios are not applicable to the Company		
Debt-Equity Ratio		
Debt Service Coverage Ratio		
Inventory turnover ratio		
Trade Receivables turnover ratio		
Trade payables turnover ratio		
Net capital turnover ratio		
Return on Capital employed		
Return on investment		
Net profit ratio		

JAYANTILAL THAKKAR & CO. CHARTERED ACCOUNTANTS FRN 104133W 11TH M. G. RD. MUMBAI-20

NOTE 7: OTHER STATUTORY INFORMATION

i The Company does not have any Benami property, where any proceeding has been initiated or pending against the Company for holding any Benami property.

ii The Company does not have any transactions with companies struck off.

iii The Company does not have any charges or satisfaction of which is yet to be registered with ROC beyond the statutory period.

iv The Company has not traded or invested in Crypto currency or Virtual Currency during the financial year.

v The Company has not advanced or loaned or invested funds to any other person(s) or entity(ies), including foreign entities (Intermediaries) with the understanding that the Intermediary shall:

a directly or indirectly lend or invest in other persons or entities identified in any manner whatsoever by or on behalf of the company (Ultimate Beneficiaries) or

b provide any guarantee, security or the like to or on behalf of the Ultimate Beneficiaries

vi The Company has not received any fund from any person(s) or entity(ies), including foreign entities (Funding Party) with the understanding (whether recorded in writing or otherwise) that the Company shall:

a directly or indirectly lend or invest in other persons or entities identified in any manner whatsoever by or on behalf of the Funding Party (Ultimate Beneficiaries) or

b provide any guarantee, security or the like on behalf of the Ultimate Beneficiaries.

vii The Company does not have any transaction which is not recorded in the books of accounts that has been surrendered or disclosed as income during the year in the tax assessments under the Income Tax Act, 1961 (such as, search or survey or any other relevant provisions of the Income Tax Act, 1961.

As per our report of even date

For Jayantilal Thakkar & Co.
Chartered Accountants
(Firm Reg. No. 104133W)

JAYANTILAL THAKKAR & CO. CHARTERED ACCOUNTANTS FRN 104133W 111-A M G RD., MUMBAI-23

Vishal Dilip Shah
Partner
Membership No: 123337
Place : Mumbai
Date: June 26, 2024

On behalf of the Board of Directors

J N Mistry
Director
(DIN: 06765872)

Suhail Nathani
Director
(DIN: 01089938)

Date: June 26, 2024

FORM NO. 10BC [See rule 17CA]

Audit report under sub-rule (12) of rule 17CA of the Income-tax Rules, 1962, in the case of an electoral trust

e-Filing *Anywhere Anytime*
Income Tax Department, Government of India

Acknowledgement Number -503743660260924

We have examined the Balance Sheet of **PROGRESSIVE ELECTORAL TRUST** as at **31-Mar-2024** and the Income and Expenditure Account for the year ended on that date and certify that the Balance Sheet and the Income and Expenditure Account are in agreement with the books of account maintained by the said electoral Trust.

We have obtained all the information and explanations which to the best of **our** knowledge and belief were neccessary for the purposes of the audit.

In **our** opinion, proper books of account have been kept by the head office and the branches of the above named electoral trust visited by **us** so far as appears from **our** examination of the books, and proper documents adequate for the purposes of audit have been received from branches not visited by **us**, subject to the comments given below:

.

In **our** opinion and to the best of **our** information, and according to information given to **us**, the said accounts give a true and fair view-

(i) in the case of the Balance Sheet, of the state of affairs of the above named electoral trust as at **31-Mar-2024** and

(ii) in the case of the Income and Expenditure Account, of the surplus or deficit for its accounting year ending on that date.

The prescribed particulars are annexed hereto

Name of the Accountant	VISHAL DILIP SHAH
Membership No.	123337
Address	111-A, CURRIMJI BUILDING, MAHATMA GANDHI ROAD, FORT, Fort, Fort, MUMBAI, Maharashtra, INDIA, 400023
IP Address	106.222.210.102
Place	Mumbai
Date	-

ANNEXURE: TO FORM NO. 10BC

I. Details of contributions received and distributed:-

(1). Total amount of contributions received in the previous year	₹0
(2). Total amount of contributions distributed to eligible political parties	₹0

(3).	Amount of contributions utilised for administrative or management functions	₹22303
(4).	Surplus brought forward	₹34482
(5).	Distributable Contributions for the Financial Year	₹12179
(6).	Whether the contributions received in the previous year have been distributed to eligible political parties?	No
(7).	Surplus to be carried forward	₹12179
(8).	Whether all contributions have been received by account payee cheque or demand draft?	Yes
(9).	Whether receipts in respect of all distributions made to political parties have been obtained?	Yes
(10).	Whether the list of all contributors has been maintained?	Yes
(11).	Whether the list of all political parties, to whom the amount distributed, has been maintained?	Yes

II. Application or use of income or property for the benefit of persons referred to in sub-rule (10) of rule 17CA:

(1).	Any transaction in excess of Rs. 20,000 with a person referred to in sub-rule (10) of rule 17CA (hereinafter referred to in this Annexure as "interested person")?	No
(2).	Whether any payment was made to any interested person during the previous year by way of salary, allowance or otherwise?	No
	If so, details thereof	
(3).	Whether any part of the contributions received by the trust was lent, or continues to be lent, in the previous year to any interested person?	No
(4).	Whether any income or property of the electoral trust was diverted during the previous year in favour of any interested person?	No

III Information pertaining to expenditure incurred by the electoral trust towards administration or management of its affairs:-

(1).	Whether the administrative or management expenses pertaining to the electoral trust are in accordance with sub-rule (8) of rule 17CA?	Yes
(2).	If yes, whether the required details are adequately maintained?	Yes
(3).	If no, what is the percentage of expenditure incurred by the electoral trust vis-a-vis the total contributions received?	-

Attachments

Income and Expenditure Account/Profit and Loss Account	Profit and Loss Account.pdf
Balance Sheet	Balancesheet.pdf
Accountant Membership No.	123337
IP Address	106.222.210.102
Date	25-Sep-2024
Place	Mumbai

Acknowledgement Number - **503743660260924**

This form has been digitally signed by **VISHAL DILIP SHAH** having PAN **BFFPS6183F** from IP Address **-** on **26-Sep-2024 11:45:03 AM**
Dsc Sl No and issuer **343175664737CN=Capricorn Sub CA for Individual DSC 2022,C=IN,O=Capricorn Identity Services Pvt Ltd.,OU=Certifying Authority**

Acknowledgement Receipt of Income Tax Forms

(Other Than Income Tax Return)

e-Filing Anywhere Anytime
Income Tax Department, Government of India

e-Filing Acknowledgement Number / Quarterly Statement Receipt Number	Date of e-Filing
503743660260924	26-Sep-2024

Name	:	PROGRESSIVE ELECTORAL TRUST
PAN/TAN	:	AAHCP5468K
Address	:	ELPHINSTONE BUILDING,10 VEER NARIMAN ROAD,MUMBAI,FORT,Mumbai,Maharashtra,400001
Form No.	:	Form 10BC
Form Description	:	Audit report under sub-rule (12) of rule 17CA of the Income-tax Rules, 1962, in the case of an electoral trust
Assessment Year	:	2024-25
Financial Year	:	-
Month	:	-
Quarter	:	-
Filing Type	:	Original
Capacity	:	Chartered Accountant
Verified By	:	123337

(This is a computer generated Acknowledgement Receipt and needs no signature)

Sl.No.	Attachment Name	Size(bytes)	Hash value of Attachment
1	Profit and Loss Account.pdf	243785	18c1a904f95f2a1afea62a23e891f6e54c0c758daa5bcd25f3e857aae16ad179
2	Balancesheet.pdf	245082	374fec55dbbb7dd021e9d26cdbf6c97d4a12cc64e46d74c86e113eac83662287

Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

FORM ITR7	INDIAN INCOME TAX RETURN [For persons including companies required to furnish return under sections 139(4A) or 139(4B) or 139(4C) or 139 (4D) only] (Please see rule 12 of the Income-tax Rules,1962) (Please refer instructions for guidance	Assessment Year 2024-25

PART A - GENERAL

(A1)Name (as mentioned in deed of creation/establishing /incorporation/formation) PROGRESSIVE ELECTORAL TRUST		(A2)PAN AAHCP5468K
(A3)Date of Formation/ incorporation (DD/MM/YYYY) 15/01/2014	(A4) Flat/Door/Block No. ELPHINSTONE BUILDING	(A5) Name of Premises/Building /village 10 VEER NARIMAN ROAD
(A6) Road/Street/Post office	(A7) Area/Locality fort	(A8) Town / City / District mumbai
(A9) State 19-Maharashtra		(A10)Pin Code/ Zip Code 400001
(A11)Status 07-Company		(A12)Sub Status Domestic Company
(A13)Phone number (Office) 91 22888888	(A13)Mobile No. 1 91 8087048736	(A14)Mobile No.2 91 9223587353
(A15)Email Address 1 progressiveelectoraltrust@gmail.com		(A16)Email Address 2

(A17)	(i) Return furnished under section?	139-4B
	(ii) Please specify the section under which the exemption is claimed (dropdown to be provided)	Section 13B
(A18)	Whether any project/institution is run by the assessee? (Yes/No) If Yes, then please furnish the details:	NO

DETAILS OF THE PROJECTS/INSTITUTIONS RUN BY YOU

Sl. No.	Name of the project/institution	Nature of activity	Classification
(1)	(2)	(3)	(4)

(A19)DETAILS OF REGISTRATION/PROVISIONAL REGISTRATION OR APPROVAL UNDER INCOME TAX ACT (MANDATORY IF REQUIRED TO BE REGISTERED) (WHERE REGULAR REGISTRATION/APPROVAL HAS BEEN GRANTED, DETAILS OF PROVISIONAL REGISTRATION/ APPROVAL ARE NOT REQUIRED)

Sl. No.	Section under which registered/provisionally registered or approved/notified	Indicate the registration section based on which exemption is claimed in the return	Date of registration /provisional registration or approval	Approval/ Notification/Unique Registration No. (URN)	Approving/Registering Authority	Date from which registration / provisional registration/ approval is effective
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	13B	true	20/10/2023	173/49/2023-ITA-1	CBDT	01/04/2023

(A20)DETAILS OF REGISTRATION/PROVISIONAL REGISTRATION OR APPROVAL UNDER ANY LAW OTHER THAN INCOME TAX ACT (INCLUDING THE REGISTRATION UNDER FOREIGN CONTRIBUTION (REGULATION) ACT, 2010, REGISTRATION ON DARPAN PORTAL OF NITI AAYOG AND REGISTRATION WITH SEBI)

Sl. No.	Law under/ Portal on which registered	Specify details in case "Any other Law"	Date of registration or approval	Approval/ Notification/Registration No.	Approving/Registering Authority	Date from which registration is effective
(1)	(2)	(3)	(4)	(5)	(6)	(7)

(A21)	(a) Filing Section	
	Filed u/s or filed in response to notice u/s	139(1)-On or before due date
(b)	If revised/Defective/Modified, then enter Receipt no. and Date of filling of original return	

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(c)	If filed, in response to a notice u/s 139(9)/142(1)/148/153C or order u/s 119(2)(b), enter Unique Number /Document Identification Number(DIN) and date of such notice/order, or if filed u/s 92CD enter date of advance pricing agreement	
	Unique number/DIN	
	Date of such Notice or Order	
(d)	Residential Status	Resident
(e)	Whether any income included in total income for which claim under section 90/90A/91 has been made? [applicable in the case of resident] [if yes, ensure to fill Schedule FSI and Schedule TR]	NO
(f)	Whether this return is being filled by a representative assessee?	NO
	if Yes, furnish the following information-	
	(f1) Name of the representative	
	(f2) Capacity of the representative	
	(f3) Address of the representative	
	(f4) Permanent Account Number (PAN) of the representative	
	(f5) Aadhaar No. of the representative	
(g)	Whether you are a Partner in Firm?	No

Sl. No.	Name of Firm	PAN
(1)	(2)	(3)

(h) Legal Entity Identifier (LEI) details (mandatory if refund is 50 Crores or more):

LEI Number

Valid upto date

(A22) Whether you have held unlisted equity shares at any time during the previous year? No

if Yes, furnish the following information in respect of equity shares-

Sl. No.	Name of the Company	Type of the Company	PAN	Opening Balance		Shares acquired during the year					Shares transferred during the year		Closing balance	
				No. of shares	Cost of Acquisition	No. of shares	Date of subscription/purchase	Face value per share	Issue price per share (in case of fresh issue)	Purchase price per share(in case of purchase from existing shareholder)	No. of shares	Sale Consideration	No. of shares	Cost of Acquisition
(1)	(1a)	(1b)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)

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(A23)	i		Where, in any of the projects/institutions run by you, one of the charitable purposes is advancement of any other object of general public utility then,-	No
	a	i	Whether there is any activity in the nature of trade, commerce or business referred to in proviso to section 2(15)?	
		ii	If yes, then percentage of receipt from such activity vis-à-vis total receipts	0
	b	i	Whether there is any activity of rendering any service in relation to any trade, commerce or business for any consideration as referred to in proviso to section 2(15)?	
		ii	If yes, then percentage of receipt from such activities vis-à-vis total receipts	0

ii If 'a' or 'b' is YES, the aggregate annual receipts from such activities in respect of that institution

Sl. No.	Name of the project/Institution	Amount of aggregate annual receipts from such activities
(1)	(2)	(3)

(A24)	i		Is there any change in the objects/activities during the Year on the basis of which approval/registration/provisional registration was granted?	☐ Yes ☐ No
	ii		if yes, please furnish following information:-	
		A	Date of such change (DD/MM/YYYY)	
		B	Whether an application for fresh registration/provisional registration has been made in the prescribed form and manner within the stipulated period of thirty days as per Clause (ab) of sub-section (1) of section 12A/ Sub-clause (v) of Clause (ac) of sub-section (1) of section 12A	☐ Yes ☐ No
		C	Whether fresh registration/provisional registration has been granted under section 12AB	☐ Yes ☐ No
		D	Date of such fresh registration/provisional registration (DD/MM/YYYY)	

(A25)	Is this your first return?	☐ Yes ☑ No
(A26)	Whether provisions of twenty second proviso to Section 10(23C) or Section 13(10) are applicable?	☐ Yes ☑ No
	If yes, please furnish following information, whether:-	
(a)	Provisions of proviso to clause (15) of section 2 are applicable	☐ Yes ☐ No
(b)	Conditions specified in clause (a) of tenth proviso to 10 (23C) / sub-clause (i) of clause (b) of sub-section (1) of section 12A have been violated	☐ Yes ☐ No
(c)	Conditions specified in clause (b) of tenth proviso to 10 (23C)/ sub-clause (ii) of clause (b) of sub-section (1) of section 12A have been violated	☐ Yes ☐ No
(d)	Conditions specified in twentieth proviso to 10(23C)/ clause (ba) of sub-section (1) of section 12A have been violated	☐ Yes ☐ No
(A27)	(i) Are you liable for audit under the Income-tax Act? If yes, furnish following information	☑ Yes ☐ No
(ii)	Section under which you are liable for audit(specify section).Please mention date of audit report	Others
	Others Section Name	Section 13B rwr 17CA
	Whether the accounts have been audited by an accountant?	Yes
	Date of audit (DD/MM/YYYY).	26/09/2024
	a Name of the auditor signing the tax audit report	VISHAL DILIP SHAH
	b Membership No. of the auditor	123337
	c Name of the auditor (proprietorship/ firm)	Jayantilal Thakkar & Co.
	d Permanent Account Number (PAN) of the proprietorship/ firm	AAAFJ3458R

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		Aadhaar Number of the proprietorship	
	e	Date of audit report	26/09/2024
	f	Date of furnishing of the audit report	26/09/2024
	g	Acknowledgement number of the audit report	503743660260924
	h	Unique Document Identification Number (UDIN)	24123337BKATNE9521

(A28) (i) If liable to audit under any Act other than the Income-tax Act, mention the Act, section and date of Furnishing the audit report? ☑ Yes ☐ No

Sl. No.	Act	Description	Section	Date
(1)	(2)	(3)	(4)	(5)
1	Companies Act, 2013		143	26/06/2024

A(29) (i) Particulars of persons who are members in the AOP on 31st day of March, 2024 (to be filled by venture capital fund/investment fund)

Sl. No.	Name	Address	City	State	Country	Pincode	ZIP Code	Percentage of share (if determinate)	PAN	Aadhaar Number/ Enrolment Id (if eligible for Aadhaar)	Status
(1)	(2a)	(2b)	(2c)	(2d)	(2e)	(2f)	(2g)	(3)	(4)	(5)	(6)

(ii) Particulars regarding the Author(s) / Founder(s) / Trustee(s) / Manager(s) etc., of the Trust or Institution (to be mandatorily filled in by all persons filing ITR-7)

A Details of all the Author (s)/ Founder (s)/ Settlor (s)/Trustee (s)/ Members of society/Members of the Governing Council/Director (s)/ shareholders holding 5% or more of shareholding / Office Bearer (s) at any time during the previous year

Sl. No.	Name	Relation	Percentage of Shareholding in case of Shareholder	Whether Resident of India?	Type of Identification (Select from drop down)	Identification Number	Address	Mobile number	E-mail address
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	Jehangir N. Mistry	Director		YES	PAN	AAFPM5438D	Engineer Building, 2nd floor, Flat No.13, 265 Princess Street, Mumbai 400 002	8087048736	progressiveelectoraltrust@gmail.com
2	Suhail Nathani	Director		YES	PAN	ACAPN0531D	801, Prabhu Kutir, 15 Alta Mount Road, Mumbai 400 026	8087048736	progressiveelectoraltrust@gmail.com

B In case if any of persons (as mentioned in row A above) is not an individual then provide the following details of the natural persons who are beneficial owners (5% or more) of such person at any time during the previous year

Sl. No.	Name	Whether Resident of India?	Type of Identification	Identification Number	Address	Percentage of beneficial ownership
(1)	(2)	(3)	(4)	(5)	(6)	(7)

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Name(s) of the person(s) who has / have made substantial contribution to the trust / institution in terms of section 13(3)(b) during the previous year

Sl. No.	Name	Address	PAN	Aadhaar Number/ Enrolment Id (if available)
(1)	(2)	(3)	(4)	(5)

D Name(s) of relative(s) of author(s), founder(s), trustee(s), manager(s), and substantial contributor(s) and where any such author, founder, trustee, manager or substantial contributor is a Hindu undivided family, also the names of the members of the family and their relatives at any time during the previous year

Sl. No.	Name	Address	PAN	Aadhaar Number/ Enrolment Id (if available)
(1)	(2)	(3)	(4)	(5)

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Acknowledgement Number : 617575190181024 Date of Filing : 18-Oct-2024*

SCHEDULE I -DETAILS OF AMOUNTS ACCUMULATED / SET APART WITHIN THE MEANING OF SECTION 11(2) OR IN TERMS OF THIRD PROVISO TO SECTION 10(23C))/10(21)/10(21) read with section 35(1).

Year Of Accumulation(F. Yr)	Amount Accumulated in the year of accumulation	Purpose Of Accumulation	Amount applied for charitable/ religious/Scientific research/ social science or statistical research purposes up to the beginning of the previous year	Balance (5) = (2 - 4)	Amount taxed in any earlier Assessment Year(s)	Balance available for application (7)= (5 - 6)	Amounts applied for charitable or religious/Scientific research/ social science or statistical research purpose during the previous year out of previous years' accumulation	Amount applied for purposes other than the purpose for which such accumulation was made (if applicable).	Amount credited or paid to any trust or institution registered u/s 12AB or approved under sub-clauses (iv)/(v)/(vi)/(via) of clause (23C) of section 10 (if applicable)	Balance amount available for application (11) = (7 - 8 - 9 - 10)	Amount invested or deposited in the modes specified in section 11(5) out of 11	Amount invested or deposited in the modes other than specified in section 11(5) out of 11 (if applicable)	Amount which is not utilized during the period of accumulation (if applicable)	Amount deemed to be income within meaning of sub-section (3) of section 11 (if applicable) (15) = (9+10+13+14)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)
Total	0		0	0	0	0	0	0	0	0	0	0	0	0

SCHEDULE IA - DETAILS OF ACCUMULATED INCOME TAXED IN EARLIER ASSESSMENT YEARS AS PER SECTION 11(3)

Sl. No.	Year of accumulation(F.Yr.)	Assessment year in which the amount referred at Col 6 of Schedule I was taxed (Figures in Rs.)				Total (E)
		AY 2020-21	AY 2021-22	AY 2022-23	AY 2023-24	
		(A)	(B)	(C)	(D)	(A+B+C+D)
Total						0

SCHEDULE D - DETAILS OF DEEMED APPLICATION OF INCOME UNDER CLAUSE (2) OF EXPLANATION 1 TO SUB-SECTION (1) OF SECTION 11.

Year in which income is deemed to be applied (F.Yr.)	Amount deemed to be applied during the previous year of deeming	Reason of deeming application	Out of the deemed application claimed, amount required to be applied	Amount taxed in any earlier Assessment Year(s)	Out of the deemed application claimed, amount required to be applied during the financial year pertaining to current Assessment year	Amount of deemed application claimed in earlier years, applied during the financial year pertaining to current AY	Amount which could not be applied and deemed to be income u/s 11(1B) during the previous year	Balance Amount of deemed Income being exemption claimed in earlier years on account of deemed application and required to be applied in FY 2024-25 onwards
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)=(6-7)	(9) = (4-6)
Total	0		0	0	0	0	0	0

SCHEDULE DA - DETAILS OF DEEMED APPLICATION OF INCOME TAXED IN EARLIER ASSESSMENT YEARS AS PER SECTION 11 (1B)

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Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

Sl. No.	Year of Deemed Application (F.Yr.)	Assessment Year in which the amount referred at Col 5 of Schedule D was taxed (Figures in Rs.)					
		Prior to AY 2020-21	2020-21	2021-22	2022-23	2023-24	Total
		(A)	(B)	(C)	(D)	(E)	(F) (A+B+C+D+E)
Total							0

SCHEDULE J. Statement showing the funds and investments as on the last day of the previous year [to be filled by assesses claiming exemption u/s 11 and 12 or 10(23C)(iv)/10(23C)(v)/ 10(23C)(vi)/10(23C)(via)] To be enabled only for assessee claiming exemption u/s 11 and 12, 10(23C)(iv)/(v)/(vi)/(via)

A1	Details of corpus

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Corpus Donation	Opening Balance as on 01.04.2023 (corpus not applied till 31.03.2023)	Received/Treated as corpus during the year	Applied during the year	Amount invested or deposited back in to corpus (which was earlier applied and not claimed as application) (where application from corpus is made on or after 01.04.2021)	Total amount invested or deposited back in to corpus	Financial year in which (4) was applied earlier	Closing Balance as on 31.03.2024	Invested in modes specified in Sec 11(5) as on 31.03.2024	Amount taxed in Assessment Year 2023-24	Invested in modes other than specified in Sec 11(5) as on 31.03.2024
	(1)	(2)	(3)	(4)	(5)	(6)	(7) = (1+2+5-3)	(8)	(9)	(10) = (7-8-9)
Total	0	0	0	0	0		0	0	0	0

A2 Details of loan and borrowings

Opening Balance as on 01.04.2023	Loan & Borrowings taken for applications towards objectives during the year	Applied for the objects of the trust or institution during the year	Amount of repayment of loan or borrowing during the year (which was earlier applied and not claimed as application) (where application from any loan or borrowing is made on or after 01.04.2021)	Financial year in which (4) was applied earlier	Total Repayment of loan or borrowing during the year	Closing Balance as on 31.03.2024
(1)	(2)	(3)	(4)	(5)	(6)	(7)=(1+2-6)
0	0	0	0		0	0

B Details of corpus investment/deposits made under section 11(5) as on 31.03.2024

Sl. No.	Investment out of	Mode of Investment as per section 11(5)	Amount of investment
(1)	(2)	(3)	(4)
Total			0

C Investment held at any time during the previous year (s) in concern (s) in which persons referred to in section 13(3) and 21st Proviso of Section 10(23C) have a substantial interest

Sl. No.	Name and address of the concern	Whether the concern is a company	Number of shares held	Class of shares held	Nominal value of the investment	Income from the investment	Whether the amount in col (6) exceeds 5 percent of the capital of the concern during the previous year
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Total			0		0	0	

D Other investments as on the last day of the previous year

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Sl. No.	Name and address of the concern	Whether the concern is a company	Class of shares held	Number of shares held	Nominal value of investment
(1)	(2)	(3)	(4)	(5)	(6)
Total				0	0

E Voluntary contributions/donations received in kind but not converted into investments in the specified modes u/s 11(5) within the time provided

Sl. No.	Name and address of the donor	Value of contribution/donation	Value of contribution applied towards objective	Amount out of (3) invested in modes prescribed under section 11(5)	Balance to be treated as income under section 11(3)
(1)	(2)	(3)	(4)	(5)	(6)
Total		0	0	0	0



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PART A-BS - CONSOLIDATED BALANCE SHEET AS ON 31ST DAY OF MARCH, 2024 [TO BE MANDATORILY FILLED IN BY ALL PERSONS FILING ITR-7]

A	Sources of Funds				
1	Own Funds				
	a	Corpus out of the donations received for renovation or repair of places notified u/s 80G(2)(b) on or after 01.04.2020		1a	0
	b	Other corpus received on or after 01.04.2021		1b	0
	c	Corpus other than (a) and (b)		1c	0
	d	Income accumulated under third proviso to clause (23C) of section 10 or section 11(2)		1d	0
	e	Balance Amount of deemed Income being exemption claimed in earlier years on account of deemed application and required to be applied in FY 2024-25 onwards		1e	0
	f	Any other reserve (Specify the nature)			
	Sl. No.	**Nature**		**Amount**	
	(1)	**(2)**		**(3)**	
	1	Reserves & Surplus			12,180
	iii	Total		fiii	12,180
	g	Total fund (a+ b+c+d+e+f)		1g	12,180
2	Loan and Borrowings				
	a	Secured loans	a	0	
	b	Unsecured loans (including deposits)	b	0	
	c	Total Loan Funds (a+ b)		2c	0
3	Advances			3	0
4	Sources of funds (1g + 2c +3)			4	12,180
B	Application of funds				
1	Fixed Assets				
	a	Gross Fixed Assets		1a	0
	b	Depreciation		1b	0
	c	Net Fixed Assets(1a - 1b)		1c	0
2	Investments			2	0
3	Current assets, loans and advances				
	a	Current assets			
		i Inventories		i	0
		ii Sundry Debtors		ii	0

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		iii	Cash and Bank Balances					
			A	Balance with banks	iiiA	47,680		
			B	Cash-in-hand	iiiB	0		
			C	Others	iiiC	0		
		D	Total Cash and cash equivalents (iiiA + iiiB + iiiC)				iiiD	47,680
		iv	Other Current Assets				iv	0
		v	Total current assets (i +ii + iiiD + iv)				av	47,680
	b	Loans and advances					b	0
	c	Total (av + b)					ic	47,680
d	Current liabilities and provisions							
	i	Current liabilities						
		A	Sundry Creditors		A	35,500		
		B	Other payables		B	0		
		C	Total (A + B)		iC	35,500		
	ii	Provisions			ii	0		
	iii	Total (iC + ii)					diii	35,500
	e	Net Current Assets (3c - 3diii)					3e	12,180
4	Accumulated balance/ Any other reserve(deficit)						4	0
5	Total application of funds (1+2+3e+4)						5	12,180
6	Out of 5, Investment made in modes specified u/s 11(5)						6	0
7	Out of 5, Investment made in modes other than specified u/s 11(5)						7	0

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Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

SCHEDULE R - RECONCILIATION OF CORPUS OF SCHEDULE J AND BALANCE SHEET. TO BE ENABLED ONLY FOR ASSESSEE CLAIMING EXEMPTION U/S 11 AND 12, 10(23C)(IV)/(V)/(VI)/(VIA)

Sl. No.	Particulars	Corpus out of the donations received for renovation or repair of places notified u/s 80G(2)(b) on or after 01.04.2020	Other corpus received on or after 01.04.2021	Corpus other than (1) and (2)
		(1)	(2)	(3)
A	Closing balance as on 31.03.2024 as per Schedule J	0	0	0
B	Reasons of difference(+/-) (Bi+Bii+Biii)	0	0	0
(i)	Purchase of fixed asset	0	0	0
(ii)	Depreciation	0	0	0
(iii)	Any other reason (please specify)	0	0	0
C	Closing balance as on 31.03.2024 as per Balance sheet (A+B)	0	0	0

SCHEDULE LA - POLITICAL PARTY (THIS SCHEDULE SHALL BE MANDATORY IF SECTION 13A IS SELECTED AT FIELD "PLEASE SPECIFY THE SECTION UNDER WHICH THE EXEMPTION IS CLAIMED" IN PART A GENERAL, OTHERWISE IT SHOULD BE GREYED OFF.).

1		A)Whether registered under Section 29A of Representation of People Act, 1951	
	a	If yes, please enter registration number	
	b	Date of Registration	
		B)Whether recognized by the Election Commission of India	
	a	If yes, date of recognition	
2		Whether books of account were maintained?	
3		Whether the accounts have been audited?	
		If yes furnish the following information:-	
	a	Date of furnishing of the audit report (DD/MM/YYYY)	
	b	Name of the auditor signing the audit report	
	c	Membership No. of the auditor	
	d	Name of the auditor (proprietorship/ firm)	
	e	Proprietorship/firm registration No.	
	f	Permanent Account Number (PAN) of the auditor (proprietorship/ firm)	
		Aadhaar Number of the Auditor (proprietorship)	
	g	Date of audit report	
4		Whether the report under sub-section (3) of section 29C of the Representation of the People Act, 1951 for the financial year has been submitted	
		If yes, then date of submission of the report (DD/MM/YYYY)	
5	a	Whether any voluntary contribution from any person in excess of twenty thousand rupees was received during the year ?	

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Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

	b	If yes, Whether record of each voluntary contribution (other than contributions by way of electoral bonds) in excess of twenty thousand rupees (including name and address of the person who has made such contribution) were Maintained?		
6		Whether any donation exceeding two thousand rupees was received otherwise than by an account payee cheque or account payee bank draft or use of electronic clearing system through a bank account or through electoral bond?		
7		Please furnish the following information		
	a	Total voluntary contributions received by the party during the F.Y. (b+d)	7a	0
	b	Aggregate value of all the voluntary contributions received upto Rs. 20,000 during the F.Y.	7b	0
	ci	Aggregate value of all the voluntary contributions received upto Rs. 2,000 in cash during the F.Y.	7ci	0
	cii	Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y.	7cii	0
	d	Aggregate value of all the voluntary contributions received more than Rs. 20,000/- during the F.Y.	7d	0

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Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

SCHEDULE ET - ELECTORAL TRUST [THIS SCHEDULE SHALL BE MANDATORY IF SECTION 13B IS SELECTED AT FIELD "PLEASE SPECIFY THE SECTION UNDER WHICH THE EXEMPTION IS CLAIMED" IN PART A GENERAL, OTHERWISE IT SHOULD BE GREYED OFF.].

1	Whether books of account were maintained?		☑ Yes ☐ No	
2	Whether record of each voluntary contribution (including name, address and PAN of the person who has made such contribution along with the mode of contribution) were maintained?		☑ Yes ☐ No	
3	Whether record of each eligible political party to whom the distributable contributions have been distributed (including name, address, PAN and registration number of eligible political party) was maintained?		☑ Yes ☐ No	
4	Whether the accounts have been audited as per rule 17CA(12)?		☑ Yes ☐ No	
	If yes, date of audit report in Form No.10BC (DD/MM/YYYY)		26/09/2024	
5	Whether the report as per rule 17CA(14) furnished to the Commissioner of Income-tax or Director of Income-tax?		☑ Yes ☐ No	
6	Details of voluntary contributions received and amounts distributed during the year			
	i	Opening balance as on 1st April	i	34,483
	ii	Voluntary contribution received during the year	ii	0
	iii	Total (i + ii)	iii	34,483
	iv	Amount distributed to Political parties	iv	0
	v	Amount spent on administrative and management functions of the Trust (Restricted to 5% of Sr.no. ii above OR 5 lakh for first year of incorporation and 3 lakh for subsequent years whichever is lesser)	v	0
	vi	Total (iv + v)	vi	0
	vii	Total amount eligible for exemption under section 13B (Sr.no. 6ii of schedule ET if Amount distributed in 6iv is 95% of 6iii)(As per rule 17CA)	vii	0
	viii	Closing balance as on 31st March (iii - vi)	viii	34,483

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Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

SCHEDULE VC - VOLUNTARY CONTRIBUTIONS (TO BE MANDATORILY FILLED IN BY ALL PERSONS FILING ITR-7)]

A	Domestic Contribution (Other than anonymous donations taxable u/s 115BBC)				
	i	Corpus donation(Aia + Aib)		Ai	0
		ia	Corpus representing donations received for the renovation or repair of places notified u/s 80G(2)(b)	ia	0
		ib	Corpus other than above	ib	0
	ii	Other than corpus donation			
		(a)	Grants Received from Government	Aiia	0
		(b)	Grants Received from Companies under Corporate Social Responsibility	Aiib	0
		(c)	Other specific grants	Aiic	0
		(d)	Other Donations	Aiid	0
		(e)	Total	Aiie	0
	iii	Voluntary contribution Domestic (Ai + Aiie)		Aiii	0
B	Foreign contribution (Other than anonymous donations taxable u/s 115BBC)				
	i	Corpus donation (Bia +Bib)		Bi	0
		ia	Corpus representing donations received for the renovation or repair of places notified u/s 80G(2)(b)	ia	0
		ib	Corpus other than above	ib	0
	ii	Other than corpus donation		Bii	0
	iii	Foreign contribution (Bi + Bii)		Biii	0
	iv	Specify the purpose for which foreign contribution has been received		Biv	
C	Total Contributions (Aiii + Biii)			C	0
D	Anonymous donations,chargeable u/s 115BBC [Applicable to assessee claiming exemption u/s 11 or 10(23C)(iv) or 10(23C)(v) or 10(23C)(vi) or 10(23C)(via) or 10(23C)(iiiad) or 10(23C)(iiiae)]				
	i	Aggregate of such anonymous donations received		i	0
	ii	5% of total donations received at (Sl. No. C+ Di) or 1,00,000 whichever is higher		ii	0
	iii	Anonymous donations chargeable u/s 115BBC @ 30% (i – ii)		iii	0
E	Anonymous donations other than those included at Sl. No. Diii (Di-Diii of Schedule VC)			E	0

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SCHEDULE AI - Aggregate of income derived during the previous year excluding Voluntary contributions [to be filled by assessee claiming exemption u/s 11 and 12 or u/s 10(23C)(iv) or 10(23C)(v) or 10(23C)(vi) or 10(23C)(via)]. This Schedule shall be mandatory if section 11/10(23C)(iv)/10(23C)(v)/10(23C)(vi)/10(23C)(via) is selected in "Section under which exemption claimed" in Part A General. In case of section other than specified above, entire schedule should be greyed off.

1	Receipts from main objects	1	0
2	Receipts from incidental objects	2	0
3	Rent	3	0
4	Commission	4	0
5	Dividend income	5	0
6	Interest income	6	0
7	Agriculture income	7	0
8	Net consideration on transfer of capital asset	8	0
9	Any other income (specify nature and amount)		

Sl. No.	Nature of the income	Amount
(1)	(2)	(3)

9a	Pass through income (Fill schedule PTI)	9a	0
	Total	9	0
10	Total (1 + 2 + 3 + 4 + 5 + 6 + 8 + 9)	10	0



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SCHEDULE A - Amount applied to stated objects of the trust/institution during the previous year from all sources referred to in C1 to C7 of this table [to be filled by assessee claiming exemption u/s 11 and 12 or u/s 10(23C)(iv) or 10(23C)(v) or 10(23C)(vi) or 10(23C)(via)]. This Schedule shall be mandatory if section 11/10(23C)(iv)/10(23C)(v)/10(23C)(vi)/10(23C)(via) is selected in "Section under which exemption claimed" in Part A General. In case of section other than specified above, entire schedule should be greyed off.

			Amount		
A	Application towards the stated objects of the trust/institution		**Revenue**	**Capital**	**Total**
	1	Donation to trust or institution registered u/s 12AB or approved u/s 10(23C) (iv)/(v)/(vi)/(via)– Other than Corpus (100% of donation made need to be entered here)	0	0	0
	1a	85% of the donation(s) made to trust or institution(s) registered u/s 12AB or approved u/s 10(23C)(iv)/(v)/(vi)/(via)– Other than Corpus	0	0	0
	2	Religious	0	0	0
	3	Relief of poor	0	0	0
	4	Educational	0	0	0
	5	Yoga	0	0	0
	6	Medical relief	0	0	0
	7	Preservation of environment	0	0	0
	8	Preservation of monuments etc	0	0	0
	9	General public utility	0	0	0
	10	Application which cannot be specifically identified under 1 to 9 above	0	0	0
	11	Cost of new asset for claim of Exemption u/s 11(1A)(restricted to the net consideration)	0	0	0
	12	Total (A1a to A11)	0	0	0
B	Expenditure not allowed as application, other than application out of source of fund at C2 to C7 (B1 + B2 + B3 + B4+B5+B6+B7+B8) Note: Amount entered in Sl. No. B should be out of Sl. No. A				
	1	Donation to trust or institution registered u/s 12AB or approved u/s 10(23C) (iv)/(v)/(vi)/(via) towards Corpus	0	0	0
	2	Donation to trust or institution registered u/s 12AB or approved u/s 10(23C) (iv)/(v)/(vi)/(via) other than towards corpus in case of donations out of accumulated income	0	0	0
	3	Donation to trust or institution registered u/s 12AB or approved u/s 10(23C) (iv)/(v)/(vi)/(via) not having same objects	0	0	0
	4	Donation to any person other than trust or institution registered u/s 12AB or approved u/s 10(23C)(iv)/(v)/(vi)/(via)	0	0	0
	5	Application outside India for which approval as per proviso to section 11(1) (c) is obtained	0	0	0
	6	Application outside India for which approval as per proviso to section 11(1)(c) is not obtained	0	0	0
	7	Applied for any purpose beyond the objects of the trust or institution	0	0	0
	8	Any other disallowable application	0	0	0
C	Source of fund to meet revenue and capital application in Row A(to the extent amount at Sl. No. C2 to C7 is included in Sl. No. A12)				
	1	Income derived from the property/income earned during previous year (Excluding corpus)	0	0	0
	2	Income accumulated as under section 11(2) or third proviso to section 10(23C) in earlier years	0	0	0
	3	Income deemed to be applied in any preceding year under clause 2 of Explanation 1 of section 11(1) (applicable only when exemption is claimed u/s 11 and 12)	0	0	0
	4	Income of earlier years upto 15% accumulated or set apart	0	0	0

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	5	Corpus	0	0	0
	6	Borrowed Fund	0	0	0
	7	Any other(please specify)	0	0	0
	Sl. No.	**Nature**	**Revenue Amount**	**Capital Amount**	
	(1)	**(2)**	**(3)**	**(4)**	
	8	Total	0	0	0
D	Total Amount applied during the previous year [A12-B-C2-C3-C4-C5-C6-C7]		0	0	0
E	Amount which was not actually applied during the previous year out of D (if it is included in Sl. No. A12)		0	0	0
F	Amount actually paid during the previous year which accrued during any earlier previous year but not claimed as application of income in earlier previous year		0	0	0
G	Total amount to be allowed as application (G=D-E+F)		0	0	0

SCHEDULE IE-1 --INCOME & EXPENDITURE STATEMENT (APPLICABLE FOR ASSESSEES CLAIMING EXEMPTION UNDER SECTIONS 10(21),10(23AAA), 10(23B), 10(23D), 10(23DA), 10(23EC), 10(23ED), 10(23EE), 10(23FB), 10(29A), 10(46), 10(46A), 10(46B), 10(47),10(21) READ WITH SECTION 35(1) {EXEMPTIONS ARE NOT SUBJECT TO COMPUTATIONAL OR HEADS OF INCOME CONDITIONS} THIS SCHEDULE SHALL BE MANDATORY IF 10(21)/10(21) R.W.S. 35(1)/10(23AAA)/10(23B)/10(23D)/10(23DA)/10(23EC)/10(23ED)/10(23EE)/10(29A)/10(46)/10(46A)/10(46B)/10(47)/10(23FB)/10(21) READ WITH SECTION 35(1) IS SELECTED IN "SECTION UNDER WHICH EXEMPTION CLAIMED" IN PART A GENERAL. IN CASE OF SECTION OTHER THAN SPECIFIED ABOVE, ENTIRE SCHEDULE SHOULD BE GREYED OFF

1	Total receipts including any voluntary contribution	1	0
2	Application of income towards object of the institution	2	0
3	Accumulation of income	3	0

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SCHEDULE IE-2 -- INCOME & EXPENDITURE STATEMENT (APPLICABLE FOR ASSESSEES CLAIMING EXEMPTION UNDER SECTIONS 10(23A), 10(24)) {WHERE CERTAIN HEADS OF INCOME ONLY ARE TAXABLE AND OTHER RECEIPTS REPORTED IN ROW A BELOW ARE EXEMPT} THIS SCHEDULE SHALL BE MANDATORY IF SECTION 10(23A)/10(24) IS SELECTED IN "SECTION UNDER WHICH EXEMPTION CLAIMED" IN PART A GENERAL. IN CASE OF SECTION OTHER THAN SPECIFIED ABOVE, ENTIRE SCHEDULE SHOULD BE GREYED OFF.

A	1		Total receipts including any voluntary contribution (Excluding receipts falling under taxable heads to be reported as per Row B)	1		0
	2		Application of income towards object of the institution	2		0
	3		Accumulation of income	3		0
B	1		Do you have any income which is taxable? If Yes Please provide details		☐ Yes ☐ No	
		a	Income from House Property (If yes, Please fill Schedule HP)	1a	☐ Yes ☐ No	
		b	Income from Business or Profession (If yes, Please fill Schedule BP)	1b	☐ Yes ☐ No	
		c	Income from Capital gains (If yes, Please fill Schedule CG)	1c	☐ Yes ☐ No	
		d	Income from other Sources (If yes, Please fill Schedule OS)	1d	☐ Yes ☐ No	

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SCHEDULE IE-3 -- INCOME & EXPENDITURE STATEMENT (APPLICABLE FOR ASSESSEES CLAIMING EXEMPTION UNDER SECTIONS 10(23C)(IIIAB) OR 10(23C)(IIIAC) (PLEASE FILL UP ADDRESS FOR EACH INSTITUTION SEPARATELY): {EXEMPTION IS SUBJECT TO GOVERNMENT GRANTS EXCEEDING FIFTY PER CENT OF THE TOTAL RECEIPTS INCLUDING VOLUNTARY CONTRIBUTIONS}

Sl. No.	Objective of the institution (drop down to be provided - Educational / Medical)	Addresses where activity is carrying out							Total receipts including any voluntary contribution	Government Grants out of Sl. no. 3 above	Amount applied for objective	Balance accumulated
		Flat/ Door/ Block No.	Name of Premises / Building / Village	Road/ Street/Post office	Area/ Locality	Town/ City/ District	State	PIN Code				
(col. 1)	(Col. 2)	(Col. 3a)	(Col. 3b)	(Col. 3c)	(Col. 3d)	(Col. 3e)	(Col. 3f)	(Col. 3g)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)

SCHEDULE IE-4 -- INCOME & EXPENDITURE STATEMENT [APPLICABLE FOR ASSESSEE CLAIMING EXEMPTION UNDER SECTIONS 10(23C)(IIIAD) OR 10(23C)(IIIAE)] (PLEASE FILL UP ADDRESS FOR EACH INSTITUTION SEPARATELY): {EXEMPTION IS SUBJECT TO TOTAL RECEIPTS FROM ALL THE INSTITUTIONS/UNIVERSITIES NOT EXCEEDING FIVE CRORE RUPEES}

Sl. No.	Objective of the institution (drop down to be provided - Educational / Medical)	Addresses where activity is carrying out							Gross Annual receipts	Amount applied for objective	Balance accumulated
		Flat/ Door/ Block No.	Name of Premises / Building / Village	Road/ Street/Post office	Area/ Locality	Town/ City/ District	State	PIN Code			
(Col. 1)	(Col. 2)	(Col. 3a)	(Col. 3b)	(Col. 3c)	(Col. 3d)	(Col. 3e)	(Col. 3f)	(Col. 3g)	(Col. 4)	(Col. 5)	(Col. 6)
Sum of Gross Annual receipts (Sum of Sl. No. 3)											0

SCHEDULE HP - DETAILS OF INCOME FROM HOUSE PROPERTY (PLEASE REFER TO INSTRUCTIONS) (DROP DOWN TO BE PROVIDED INDICATING OWNERSHIP OF PROPERTY)

2	Pass through income/loss if any *	2		0
3	Income under the head "Income from house property" (1j + 2) (if negative take the figure to 2i of schedule CYLA)	3		0

SCHEDULE OS - INCOME FROM OTHER SOURCES

1	Gross income chargeable to tax at normal applicable rates (1a+ 1b+ 1c+ 1d + 1e)		1	0

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	a	Dividends Gross (ai+aii)			1a		0
		i	Dividend income [other than (ii)]		ai		0
		ii	Dividend income u/s 2(22)(e)		aii		0
	b	Interest, Gross (bi + bii + biii + biv + bv)			1b		0
		i	From Savings Bank	bi		0	
		ii	From Deposit (Bank/ Post Office/ Co-operative)	bii		0	
		iii	From Income Tax Refund	biii		0	
		iv	In the nature of Pass through income/loss	biv		0	
		v	Others	bv		0	
	c	Rental income from machinery, plants, buildings,etc.Gross			1c		0
	d	Income of the nature referred to in section 56(2)(x) which is chargeable to tax (di + dii + diii + div + dv)			1d		0
		i	Aggregate value of sum of money received without consideration		di		0
		ii	In case immovable property is received without consideration, stamp duty value of property		dii		0
		iii	In case immovable property is received for inadequate consideration, stamp duty value of property in excess of such consideration as adjusted as per section 56(2)(x)		diii		0
		iv	In case any other property is received without consideration, fair market value of property		div		0
		v	In case any other property is received for inadequate consideration, fair market value of property in excess of such consideration		dv		0
	e	Any other income (please specify nature)			1e		0

Sl. No.	Nature	Amount
(1)	(2)	(3)
1	Income due to disallowance of exemption under clauses of section 10	0
2	Any specified sum received by a unit holder from a business trust during the previous year chargeable u/s 56(2)(xii)	0

2	Income chargeable at special rates (2ai+ 2aii+ 2b+ 2c+ 2d + 2e elements related to sl.no.1)		2	0
ai	Winnings from lotteries, crossword puzzles, races, card games etc. chargeable u/s 115BB		2ai	0
aii	Winnings from online games chargeable u/s 115BBJ		2aii	0
b	Income chargeable u/s 115BBE (bi + bii + biii + biv+ bv + bvi)		2b	0
	i	Cash credits u/s 68	bi	0
	ii	Unexplained investments u/s 69	bii	0
	iii	Unexplained money etc. u/s 69A	biii	0
	iv	Undisclosed investments etc. u/s 69B	biv	0
	v	Unexplained expenditure etc. u/s 69C	bv	0

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	vi	Amount borrowed or repaid on hundi u/s 69D	bvi	0
c		Any other income chargeable at special rate (total of ci to cxiv)	2c	0

Sl. No.	Nature	Amount
(1)	(2)	(3)
d	Pass through income in the nature of income from other sources claimed as chargeable at special rates	2d 0

Sl. No.	Nature	Amount
(1)	(2)	(3)
e	Amount included in 1 and 2 above, which is claimed as chargeable at special rates or not chargeable to tax in India as per DTAA (total of column (2) of table below)	2e 0

Sl. No.	Amount of income	Item No.1ai ,1b to 1d, 2a, 2c & 2d in which included	Country Name and Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained?	Section of I.T. Act	Rate as per I.T. Act	Applicable Rate [lower of (6) or (9)]
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

3	Deductions under section 57:- (other than those relating to income chargeable at special rate 2a, 2b, 2c,2d,2e)					
	a	Expenses/ Deductions(other than entered in c)	3a	0		
	b	Depreciation (available only if income offered in 1c of "schedule OS")	3b	0		
	c	Interest expenditure on dividend u/s 57(1) (available only if income offered in 1a)	3c	0		
		Interest expenditure claimed-Entered Value		0		
		Eligible interest expenditure- Computed Value				
	d	Total	3d	0		
4	Amounts not deductible u/s 58		4			0
5	Profits chargeable to tax u/s 59		5			0
6	Net Income from other sources chargeable at normal applicable rates 1(after reducing income related to DTAA portion)-3+4+5 (If negative take the figure to 4i of schedule CYLA)		6			0
7	Income from other sources (other than from owning race horses) (2+6) (enter 6 as nil if negative)		7			0
8	Income from the activity of owning and maintaining race horses					
	a	Receipts	8a	0		
	b	Deductions under section 57 in relation to receipts at 8a only	8b	0		
	c	Amounts not deductible u/s 58	8c	0		
	d	Profits chargeable to tax u/s 59	8d	0		
	e	Balance(8a - 8b + 8c + 8d)	8e			0
9	Income under the head "Income from other sources" (7+8e) (take 8e as nil if negative)		9			0

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10	Information about accrual/receipt of income from Other Sources



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Sl. No.	Other Source Income	Upto 15/6	From 16/6 to 15/9	From 16/9 to 15/12	From 16/12 to 15/3	From 16/3 to 31/3
		(i)	(ii)	(iii)	(iv)	(v)
1	Winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix)	0	0	0	0	0
2	Winnings from Online games u/s 115BBJ	0	0	0	0	0
3	Dividend Income referred in 1a(i)	0	0	0	0	0
4	Dividend Income u/s 115A(1)(a)(i) other than as per proviso to section 115A(1)(a)(A) (Including PTI Income)	0	0	0	0	0
5	Dividend income under proviso to section 115A(1)(a)(A) @ 10% (Including PTI Income)	0	0	0	0	0
6	Dividend Income u/s 115AC @ 10% (Including PTI Income)	0	0	0	0	0
7	Dividend Income (other than units referred to in section 115AB) u/s 115AD(1)(i) @ 20% (Including PTI Income)	0	0	0	0	0
8	Dividend income taxable at DTAA rates	0	0	0	0	0

SCHEDULE CG - CAPITAL GAINS

A	Short-term capital gain (Items 4 & 5 are not applicable for residents)					
	1	From sale of land or building or both (fill up details separately for each property)				
	2	From Slump Sale				
		ai	Fair market value as per Rule 11UAE(2)	2ai	0	
		aii	Fair market value as per Rule 11UAE(3)	2aii	0	
		aiii	Full Value of consideration(higher of ai or aii)	2aiii	0	
		b	Net worth of the under taking or division	2b	0	
		c	Short term capital gains from slump sale(2aiii - 2b)		A2c	0
	3	From sale of equity share or unit of equity oriented Mutual Fund (MF) or Unit of a business trust on which STT is paid (i)under section 111A (ii) 115AD(1)(b)(ii) proviso (for FII)				
	4	For NON-RESIDENT, not being an FII-from sale of shares or debentures of an Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)				
		a	STCG on transactions on which securities transaction tax (STT) is paid		A4a	0
		b	STCG on transactions on which securities transaction tax (STT) is not paid		A4b	0
	5	For NON-RESIDENT- from sale of securities (other than those at A3) by an FII as per section 115AD				
		a	i	In case securities sold include shares of a company other than quoted shares, enter the following details		
				a Full value of consideration received/receivable in respect of unquoted shares	ia	0

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			b	Fair market value of unquoted shares determined in the prescribed manner	ib	0
			c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic	0
		ii	Full value of consideration in respect of securities other than unquoted shares		ii	0
		iii	Total (ic + ii)		aiii	0
	b	Deductions under section 48				
		i	Cost of acquisition without indexation		bi	0
		ii	Cost of improvement without indexation		bii	0
		iii	Expenditure wholly and exclusively in connection with transfer		biii	0
		iv	Total (i + ii +iii)		biv	0
	c	Balance (5aiii – biv)			5c	0
	d	Loss, if any, to be ignored under section 94(7) or 94(8) for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive values only)			5d	0
	e	Short-tem capital gain on sale of securities by an FII (other than those at A3) (5c+5d)			A5e	0
6	From sale of assets other than at A1 or A2 or A3 or A4 or A5 above					
	a	i	In case assets sold include shares of a company other than quoted shares, enter the following details			
			a	Full value of consideration received/receivable in respect of unquoted shares	a	0
			b	Fair market value of unquoted shares determined in the prescribed manner	b	0
			c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	c	0
		ii	Full value of consideration in respect of securities other than unquoted shares		ii	0
		iii	Total (ic + ii)		aiii	0
	b	Deductions under section 48				
		i	Cost of acquisition without indexation		bi	0
		ii	Cost of Improvement without indexation		bii	0
		iii	Expenditure wholly and exclusively in connection with transfer		biii	0
		iv	Total (i + ii +iii)		biv	0
	c	Balance(6aiii - biv)			6c	0
	d	In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)			d	0
	e	Deemed short term capital gains on depreciable assets			e	0
	f	Deduction under section 54G/54GA (Specify details in item D below)				

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Sl. No.	Section		Amount	
(1)	(2)		(3)	
	Total Deduction under section 54G/54GA			0
	g	STCG on assets other than at A1 or A2 or A3 or A4 or A5 above (6c + 6d+6e-6f)	A6g	0
7	Amount deemed to be short-term capital gains			
	a	Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year?		

Sl. No.	Previous year in which asset transferred	Section under which deduction claimed in that year	New asset acquired/construsted		Amount not used for new asset or remained unutilized in Capital gains account (X)
			Previous year in which asset acquired/constructed	Amount utilized out of Capital Gains account	
(1)	(2)	(3)	(4)	(5)	(6)

	b	Amount deemed to be short term capital gains u/s 54G/54GA, other than at 'a'		b	0
	c	Amount deemed to be short term capital gains (Xi + Xii + Xiii + b)		c	0
8	Pass Through Income/ loss in the nature of Short Term Capital Gain, (Fill up schedule PTI) (A8a+A8b + A8c)			8	0
	a	Pass Through Income/loss in the nature of Short Term Capital Gain, chargeable @ 15%	8a	0	
	b	Pass Through Income/loss in the nature of Short Term Capital Gain, chargeable @ 30%	8b	0	
	c	Pass Through Income/loss in the nature of Short Term Capital Gain, chargeable at applicable rates	8c	0	
9	Amount of STCG included in A1-A8 but claimed as not chargeable to tax or chargeable at special rates in India as per DTAA				

Sl. No.	Amount of income	Item No. A1 to A8 above in which included	Country name, code	Article of DTAA	Rate as per Treaty (enter Nil, if not chargeable)	Whether Tax Residency Certificate obtained?	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

a	Total amount of STCG claimed as not chargeable to tax in India as per DTAA	A9a		0
b	Total amount of STCG claimed as chargeable to tax at special rates in India as per DTAA	A9b		0
10	Total Short-term Capital Gain (A1e+ A2c+ A3e+ A4a+ A4b+ A5e+ A6g+A7+A8-A9a)	A10		0
B	Long-term capital gain (LTCG) (Sub Items 6,7,8 are not applicable for residents)			
1	From sale of land or building or both			
2	From Slump Sale			
	ai	Fair market value as per Rule 11UAE(2)	2ai	0
	aii	Fair market value as per Rule 11UAE(3)	2aii	0
	aiii	Full value of consideration (higher of ai or aii)	2aiii	0
	b	Net worth of the under taking or division	2b	0

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	c	Balance (2aiii – 2b)		2c	0		
	d	Deduction u/s 54EC		2d	0		
	e	Long-term capital gains on Immovable property(2c-2d)				B2e	0
3	From sale of bonds or debenture (other than capital indexed issued by Government)						
	a	Full value of consideration		3a	0		
	b	Deductions under section 48					
		i	Cost of acquisition without indexation	bi	0		
		ii	Cost of improvement without indexation	bii	0		
		iii	Expenditure wholly and exclusively in connection with transfer	biii	0		
		iv	Total (bi + bii +biii)	biv	0		
	c	LTCG on bonds or debenture(other than capital indexed bonds issued by Government(3a-biv)				B3c	0
4	From sale of i) listed securities (other than a unit) or zero coupon bonds where proviso under section 112(1) is applicable						
	a	Full value of consideration		4a	0		
	b	Deductions under section 48				4b	
		i	Cost of acquisition without indexation	bi	0		
		ii	Cost of improvement without indexation	bii	0		
		iii	Expenditure wholly and exclusively in connection with transfer	biii	0		
		iv	Total (bi + bii +biii)	biv	0		
	c	Long-term Capital Gains on assets at B4 above in case of NON-RESIDENT (4a-biv)				B4c	0
5	From sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A						
		Long-term Capital Gains on sale of capital assets at B5 above				B5	0
6	For NON-RESIDENTS- from sale of shares or debenture of Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)						
		LTCG computed with indexation benefit				B6	0
7	For NON-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) units referred in sec. 115AB, (iii) bonds or GDR as referred in sec. 115AC, (iv) securities by FII as referred to in sec. 115AD						
8	From NON-RESIDENTS - from sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A						
	a	Long term capital gain on sale of capital assets at B8 above				B8a	0
9	From sale of Assets where B1 to B8 above are not applicable						
	a	i	In case securities sold include shares of a company other than quoted shares, enter the following details				
			a	Full value of consideration received/receivable in respect of unquoted shares		9ai	0

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		b	Fair market value of unquoted shares determined in the prescribed manner	ib	
		c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic	0
	ii	Full value of consideration in respect of assets other than unquoted shares		9aii	0
	iii	Total (ic + ii)		9aiii	0
b	Deductions under section 48				
	i	Cost of acquisition with indexation		bi	0
	ii	Cost of Improvement with indexation		bii	0
	iii	Expenditure wholly and exclusively in connection with transfer		biii	0
	iv	Total (bi + bii +biii)		biv	0
c	Balance (9aiii - biv)			9c	0
d	Deduction under sections 54D/54G/54GA (Specify details in item D below)				

Sl. No.	Section	Amount
(1)	(2)	(3)
Deduction under sections 54D/54G/54GA (Specify details in item D below)		0

e	Long-term Capital Gains on assets at B9 above (9c-9d)	B9e	0
10	Amount deemed to be long-term capital gains		
a	Whether any amount of unutilized capital gain on asset transferred during the previous year shown below was deposited in the Capital Gains Accounts Scheme within due date for that year?		
	If yes, then provide the details below		

Sl. No.	Previous year in which asset transferred	Section under which deduction claimed in that year	New asset acquired/construsted		Amount not used for new asset or remained unutilized in Capital gains account (X)
			Previous year in which asset acquired/constructed	Amount utilized out of Capital Gains account	
(1)	(2)	(3)	(4)	(5)	(6)

b	Amount deemed to be long-term capital gains, other than at 'a'		10b	0
	Total Amount deemed to be long-term capital gains (Xi + Xii + Xiii + b)		B10	0
11	Pass Through Income/Loss in the nature of Long Term Capital Gain,(Fill up schedule PTI) (B11a1+B11a2 + B11b)		B11	0
a1	Pass Through Income/ Loss in the nature of Long Term Capital Gain, chargeable @ 10% u/s 112A	11a1	0	
a2	Pass Through Income/ Loss in the nature of Long Term Capital Gain, chargeable @ 10% under section other than u/s 112A	11a2	0	
b	Pass Through Income/Loss in the nature of Long Term Capital Gain, chargeable @ 20%	11b	0	
12	Amount of LTCG included in items B1 to B11 but claimed as not chargeable to tax or chargeable at special rates in India as per DTAA (to be taken to schedule SI)			

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Sl. No.	Amount of income	Item No. B1 to B11 above in which included	Country name, code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether Tax Residency Certificate obtained?	Section of I.T. Act	Rate as per I.T. Act	Applicable Rate [lower of (6) or (9)]
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

a	Total amount of LTCG claimed as not chargeable to tax in India as per DTAA	B12a	0
b	Total amount of LTCG claimed as chargeable to tax at special rates in India as per DTAA	12b	0
13	Total long term capital gain B1e + B2c + B3c + B4c + B5 + B6 + B7c + B8 + B9e + B10+B11-B12a	B13	0
C1	Sum of Capital Gain Incomes (9ii + 9iii + 9iv + 9v + 9vi + 9vii + 9viii of Table E below)	C1	0
C2	Income from transfer of Virtual Digital Assets(Items No. B of Schedule VDA)	C2	0
C3	Income chargeable under the head "CAPITAL GAINS" (C1 + C2)	C2	0

D Information about deduction claimed

1 In case of deduction u/s 54D/54EC/54G/54GA give following details

a Deduction claimed u/s 54D

Sl. No.	Date of acquisition of original asset	Cost of purchase/ construction of new land or building for industrial undertaking	Date of purchase of new land or building	Amount deposited in Capital Gains Accounts Scheme before due date	Date of deposit	Account Number	IFS Code	Amount of deduction claimed
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)

b Deduction claimed u/s 54EC

Sl. No.	Date of transfer of original asset	Amount invested in specified/notified bonds (not exceeding fifty lakh rupees)	Date of investment	Amount of deduction claimed
(1)	(2)	(3)	(4)	(5)

c Deduction claimed u/s 54G

Sl. No.	Date of transfer of original asset from urban area	Cost and expenses incurred for purchase or construction of new asset	Date of purchase/ construction of new asset in an area other than urban area	Amount deposited in Capital Gains Accounts Scheme before due date	Date of deposit	Account Number	IFS Code	Amount of deduction claimed
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)

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d Deduction claimed u/s 54GA

Sl. No.	Date of transfer of original asset from urban area	Cost and expenses incurred for purchase or construction of new asset	Date of purchase/ construction of new asset in SEZ	Amount deposited in Capital Gains Accounts Scheme before due date	Date of deposit	Account Number	IFS Code	Amount of deduction claimed
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1e	Total deduction claimed) (1a + 1b + 1c + 1d)					1e		0

E Set-off of current year losses with current year capital gain(excluding amounts included in A9 & B12 which is chargeable under DTAA)

INCOME TAX DEPARTMENT

Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

Sl. No.	Type of Capital gain	Capital Gain of current year (Fill this column only if computed figure is positive)	Short term capital Loss Set off 15%	Short term capital Loss Set off 30%	Short term capital Loss Set off at Applicable rate	Short term capital Loss Set off at DTAA rates	Long term capital Loss Set off 10%	Long term capital Loss Set off 20%	Long term capital Loss Set off DTAA rates	Current year's capital gains remaining after set off (9=1-2-3-4-5-6-7-8)
		(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
i	Capital Loss to be set off (Fill this row only if computed figure is negative)		0	0	0	0	0	0	0	
ii	Short Term Capital gain 15%	0		0	0	0				0
iii	Short Term Capital gain 30%	0	0		0	0				0
iv	Short Term Capital gain applicable rate	0	0	0		0				0
v	Short Term Capital gain DTAA rate	0	0	0	0					0
vi	Long Term Capital gain 10%	0	0	0	0	0		0	0	0
vii	Long Term Capital gain 20%	0	0	0	0	0	0		0	0
viii	Long Term Capital gain DTAA rates	0	0	0	0	0	0	0		0
ix	Total loss set off (ii + iii + iv + v + vi + vii + viii)		0	0	0	0	0	0	0	
x	Loss remaining after set off (i - ix)		0	0	0	0	0	0	0	

F Information about accrual/receipt of capital gain

Sl. No.	Type of Capital gain/ Date	Upto 15/6	16/6 to 15/9	16/9 to 15/12	16/12 to 15/3	16/3 to 31/3
		(i)	(ii)	(iii)	(iv)	(v)
1	Short-term capital gains taxable at the rate of 15%	0	0	0	0	0
2	Short-term capital gains taxable at the rate of 30%	0	0	0	0	0
3	Short-term capital gains taxable at applicable rates	0	0	0	0	0
4	Short-term capital gains taxable at DTAA rates	0	0	0	0	0
5	Long- term capital gains taxable at the rate of 10%	0	0	0	0	0
6	Long- term capital gains taxable at the rate of 20%	0	0	0	0	0
7	Long- term capital gains taxable at the rate DTAA rates	0	0	0	0	0
8	Capital gains on transfer of Virtual Digital Asset taxable at the rate of 30% Enter value from item 14ii of schedule SI, if any	0	0	0	0	0

SCHEDULE VDA - INCOME FROM TRANSFER OF VIRTUAL DIGITAL ASSETS (NOTE: DETAILS OF EVERY TRANSACTION ARE TO BE FILLED, WHEREIN EVERY 'TRANSFER' IS A TRANSACTION)

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Sl. No.	Date of Acquisition	Date of Transfer	Head under which income to be taxed(Business /Capital Gain)	Cost of Acquisition (In case of gift; a. Enter the amount on which tax is paid u/s 56(2)(x) if any b. In any other case cost to previous owner)	Consideration Received	Income from transfer of Virtual Digital Assets (enter nil in case of loss) (Col. 6 – Col. 5)
(Col. 1)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)
A	Total (Sum of all Positive Incomes of Business Income in Col. 7)				A	0
B	Total (Sum of all Positive Incomes of Capital Gain in Col. 7)				B	0

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SCHEDULE OA - GENERAL

	Do you have any income under the head business and profession?			☐ Yes ☐ No
1	Nature of Business or Profession (refer to instructions)			
2	Number of branches		2	0
3	Method of accounting employed in the previous year		3	
4	Is there any change in method of accounting		4	
5	Effect on the profit because of deviation, if any, in the method of accounting employed in the previous year from accounting standards prescribed under section 145A		5	0
6	Method of valuation of closing stock employed in the previous year		6	
	a	Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	6a	
	b	Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	6b	
	c	Is there any change in stock valuation method	6c	
	d	Effect on the profit or loss because of deviation, if any, from the method of valuation prescribed under section 145A	6d	0

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SCHEDULE BP - COMPUTATION OF INCOME FROM BUSINESS OR PROFESSION

A From Business or profession other than speculative business and specified business

1	Profit before tax as per Income and Expenditure account (as applicable)			1	0
2a	Net profit or loss from speculative business included in 1 (enter -ve sign in case of loss)	2a	0		
2b	Net profit or Loss from Specified Business u/s 35AD included in 1 (enter -ve sign in case of loss)	2b	0		
3	Income/receipts credited to Profit & Loss account considered under other heads of income or chargeable u/s 115BH				
	a House property	a	0		
	b Capital Gains	b	0		
	c Other sources (i) + (ii)	c	0		
	i Dividend income	i	0		
	ii Other than Dividend income	ii	0		
	d u/s 115BBH (net of cost of acquisition, if any)	5d	0		
4	Profit or loss included in 1, which is referred to in section 44AE	4	0		
5	Income credited to Profit & Loss account (include in 1) which is exempt				
	a Share of income from firm(s)	5a	0		
	b Share of income from AOP/ BOI	5b	0		

c Any other exempt Income (specify nature and amount)

Sl. No.	Nature	Amount
(1)	(2)	(3)
1	Dividend	0
Total		0

		5c	0		
	d Total exempt income	5d	0		
6	Balance (1- 2a - 2b - 3a - 3b - 3c -3d-4-5d)			6	0
7	Expenses debited to profit and loss account considered under other heads of income or u/s 115BBH				
	a House property	a	0		
	b Capital Gains	b	0		
	c Other sources	c	0		
	d u/s 115BBH (other than Cost of Acquisiton)	d	0		
8	Total (7a + 7b + 7c+7d)			8	0
9	Adjusted profit or loss (6+8)			9	0

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10	Depreciation and amortization debited to profit and loss account		10		0
11	Depreciation allowable under Income-tax Act		11		
	i	Depreciation allowable under section 32(1)(ii) and 32(1)(iia)	i	0	
	ii	Depreciation allowable under section 32(1)(i) (Make your own computation Refer Appendix-IA of IT Rules)	ii	0	
	iii	Total (11i + 11ii)	iii		0
12	Profit or loss after adjustment for depreciation (9 +10- 11iii)		12		0
13	Amounts debited to the profit and loss account, to the extent disallowable under section 36		13		0
14	Amounts debited to the profit and loss account, to the extent disallowable under section 37		14		0
15	Amounts debited to the profit and loss account, to the extent disallowable under section 40		15		0
16	Amounts debited to the profit and loss account, to the extent disallowable under section 40A		16		0
17	Any amount debited to profit and loss account of the previous year but disallowable under section 43B		17		0
18	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act,2006		18		0
19	Deemed income under section 41		19		0
20	Deemed income under section 32AC/32AD/33AB/33ABA/ 35ABA/35ABB/35AC/40A(3A)/33AC/ 72A		20		0
21	Deemed income under section 43CA		21		0
22	Any other item or items of addition under section 28 to 44DB		22		0
23	Any other income not included in profit and loss account/any other expense not allowable (including income from salary, commission, bonus and interest from firms in which company is a partner)		23		0
24	Total (13+14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 +23)		24		0
25	Deduction allowable under section 32(1)(iii)		25		0
26	Amount allowable as deduction under section 32AC		26		0
27	Amount of deduction under section 35 or 35CCC or 35CCD in excess of the amount debited to profit and loss account(if amount deductible under section 35 or 35CCC or 35CCD is lower than amount debited to P&L account, it will go to item 23)		27		0
28	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year		28		0
29	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year		29		0
30	Any other amount allowable as deduction		30		0
31	Decrease in profit or increase in loss on account of ICDS adjustments and deviation in method of valuation of stock		31		0
32	Total (25+26+27+28+29+30+31)		32		0
33	Income (12+24-32)		33		0
34	Profit and gains of business or profession deemed to be under-				
	i	Section 44AE	34i		0

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	35	Net profit or loss from business or profession other than speculative business and specified business (33+34)	35	0
	36	Net Profit or loss from business or profession other than speculative business and specified business after applying rule 7A, 7B or 8, if applicable (If rule 7A, 7B or 8 is not applicable, enter same figure as in 35)	A36	0
B	Computation of income from speculative business			
	37	Net profit or loss from speculative business as per profit or loss account	37	0
	38	Additions in accordance with section 28 to 44DB	38	0
	39	Deductions in accordance with section 28 to 44DB	39	0
	40	Income from speculative business (37+38-39)	40	0
C	Computation of Income from specified business under section 35AD			
	41	Net profit or loss from specified business as per profit or loss account	41	0
	42	Additions in accordance with section 28 to 44DB	42	0
	43	Deductions in accordance with section 28 to 44DB(other than deduction under section,-(i)35AD, (ii) 32 or 35 on which deduction u/s 35AD is claimed))	43	0
	44	Profit or loss from specified business (41+42-43)	44	0
	45	Deductions in accordance with section 35AD(1)	45	0
	46	Income from specified business (44-45)	46	0
	47	Relevant clause of sub-section (5) of section 35AD which covers the specified business (to be selected from drop down menu)		
D48	Income chargeable under the head 'Profits and gains from business or profession' (A36+B40+C46+A3d)		D48	0
E	Intra head set off business loss of current year			

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No.	Type of Business Income	Income of current year (Fill this column only if figure is zero or positive)	Business loss set off	Business income remaining after set off
		(1)	(2)	(3)=(2) - (1)
i	Loss to be set off (Fill this row only if figure is negative)		0	
ii	Income from speculative business	0	0	0
iii	Income from specified business	0	0	0
iv	Total loss set off (ii + iii)		0	
v	Loss remaining after set off (i - iv)		0	

SCHEDULE CYLA - DETAILS OF INCOME AFTER SET-OFF OF CURRENT YEARS LOSSES

Sl. No.	Head/Source of Income	Income of current year (Filll this column only if Income is zero or positive)	House property loss of the current year set off [Total loss (3 of Schedule-HP)]	Business Loss (other than speculation or specified business loss) of the current year set off Total loss (2v of item E of Schedule-BP)	Other sources loss (other than loss from race horses and amount chargeable to special rate of tax) of the current year set off [Total loss (6 of Schedule-OS)]	Current year's Income remaining after set off
		(1)	(2)	(3)	(4)	(5 = 1-2-3-4)
	Loss to be adjusted		0	0	0	
i	House Property	0		0	0	0
ii	Income from Business (excluding speculation profit and income from specified business or profession)	0	0		0	0
iii	Speculative Income	0	0		0	0
iv	Specified Business Income u/s 35AD	0	0		0	0
v	Short-term capital gain taxable @ 15%	0	0	0	0	0
vi	Short-term capital gain taxable @ 30%	0	0	0	0	0
vii	Short-term capital gain taxable at applicable rates	0	0	0	0	0
viii	Short-term capital gain taxable at special rates in India as per DTAA	0	0	0	0	0
ix	Long term capital gain taxable @ 10%	0	0	0	0	0
x	Long term capital gain taxable @ 20%	0	0	0	0	0
xi	Long term capital gains taxable at special rates in India as per DTAA	0	0	0	0	0
xii	Net Income from Other sources (excluding profit from owning race horses and winnings from lottery)	0	0	0		0
xiii	Profit from the activity of owning and maintaining race horses	0	0	0	0	0

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xiv	Total Loss set off	0	0	0
xv	Loss remaining after set-off	0	0	0

SCHEDULE PTI - PASS THROUGH INCOME DETAILS FROM BUSINESS TRUST OR INVESTMENT FUND AS PER SECTION 115UA, 115UB

Sl. No.	Investment entity covered by section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	Sl. No.	Head of Income	Current year income	Share of current year loss distributed by investment fund	Net income / Loss 9 = 7-8	TDS on such amount, if any
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

SCHEDULE SI - INCOME CHARGEABLE TO INCOME TAX AT SPECIAL RATES [PLEASE SEE INSTRUCTION]

Sl. No.	Section	Special rate (%)	Income (i)	Tax thereon (ii)
(1)	(2)	(3)	(4)	(5)
1	111A-Short term capital gains on equity share or equity oriented fund chargeable to STT	15.0	0	0
2	112 proviso- Long term capital gains (without indexing)	10.0	0	0
3	112-Long term capital gains (with indexing)	20.0	0	0
4	112A LTCG on equity shares/units of equity oriented fund/units of business trust on which STT is paid	10.0	0	0
5	112(1)(c)(iii)- Long term capital gains on transfer of unlisted securities in the case of non-residents	10.0	0	0
6	115AC(1)(c)- Long term capital gains arising from their transfer of bonds or GDR purchased in foreign currency in case of a non-resident	10.0	0	0
7	115AD(1)(b)(ii)- Short term capital gains (other than on equity share or equity oriented mutual fund referred to in section 111A) by an FII	30.0	0	0
8	115AD(1)(b)(ii)Proviso- Short term capital gains referred to in section 111A- by FII	15.0	0	0
9	115AB(1)(b)- Income by way of long-term capital gains arising from the transfer of units purchase in foreign currency by a off-shore fund	10.0	0	0
10	115AD(1)(b)(iii)- Long term capital gains (other than on equity share or equity oriented mutual fund referred to in section 112A)by an FII	10.0	0	0
11	115AD(1)(b)(iii) Proviso- For NON-RESIDENTS from sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A	10.0	0	0
12	STCG Chargeable at special rates in India as per DTAA	1.0	0	0
13	LTCG Chargeable at special rates in India as per DTAA	1.0	0	0
14	115BB (Winnings from lotteries, puzzles, races, games etc.)	30.0	0	0

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15	115BBJ (Winnings from online games)	30.0	0	0
16	115BBH - Tax on Income from Virtual Digital Asses (Income under head business or profession)	30.0	0	0
17	115BBH - Tax on Income from Virtual Digital Asses (Income under head Capital Gain)	30.0	0	0
18	115BBE - (Income under section 68, 69, 69A, 69B, 69C or 69D)	60.0	0	0
19	115A(1)(a)(i)- Dividends received by non-resident (not being a company) or a foreign company chargeable u/s 115A(1)(a)(i) other than proviso to section 115A(1)(a)(A)	20.0	0	0
20	115A(1)(a)(ii)- Interest received from govt/Indian Concerns received in Foreign Currency	20.0	0	0
21	115A(1) (a)(iia) -Interest from Infrastructure Debt Fund	5.0	0	0
22	115A(1) (a)(iiaa) - Income received by non-resident as referred in section 194LC @5%	5.0	0	0
23	115A(1) (a)(iii) - Income received in respect of units of UTI purchased in Foreign Currency	20.0	0	0
24	115A(1)(b)- Income from royalty or fees for technical services received from Government or Indian concern	10.0	0	0
25	115AD(1)(i) -Income (other than dividend) received by an FII in respect of securities (other than units referred to in section115AB)	20.0	0	0
26	115AD(1)(i) - Income (being dividend) received by an FII in respect of securities (other than units referred to in section 115AB)	20.0	0	0
27	115BBC - Anonymous Donations in certain cases	30.0	0	0
28	115BBA - Income received by non-residents sportsmen or sports associations	20.0	0	0
29	115A(1) (a)(iiaa) -Interest referred to in Proviso to section 194LC(1P) - chargeable u/s 115A(1)(a)(iiaa) @4 %	4.0	0	0
30	115AD(1)(i) -Income by way of Interest received by an FII in respect of bonds or Government securities as per Sec 194LD	5.0	0	0
31	115AC(1)(a) - Income by way of Interest from bonds or GDR purchased in foreign currency - non-resident	10.0	0	0
32	115AC(1)(b) - Income by way of dividends from bonds or GDRs purchased in foreign currency by non-residents	10.0	0	0
33	115A(1) (a)(iiab) -Interest as per Sec. 194LD	5.0	0	0
34	115A(1)(a)(iiac)-Interest as per Sec. 194LBA	5.0	0	0
35	115A(1)(a)(A)- Dividend received by non-resident (not being a company) or a foreign company, from a unit in an International Financial Services Centre, as referred to in sub-section (1A) of section 80LA chargeable under proviso to 115A(1)(a)(A)	10.0	0	0
36	Income from other sources chargeable at special rates in India as per DTAA	1.0	0	0

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37	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 15%	15.0	0	0
38	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 30%	30.0	0	0
39	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% u/s 112A	10.0	0	0
40	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10%	10.0	0	0
41	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20%	20.0	0	0
42	PTI-115A(1)(a)(i)- Dividends received by non-resident (not being a company) or a foreign company chargeable u/s 115A(1)(a)(i) other than proviso to section 115A(1)(a)(A)	20.0	0	0
43	PTI-115A(1)(a)(ii)- Interest received from govt/Indian Concerns received in Foreign Currency	20.0	0	0
44	PTI-115A(1) (a)(iia) -Interest from Infrastructure Debt Fund	5.0	0	0
45	PTI-115A(1) (a)(iiaa) - Income received by non-resident as referred in section 194LC @5%	5.0	0	0
46	PTI-115AD(1)(i) -Income by way of Interest received by an FII in respect of bonds or government securities as per Sec 194LD	5.0	0	0
47	PTI-115A(1) (a)(iiac) -Interest as per Sec. 194LBA	5.0	0	0
48	PTI-115AC(1)(a) -Income by way of interest on bonds purchased in foreign currency - non-resident	20.0	0	0
49	PTI-115A(1)(b)- Income from royalty or fees for technical services received from Government or Indian concern	10.0	0	0
50	PTI-115AC(1)(a) - Income by way of Interest from bonds or GDR purchased in foreign currency - non-resident	10.0	0	0
51	PTI-115AC(1)(b) - Income by way of dividends from bonds or GDRs purchased in foreign currency by non-residents	10.0	0	0
52	PTI-115AD(1)(i) -Income received by an FII in respect of securities (other than units as per Sec 115AB)	20.0	0	0
53	PTI - Income (being dividend) received by an FII in respect of securities (other than units referred to in section115AB)	20.0	0	0
54	PTI-115AD(1)(i) -Income received by an FII in respect of bonds or government securities as per Sec 194LD	5.0	0	0
55	PTI-115BBA - Income received by non-residents sportsmen or sports associations	20.0	0	0
56	PTI-115BBC-Anonymous Donations in certain cases	30.0	0	0
57	PTI-115A(1) (a)(iiaa) -Interest referred to in section 194LC(1P) - chargeable u/s 115A(1)(a)(iiaa) @4 %	4.0	0	0

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58	PTI-115A(1)(a)(A) Dividend received by non-resident (not being a company) or a foreign company, from a unit in an International Financial Services Centre, as referred to in sub-section (1A) of section 80LA chargeable under proviso to 115A(1)(a)(A)	10.0	0	0
Total			0	0

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SCHEDULE 115TD - ACCRETED INCOME UNDER SECTION 115TD (APPLICABLE IF EXEMPTION CLAIMED U/S 11 AND 12 OR 10(23C)(iv)/10(23C)(v)/ 10(23C)(vi)/10(23C)(via)

1	Aggregate Fair Market Value (FMV) of total assets of Specifield Person					0
2	Less: Total liability of Specified Person			2		0
3	Net value of assets (1 – 2)			3		0
4	(i)	FMV of assets directly acquired out of income referred to in section 10(1)	4i		0	
	(ii)	FMV of assets acquired during the period from the date of creation or establishment to the effective date of registration/provisional registration u/s 12AB or 2nd Proviso to s. 10(23C), if benefit u/s 11 and 12 or 10(23C)(iv)/10(23C)(v)/ 10(23C)(vi)/ 10(23C)(via) respectively not claimed during the said period	4ii		0	
	(iii)	FMV of assets transferred in accordance with third proviso to section 115TD(2)	4iii		0	
	(iv)	Total (4i + 4ii + 4iii)	4iv		0	
5	Liability in respect of assets at 4 above			5		0
6	Accreted income as per section 115TD [3 – (4 – 5)]			6		0
7	Additional income-tax payable u/s 115TD at maximum marginal rate			7		0
8	Interest payable u/s 115TE			8		0
9	Specified date u/s 115TD			9		
10	Additional income-tax and interest payable			10		0
11	Tax and interest paid			11		0
12	Net payable/refundable (10 – 11)			12		0
13	Date(s) of deposit of tax on accreted income			13		

Sl. No.	Date (DD/MM/YYYY)	Name of Bank and Branch	BSR Code	Serial Number of Challan	Amount deposited
(1)	(2)	(3)	(4)	(5)	(6)

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SCHEDULE 115BBI - SPECIFIED INCOME OF CERTAIN INSTITUTIONS UNDER SECTION 115BBI

1	Deemed income referred in Explanation 4 to the third proviso to section 10(23C) or section 11(3)	1	0
2	Deemed income referred under section 11(1B)	2	0
3	Income which is deemed to be income under the twenty-first proviso to Section 10(23C) or which is not excluded from the total income as per section 13(1)(c)	3	0
4	Income which is not exempt under section 10(23C) on account of violation of clause (b) of the third proviso of section 10(23C) or which is not excluded from the total income as per section 13(1)(d)	4	0
5	Income which is not excluded from the total income as per section 11(1)(c)	5	0
6	Income accumulated or set apart in excess of fifteen per cent of the income where such accumulation is not allowed under any specific provision of this Act	6	0
7	Total (total of Sl.No. 1 to 6)	7	0

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Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

SCHEDULE FSI - DETAILS OF INCOME FROM OUTSIDE INDIA AND TAX RELIEF (AVAILABLE ONLY IN CASE OF RESIDENT)

Sl. No.	Country Code (Dropdown to be provided in the e-filing utility)	Taxpayer Identification Number	Sl. No.	Head of Income	Income from outside India(Included in Part B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e) = (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A
				(a)	(b)	(c)	(d)	(e)	(f)

SCHEDULE TR - DETAILS SUMMARY OF TAX RELIEF CLAIMED FOR TAXES PAID OUTSIDE INDIA (AVAILABLE ONLY IN CASE OF RESIDENT)

1 Details of Tax relief claimed

Sl. No.	Country Code	Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)	Total tax relief available (total of (e) of Schedule FSI in respect of each country)	Section under which relief claimed(specify 90, 90A or 91)
	(a)	(b)	(c)	(d)	(e)
Total			0	0	

2	Total Tax relief available in respect of country where DTAA is applicable (section 90/90A) (Part of total of 1(d))	2		0
3	Total Tax relief available in respect of country where DTAA is not applicable (section 91) (Part of total of 1(d))	3		0
4	Whether any tax paid outside India, on which tax relief was allowed in India, has been refunded/credited by the foreign tax authority during the year? If yes, provide the details below	4		
	a Amount of tax refunded		0	
	b Assessment year in which tax relief allowed in India			

INCOME TAX DEPARTMENT

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Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

SCHEDULE FA - DETAILS OF FOREIGN ASSETS AND INCOME FROM ANY SOURCE OUTSIDE INDIA

A1 Details of Foreign Depository Accounts held (including any beneficial interest) at any time during the relevant Calendar Year ending as on 31st December 2023

Sl. No.	Country Name and Code	Name of financial institution	Address of financial institution	ZIP Code	Account Number	Status	Account opening date	Peak Balance During The Period	Closing balance	Gross interest paid/credited to the account during the period
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

A2 Details of Foreign Custodial Accounts held (including any beneficial interest) at any time during the relevant Calendar Year ending as on 31st December 2023

Sl. No.	Country Name and Code	Name of financial institution	Address of financial institution	ZIP Code	Account Number	Status	Account opening date	Peak Balance During The Period	Closing balance	Gross amount paid/credited to the account during the period	
										Nature Of amount	Amount
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11a)	(11b)

A3 Details of Foreign Equity and Debt Interest held (including any beneficial interest) in any entity at any time during the relevant Calendar Year ending as on 31st December 2023

Sl. No.	Country Name and Code	Name of entity	Address of entity	ZIP Code	Nature of entity	Date of acquiring the interest	Initial value of the investment	Peak value of investment during the period	Closing value	Total gross amount paid/credited with respect to the holding during the period	Total gross proceeds from sale or redemption of investment during the period
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)

A4 Details of Foreign Cash Value Insurance Contract or Annuity Contract held (including any beneficial interest) at any time during the relevant Calendar Year ending as on 31st December 2023

Sl. No.	Country Name and Code	Name of financial institution in which insurance contract held	Address of financial institution	ZIP Code	Date of contract	The cash value or surrender value of the contract	Total gross amount paid/credited with respect to the contract during the period
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)

B Details of Financial Interest in any Entity held (including any beneficial interest) at any time during the relevant Calender Year ending as on 31st December 2023

Sl. No.	Country Name and Code	ZIP Code	Nature of entity	Name of the Entity	Address of the Entity	Nature of Interest	Date since held	Total Investment (at cost) (in rupees)	Income accrued from such Interest	Nature of Income	Income taxable and offered in this return		
											Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)

C Details of immovable property held (including any beneficial interest) at any time during the relevant Calendar Year ending as on 31st December 2023

Sl. No.	Country Name and Code	ZIP Code	Address of the Property	Ownership -Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the property	Nature of Income	Income taxable and offered in this return		
									Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

D Details of any other Capital Asset held (including any beneficial interest) at any time during the relevant Calendar Year ending as on 31st December 2023

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Sl. No.	Country Name and Code	ZIP Code	Nature of Asset	Ownership -Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the asset	Nature of Income	Income taxable and offered in this return		
									Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

E Details of account(s) in which you have signing authority held (including any beneficial interest) at any time during the relevant Calendar Year ending as on 31st December 2023 and which has not been included in A to D above.

Sl. No.	Name of the Institution in which the account is held	Address of the Institution	Country Name and Code	ZIP Code	Name of the account holder	Account Number	Peak Balance/ Investment during the year (in rupees)	Whether income accrued is taxable in your hands?	If (7) is yes, Income accrued in the account	If (7) is yes, Income offered in this return		
										Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3a)	(3b)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

F Details of trusts, created under the laws of a country outside India, in which you are a trustee, beneficiary or settlor

Sl. No.	Country Name and Code	ZIP Code	Name of the trust	Address of the trust	Name of trustees	Address of trustees	Name of Settlor	Address of Settlor	Name of Beneficiaries	Address of Beneficiaries	Date since position held	Whether income derived is taxable in your hands?	If (8) is yes, Income derived in the account	If (8) is yes, Income offered in this return		
														Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3a)	(3b)	(4a)	(4b)	(5a)	(5b)	(6a)	(6b)	(7)	(8)	(9)	(10)	(11)	(12)

G Details of any other income derived from any source outside India which is not included in,- (i) items A to F above and, (ii) income under the head business or profession

Sl. No.	Country Name and Code	ZIP Code	Name of the person from whom derived	Address of the person from whom derived	Income derived	Nature of income	Whether taxable in your hands?	If (6) is yes, Income offered in this return		
								Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3a)	(3b)	(4)	(5)	(6)	(7)	(8)	(9)

SCHEDULE SH - SHAREHOLDING OF UNLISTED COMPANY

IF YOU ARE AN UNLISTED COMPANY, PLEASE FURNISH THE FOLLOWING DETAILS,

A - DETAILS OF SHAREHOLDING AT THE END OF THE PREVIOUS YEAR

Sl. No.	Name of the shareholder	Residential status in India	Type of share	PAN	Date of acquisition	Number of shares held	Face value per share	Issue Price per share	Amount received
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

B - DETAILS OF EQUITY SHARE APPLICATION MONEY PENDING ALLOTMENT AT THE END OF THE PREVIOUS YEAR

Sl. No.	Name of the applicant	Residential status in India	Type of share	PAN	Date of application	Number of shares applied for	Application money received	Face value per share	Proposed issue price
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

C - DETAILS OF SHAREHOLDERS WHO IS NOT A SHAREHOLDER AT THE END OF THE PREVIOUS YEAR BUT WAS A SHAREHOLDER AT ANY TIME DURING THE PREVIOUS YEAR

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Sl. No.	Name of the shareholder	Residential status in India	Type of share	PAN	Number of shares held	Face value per share	Issue Price per share	Amount received	Date of acquisition	Date on which cease to be shareholder	Mode of cessation	In case of transfer, PAN of the shareholder
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)

PART B - TI - STATEMENT OF INCOME FOR THE PERIOD ENDED ON 31ST MARCH 2024

Part B1	B1-Applicable if exemption is being claimed u/s 11 and 12 or 10(23C)(iv)/10(23C)(v)/ 10(23C)(vi)/ 10(23C)(via) and wherein Part B3 is not applicable.				
1	Voluntary Contributions and anonymous donations taxable u/s 115BBC (Other than Corpus) [(C- Ai-Bi+E) of Schedule VC]		1		0
2	Voluntary contribution forming part of corpus other than anonymous donations taxable u/s 115BBC [(A + B) of schedule Part-B TI - Part B1]		2		0
	A	Corpus representing donations received for the renovation or repair of places notified u/s 80G(2)(b) [Aia +Bia of Schedule VC]	A		0
	B	Corpus other than above [Aib +Bib of Schedule VC]	B		0
3	Aggregate of income referred to in sections 11, 12 and sections 10(23C)(iv),10(23C)(v), 10(23C)(vi) and 10(23C)(via) derived during the previous year excluding Voluntary contribution included in 1 above (10 of Schedule AI)		3		0
4	Amount eligible for exemption under section 11(1)(c)		4		0
	a	Approval number given by the Board	4a		0
	b	Date of approval by the Board	4b		
5	Income to be applied [1+3-4-(A1-A1a of Schedule A)]		5		0
6	Application of income for charitable or religious purposes or for the stated objects of the trust/institution		6		
	i	Amount applied during the previous year [Excluding application from borrowed fund, deemed application, previous year accumulation upto 15% etc, i.e not from the income of prev year] [Sl. No. G of Schedule A]	6i		0
	ii	Repayment of loan during the previous year - [Sr.no. 4 of table A2 of Schedule J]	6ii		0
	iii	Amount applied during the previous year- invested or deposited back into specified mode of Corpus fund (disallowed earlier on application of fund for object of trust/institution) invested or deposited back, into one or more of the forms or modes specified in Section 11(5) maintained specifically for such corpus, from the income of that year and to the extent of such investment or deposit [Sr.no. 4 of table A1 of Schedule J]	6iii		0
	iv	Amount deemed to have been applied during the previous year as per clause (2) of Explanation to section 11(1). [Col 2 of schedule D for FY 2023-24]	6iv		0
		A If (iv) above applicable, whether option Form No. 9A has been furnished to the Assessing Officer	A		
		B If yes, date of furnishing Form No. 9A (DD/MM/YYYY)	B		
	v	Amount accumulated or set apart for application to charitable or religious purposes or for the stated objects of the trust/institution to the extent it does not exceed 15 per cent of income derived from property held in trust/ institution under section 11(1)(a)/11(1)(b) or in terms of third proviso to section 10(23C) [{restricted to maximum of 15% of [(1+3) above)-(A1 of Schedule A)]}]	6v		0
	vi	Amount in addition to amount referred to in (v) above, accumulated or set apart for specified purposes if all the conditions in section 11(2) and 11(5) or third proviso to section 10(23C) are fulfilled (Col 2 of Schedule I for FY 2023-24)	6vi		0
		A If (vi) above applicable, whether option Form No. 10 has been furnished to the Assessing Officer	A		

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		B	If yes, date of furnishing Form No. 10 (DD/MM/YYYY)	B	
	vii	Total [6i + 6ii+6iii +6iv+6v+ 6vi]		6vii	0
7	Additions				
	i	Income chargeable under section 115BBI[Total of Sl. NO. 7 of Scheule 115BBI]		7i	0
	ii	Income in respect of which exemption under section 11 is not available, being anonymous donation (Diii of schedule VC)		7ii	0
	iii	Income chargeable under section 12(2)		7iii	0
	iv	Amount disallowable under section 11(1) r.w.s 40(a)(ia) or 10(23C) r.w.s 40(a)(ia)		7iv	0
	v	Amount disallowable under section 11(1) r.w.s 40A(3)/(3A) or 10(23C) r.w.s 40A(3)/(3A)		7v	0
	vi	Income as per Explanation 3B in case of violation of clause (a) or (b) or (c) of Explanation 3A to section 11(1) read with section 80G(2)(b)		7vi	0
	vii	Income as per Explanation 1B in case of violation of clause (a) or (b) or (c) of Explanation 1A to section 10(23C) read with section 80G(2)(b)		7vii	0
	viii	Any other income on which exemption is not allowable under the Income-tax Act		7viii	0
	ix	Total [7i+7ii+7iii+7iv +7v +7vi+7vii+7viii]		7ix	0
8	Income chargeable u/s 11(4)			8	0
9	Gross income after Exemption u/s 11/10(23C)(iv)/10(23C)(v)/ 10(23C)(vi)/10(23C)(via) [(5-6vii)+7ix+8]			9	0
10	Income not forming part of item no.9 above				
	i	Income from house property [3 of Schedule HP] (enter nil if loss)		i	0
	ii	Profits and gains of business or profession [as per item No. D48 of schedule BP]		ii	0
	iii	Income under the head Capital Gains			
		A	ShortTerm	10iiiA	
			Ai Short-term chargeable @ 15% (9ii of item E of schedule CG)	10Ai	0
			Aii Short-term chargeable @ 30% (9iii of item E of schedule CG)	10Aii	0
			Aiii Short-term chargeable at applicable rate (9iv of item E of schedule CG)	10Aiii	0
			Aiv Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	10Aiv	0
			Av Total Short-term (Ai + Aii + Aiii + Aiv) (enter nil if loss)	10Av	0
		B	Long Term	10iiiB	
			Bi Long-term chargeable @ 10% (9vi of item E of schedule CG)	10Bi	0
			Bii Long-term chargeable @ 20% (9vii of item E of schedule CG)	10Bii	0
			Biii Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	10Biii	0
			Biv Total Long-term (Bi + Bii + Biii) (enter nil if loss)	10Biv	0
		C	Sum of Short-term/Long-term capital gains) (Av+Biv) (enter nil if loss)	10iiiC	0

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		D	Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)	10iiiD	0
		E	Total Capital gain(C+D)	10iiiE	0
	iv		Income from other sources [as per item No. 9 of Schedule OS]	iv	0
	v		Total (10i + 10ii + 10iiiE + 10iv)	v	0
11	Gross income [9+10]			11	0
12	Losses of current year to be set off against 10v (total of 2xiv, 3xiv and 4xiv of Schedule CYLA)			12	0
13	Total Income [11-12]			13	0
14	Income which is included in 13 and chargeable to tax at special rates (total of col. (i) of schedule SI)			14	0
15	Anonymous donations, included in 13, to be taxed under section 115BBC @ 30% (Diii of Schedule VC)			15	0
16	Specified income chargeable u/s 115BBI , included in 13, to be taxed @ 30% (Sl. No. 7 of Schedule 115BBI)			16	0
17	Aggregate Income to be taxed at normal rates (13-14-15-16)			17	0

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Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

PART B2 - APPLICABLE IF EXEMPTION IS BEING CLAIMED UNDER SECTION 13A/13B AND UNDER SECTIONS 10(21), 10(23A), 10(23AAA), 10(23B), 10(23EC), 10(23ED), 10(23EE), 10(29A), 10(23C)(IIIAB), 10(23C)(IIIAC), 10(23C)(IIIAD), 10(23C)(IIIAE), 10(23D), 10(23DA), 10(23FB), 10(24), 10(46), 10(46A), 10(46B), 10(47)

1	Amount eligible for exemption under sections 10(21),10(23AAA), 10(23B), 10(23D), 10(23DA), 10(23EC), 10(23ED), 10(23EE), 10(23FB), 10(29A), 10(46), 10(46A), 10(46B), 10(47) [Sl. No. 1 of Schedule IE-1]		1	0
	1a	Exemption under section 10(21)	1a	0
	1b	Exemption under section 10(23AAA)	1b	0
	1c	Exemption under section 10(23B)	1c	0
	1d	Exemption under section 10(23D)	1d	0
	1e	Exemption under section 10(23DA)	1e	0
	1f	Exemption under section 10(23EC)	1f	0
	1g	Exemption under section 10(23ED)	1g	0
	1h	Exemption under section 10(23EE)	1h	0
	1i	Exemption under section 10(23FB)	1i	0
	1j	Exemption under section 10(29A)	1j	0
	1k	Exemption under section 10(46)	1k	0
	1l	Exemption under section 10(46A)	1l	0
	1m	Exemption under section 10(46B)	1m	0
	1n	Exemption under section 10(47)	1n	0
2	Amount eligible for exemption under sections 10(23A),10(23C)(iiiab),10(23C)(iiiac),10(23C)(iiiad),10(23C)(iiiae),10(24) [{Sl. No .1 of Schedule IE-2 (For Row A)} or {Total of Sl. No. 3 of Schedule IE-3} or {Total of Sl. No. 3 of Schedule IE-4}]		2	0
	2a	Exemption under section 10(23A)	2a	0
	2b	Exemption under section 10(23C)(iiiab)	2b	0
	2c	Exemption under section 10(23C)(iiiac)	2c	0
	2d	Exemption under section 10(23C)(iiiad)	2d	0
	2e	Exemption under section 10(23C)(iiiae)	2e	0
	2f	Exemption under section 10(24)	2f	0
3	Income chargeable under section 11(3) read with section 10(21). [Total of Col. 15 of schedule I]		3	0
4	Income claimed as exempt under section 13A in case of a Political Party.		4	0
5	Income claimed as exempt under section 13B in case of an Electoral Trust. (item No. 6vii of Schedule ET)		5	0
6	Voluntary Contribution received during the year[applicable for Section 13A and 13B]		6	0
7	Heads of Income		7	
	i	Income from house property [3 of Schedule HP] (enter nil if loss)	i	0

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	ii		Profits and gains of business or profession[as per item No. D 48 of schedule BP]		ii	0
	iii		Income under the head capital gains		iii	
		A	Short term		A	
			Ai	Short-term chargeable @ 15% (9ii of item E of schedule CG)	Ai	0
			Aii	Short-term chargeable @ 30% (9iii of item E of schedule CG)	Aii	0
			Aiii	Short-term chargeable at applicable rate (9iv of item E of schedule CG)	Aiii	0
			Aiv	Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	Aiv	0
			Av	Total Short-term (Ai + Aii + Aiii + Aiv) (enter nil if loss)	Av	0
		B	LongTerm		B	
			Bi	Long-term chargeable @ 10% (9vi of item E of schedule CG)	Bi	0
			Bii	Long-term chargeable @ 20% (9vii of item E of schedule CG)	Bii	0
			Biii	Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	Biii	0
			Biv	Total Long-term (Bi + Bii + Biii) (enter nil if loss)	Biv	0
		C	Sum of short-term/long-term capital gains (Av + Biv) (enter nil if loss)		C	0
		D	Capital gain chargeable @30% u/s 115BBH (C2 of schedule CG)		D	0
		E	Total capital gains (C+D)		E	0
	iv		Income from other sources. [as per item No. 9 of Schedule OS]		iv	0
	v		Total (7i + 7ii + 7iiiE + 7iv)		v	0
8			Gross income [6+7v-4-5]+3		8	0
9			Losses of current year to be set off against 7v (total of 2xiv, 3xiv and 4xiv of Schedule CYLA)		9	0
10			Gross Total Income (8-9)		10	0
11			Income which is included in 10 and chargeable to tax at special rates (total of col. (i) of schedule SI)		11	0
12			Net Agricultural income for rate purpose		12	0
13			Aggregate Income (10-11+12) [applicable if (10-11) exceeds maximum amount not chargeable to tax]		13	0
14			Income chargeable at maximum marginal rates		14	0

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PART B3 - APPLICABLE IF TOTAL INCOME CHARGEABLE TO TAX U/S TWENTY-SECOND PROVISO TO section 10(23C) or section 13(10)

If yes in Sl. No. A(26) of Part A-General, please the provide computation of Income chargeable under twenty second proviso to Clause (23C) of section 10/ sub-section (10) of section 13

1		Total Income for the previous year other than Sl. No. 7	1	0
2		Total Expenditure incurred in India, for the objects of the assessee	2	0
3		Expenditure to be disallowed	3	
	i	Expenditure from the corpus standing to the credit of the trust or institution as on the end of the financial year immediately preceding the previous year relevant to the assessment year for which income is being computed	i	0
	ii	Expenditure from any loan or borrowing	ii	0
	iii	Depreciation in respect of an asset, acquisition of which has been claimed as application of income, in the same or any other previous year; and	iii	0
	iv	Expenditure in the form of contribution or donation to any person	iv	0
	v	Capital Expenditure	v	0
	vi	Amount disallowable under Explanation to sub-section (10) of section 13 or Explanation to twenty second proviso to clause (23C) of section 10 read with sub-clause (ia) of clause (a) of section 40	vi	0
	vii	Amount disallowable under Explanation to sub-section (10) of section 13 or Explanation to twenty second proviso to clause (23C) of section 10 read with sub-section 3 of section 40A	vii	0
	viii	Amount disallowable under Explanation to sub-section (10) of section 13 or Explanation to twenty second proviso to clause (23C) of section 10 read with section (3A) of section 40A	viii	0
	ix	Any other disallowance	ix	0
	x	Total expenditure to be disallowed (i)+(ii)+(iii)+(iv)+(v)+(vi)+(vii)+(viii)+(ix)	x	0
4		Additions	4	
	(i)	Income chargeable under section 115BBI [Total of Sl. No. 7 of Schedule 115BBI]	i	0
	(ii)	Income in respect of which exemption under section 11 is not available, being anonymous donation (Diii of schedule VC)	ii	0
	(iii)	Income chargeable under section 12(2)	iii	0
	(iv)	Income as per Explanation 3B in case of violation of clause (a) or (b) or (c) or (d) of Explanation 3A to section 11(1) read with section 80G(2)(b)	iv	0
	(v)	Income as per Explanation 1B in case of violation of clause (a) or (b) or (c) of Explanation 1A to section 10(23C) read with section 80G(2)(b)	v	0
	(vi)	Any other income on which exemption is not allowable under the Income-tax Act	vi	0
	(vii)	Total Additions (i)+(ii)+(iii)+(iv)+(v)+(vi)	vii	0
5		Income chargeable u/s 11(4)	5	0
6		Sum total [(1-2+3x)+4vii+5)]	6	0
7		Income not forming part of item no. 6 above	7	
	i	Income from house property [3 of Schedule HP] (enter nil if loss)	i	0
	ii	Profits and gains of business or profession [as per item no. D48 of Schedule BP]	ii	0
	iii	Income under the head Capital Gains	iii	
		A Short-term	A	

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		Ai	Short-term chargeable @ 15% (9ii of item E of schedule CG)	Ai	0
		Aii	Short-term chargeable @ 30% (9iii of item E of schedule CG)	Aii	0
		Aiii	Short-term chargeable at applicable rate (9iv of item E of schedule CG)	Aiii	0
		Aiv	Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	Aiv	0
		Av	Total Short-term (Ai + Aii + Aiii + Aiv) (enter nil if loss)	Av	0
	B	Long Term		B	
		Bi	Long-term chargeable @ 10% (9vi of item E of schedule CG)	Bi	0
		Bii	Long-term chargeable @ 20% (9vii of item E of schedule CG)	Bii	0
		Biii	Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	Biii	0
		Biv	Total Long-term (Bi + Bii + Biii) (enter nil if loss)	Biv	0
	C	Sum of Short-term/ Long-term capital gains(av+biv)(enter nil if loss)		C	0
	D	Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)		D	0
	E	Total capital gains (c + d)		E	0
iv	Income from other sources [as per item no. 9 of Schedule OS]			iv	0
v	Total (7i + 7ii + 7iiie + 7iv)			v	0
8	Losses of current year to be set off against 7v (total of 2xiv, 3xiv and 4xiv of Schedule CYLA)			8	0
9	Total Income (6+7-8)			9	0
10	Income which is included in 9 and chargeable to tax at special rates (total of col. (i) of schedule SI)			10	0
11	Anonymous donations, included in 9, to be taxed under section 115BBC @ 30% (Diii of Schedule VC)			11	0
12	Income chargeable u/s 115BBI, included in 9, to be taxed @ 30% (Sl. No 7 of Schedule 115BBI)			12	0
13	Income chargeable to tax u/s twenty-second proviso to clause (23C) of section 10 or sub-section (10) of section 13 (9-10-11-12)			13	0

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Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

PART B - TTI - Computation of tax liability on total income

1	Tax payable on total income			
	a	Tax at normal rates on [Sl. No. 17 of Part B1 of Part B-TI] OR [Sl. No. (13-14) of Part B2 of Part B-TI] OR [Sl. No. 13 of Part B3 of Part B-TI]	1a	0
	b	Tax at special rates (total of col(ii) of Schedule-SI)	1b	0
	c	Tax on anonymous donation u/s 115BBC @30% on [Sr. no. 15 of Part B1 of Part B-TI] OR [Sl. No. 11 of Part B3 of Part B-TI]	1c	0
	d	Tax on income chargeable u/s 115BBI @30% on [Sr. no. 16 of Part B1 of Part B-TI] OR [Sl. No. 12 of Part B3 of Part B-TI]	1d	0
	e	Tax at maximum marginal rate on Sr. no. 14 of Part B2 of Part B-TI	1e	0
	f	Rebate on agricultural income [Part B2, applicable if (10-11) of Part B-TI exceeds maximum amount not chargeable to tax]	1f	0
	g	Tax Payable on Total Income (1a + 1b+1c+1d +1e-1f)	1g	0
2	Surcharge			
	i	25% of Column (ii) of "Income under section 115BBE " of Schedule SI	2i	0
	ii	On [1g – (Column (ii) of "Income under section 115BBE " of Schedule SI)]	2ii	0
	iii	Total (i + ii)	2iii	0
3	Health and Education Cess @ 4% on(1g+ 2iii)		3	0
4	Gross tax liability (1g+ 2iii + 3)		4	0
5	TaxRelief			
	a	Section 90/90A (2 of Schedule TR)	5a	0
	b	Section 91 (3 of Schedule TR)	5b	0
	c	Total (5a + 5b)	5c	0
6	Net tax liability (4 – 5c)		6	0
7	Interest and fee payable		7	
	a	Interest for default in furnishing the return (section 234A)	7a	0
	b	Interest for default in payment of advance tax (section 234B)	7b	0
	c	Interest for deferment of advance tax (section 234C)	7c	0
	d	Fee for default in furnishing return of income (section 234F)	7d	0
	e	Total Interest and Fee Payable (7a+ 7b+ 7c+ 7d)	7e	0
8	Aggregate liability (6 + 7e)		8	0
9	Taxes Paid			
	a	Advance Tax (from column 5 of 15A)	9a	0
	b	TDS (total of column 9 of 15B)	9b	0

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	c	TCS (total of column 7(i) of 15C)	9c	0
	d	Self-Assessment Tax (from column 5 of 15A)	9d	0
	e	Total Taxes Paid (9a+ 9b+ 9c+ 9d)	9e	0
10		Amount payable (Enter if 8 is greater than 9e, else enter 0)	10	0
11		Refund (If 9e is greater than 8),(refund, if any, will be directly credited into the bank account)	11	0
12		Net tax payable on 115TD income including interest u/s 115TE (Sr.no. 12 of Schedule 115TD)	12	0
13		Do you have a bank account in India		Yes

a Details of all Bank Accounts held in India at any time durring the previous year (excluding dormant accounts)

Sl. No.	IFS Code of the bank	Name of the Bank	Account Number	Type of account
(1)	(2)	(3)	(4)	(5)
1	CBIN0280621	CENTRAL BANK OF INDIA	3329116875	Over draft account

b Non-residents, may, at their option, furnish the details of one foreign bank account;

Sl. No.	SWIFT Code	Name of the Bank	Country of Location	IBAN
(1)	(2)	(3)	(4)	(5)

14	Do you at any time during the previousyear :- (i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or (ii) have signing authority in any account located outside India; or (iii) have income from any source outside India? [applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]	NO

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Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

TAX PAYMENTS

A Details Of Advance Tax and Self Assessment Tax Payments

Sl. No.	BSR Code	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)
(1)	(2)	(3)	(4)	(5)
Total				0



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Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

SCHEDULE TDS 1

15B(1) DETAILS OF TAX DEDUCTED AT SOURCE (TDS) ON INCOME [AS PER FORM 16A ISSUED BY DEDUCTOR(S)]

Sl. No.	TDS credit in the name of TDS credit relating to self /other person [other person as per rule 37BA(2)]	PAN of Other Person (if TDS credit related to other person)	Aadhaar No. of Other Person (if TDS credit related to other person)	Tax Deduction Account Number (TAN) of the Deductor	Unclaimed TDS brought forward (b/f)		TDS of current financial year (TDS deducted during FY 2023-24)			TDS credit being claimed this Year (only if corresponding income is being offered for tax this year)), not applicable if TDS is deducted u/s 194N)					Corresponding Receipts /withdrawl offered		TDS credit being carried forward
					Fin. Year in which deducted	TDS b/f	Deducted in own hands	Deducted in the hands of any other person as per rule 37BA(2) (if applicable)		Claimed in own hands	Claimed in the hands of any other person as per rule 37BA(2) (if applicable)				Gross Amount	Head of Income	
								(i) Income	(ii) TDS		Income	TDS	PAN	Aadhaar No.			
(1)	(2)	(3)(a)	(3)(b)	(4)	(5)	(6)	(7)	(8)(a)	(8)(b)	(9)	(10)(a)	(10)(b)	(10)(c)	(10)(d)	(11)	(12)	(13)
Total										0							

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Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

SCHEDULE TDS 2

15B(2) DETAILS OF TAX DEDUCTED AT SOURCE (TDS) ON INCOME [AS PER FORM 16B/16C/16D/16E FURNISHED ISSUED BY DEDUCTOR(S)]

Sl. No.	TDS credit in the name of	PAN Of Other Person(If TDS credit related to other person)	Aadhaar No. of Other Person (if TDS credit related to other person)	PAN of the buyer/ Tenant	Aadhaar of buyer/ Tenant	Unclaimed TDS brought forward (b/f) (If TDS was deducted in previous year but was not claimed, details should be provided in this field)		TDS of the current financial Year (TDS deducted during the FY 2023-24)			TDS credit being claimed this Year (only if corresponding Receipt is being offered for tax this year)					Corresponding Receipt offered		TDS credit being carried forward
						Fin. Year in which deducted	TDS b/f	Deducted in own hands	Deducted in the hands of any other person as per rule 37BA(2) (if applicable)		Claimed in own hands	Claimed in the hands of any other person as per rule 37BA(2) Col (10) (if applicable)				Gross Amount	Head of Income	
									(i) Income	(ii) TDS		Income	TDS	PAN	Aadhaar			
(1)	(2)	(3)(a)	(3)(b)	(4)(a)	(4)(b)	(5)	(6)	(7)	(8)(a)	(8)(b)	(9)	(10)(a)	(10)(b)	(10)(c)	(10)(d)	(11)	(12)	(13)
Total											0							

SCHEDULE TCS - DETAILS OF TAX COLLECTED AT SOURCE (TCS) [AS PER FORM 27D ISSUED BY COLLECTORS]

Sl. No.	TCS credit relating to self/ other person [other person as per rule 37i(1)]	Tax Deduction and Tax Collection Account Number of the Collector	PAN of Other person (if TCS credit related to other person)	Financial year in which TCS is Collected	Amount b/f	TCS of the current financial Year (tax collected during the FY 2023-24)		TCS credit being claimed this year			TCS credit being carried forward
						Collected in own hands	Collected in the hands of any other person as per rule 37i(1) (if applicable)	Claimed in own hands	Claimed in hands of any other person as per rule 37i(1) (if applicable)		
									TCS	PAN	
(1)	(2)(i)	(2)(ii)	(3)	(4)	(5)	(6)(i)	(6)(ii)	(7(i))	(7)(ii)(a)	(7)(ii)(b)	(8)
Total								0			

[Note: Please enter total of column 7(i) of Schedule-TCS in 9c of Part B-TTI]

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Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

VERIFICATION

I, **JEHANGIR NARIMAN MISTRY** son/daughter of **NARIMAN BYRAMJI MISTRY** solemnly declare that to the best of my knowledge and belief, the information given in this return and the schedules, statements, etc., accompanying it is correct and complete is in accordance with the provisions of the Income-tax Act, 1961.
I further declare that I am making this return in my capacity as **Director** and I am also competent to make this return and verify it. I am holding permanent account number **AAFPM5438D** (if allotted).
I further declare that the critical assumptions specified in the agreement have been satisfied and all the terms and conditions of the agreement have been complied with. (Applicable, in a case where return is furnished under section 92CD)

Date: 18-Oct-2024 Place: 59.163.39.2 Sign Here:

Note:
1. Submission date is the system date of e-Filing portal of Income Tax Department. The same is available in the Acknowledgement/ITR-V generated after submission of return.
2. Verification Date is the date of e-Verification at e-Filing portal of Income Tax Department or the date of receipt of ITR-V at CPC, Bengaluru. The same will be available in View Returns/Forms option of e-Filing portal. In case of e-Verification, it is available in Acknowledgement".

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Acknowledgement Number:617575190181024 **Date of filing : 18-Oct-2024**

INDIAN INCOME TAX RETURN ACKNOWLEDGEMENT

[Where the data of the Return of Income in Form ITR-1(SAHAJ), ITR-2, ITR-3, ITR-4(SUGAM), ITR-5, ITR-6, ITR-7 filed and verified]
(Please see Rule 12 of the Income-tax Rules, 1962)

Assessment Year 2024-25

PAN	AAHCP5468K		
Name	PROGRESSIVE ELECTORAL TRUST		
Address	ELPHINSTONE BUILDING, 10 VEER NARIMAN ROAD , fort , mumbai , 19-Maharashtra, 91-INDIA, 400001		
Status	07-Company	Form Number	ITR-7
Filed u/s	139(1)-On or before due date	e-Filing Acknowledgement Number	617575190181024

Taxable Income and Tax Details	Current Year business loss, if any	1	0
	Total Income	2	0
	Book Profit under MAT, where applicable	3	0
	Adjusted Total Income under AMT, where applicable	4	0
	Net tax payable	5	0
	Interest and Fee Payable	6	0
	Total tax, interest and Fee payable	7	0
	Taxes Paid	8	0
	(+) Tax Payable /(-) Refundable (7-8)	9	0
Accreted Income and Tax Detail	Accreted Income as per section 115TD	10	0
	Additional Tax payable u/s 115TD	11	0
	Interest payable u/s 115TE	12	0
	Additional Tax and interest payable	13	0
	Tax and interest paid	14	0
	(+) Tax Payable /(-) Refundable (13-14)	15	0

Income Tax Return electronically transmitted on 18-Oct-2024 17:52:59 from IP address 59.163.39.2 and verified by JEHANGIR NARIMAN MISTRY havinng PAN AAFPM5438D on 18-Oct-2024 using paper ITR-Verification Form/Electronic Verification Code TNQKVXCZNI generated through Aadhaar OTP mode

System Generated Barcode/QR Code

AAHCP5468K07617575190181024ae3fbca8e8d32a4f738bcdb46331c80530850098

DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU

F.No.173/49/2023-ITA-1
Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes
(ITA.I Division)
*****

North Block, New Delhi
Dated the 20th October, 2023

ORDER

In exercise of the powers conferred by clause (22AAA) of Section 2 of the Income-tax Act, 1961 (43 of 1961) (hereinafter referred to as "the Act") and of all other powers enabling it in this behalf, the Board hereby approves **"PROGRESSIVE ELECTORAL TRUST"** (PAN: AAHCP5468K) as an electoral trust for the purposes of the said clause (22AAA) of Section 2 of the Act read with the Electoral Trusts Scheme, 2013 (hereinafter referred to as "Scheme").

II. The approval accorded above is only for the purpose of clause (22AAA) of Section 2 of the Act, and should not be construed as approval of the Board or any other authority for any other purpose.

III. The approval shall remain valid from A.Y. 2024-25 to A.Y. 2026-27 and is subject to modifications/withdrawal, if necessitated by subsequent changes in the provisions governing the approval.

IV. This order of the approval is subject to the following terms and conditions:-

1. The Central Board of Direct Taxes (hereinafter referred to as "the Board") may withdraw the approval granted under the Scheme if the approved electoral trust ceases its activities or its activities are not genuine or are not carried out in accordance with all or any of the conditions laid down under the Scheme or the provisions of rule 17CA of the Income-tax Rules, 1962 (hereinafter referred to as "the Rules") or any other condition imposed while granting approval;

2. The sole object of the electoral trust shall be to distribute the contributions received by it only to the political parties, which are registered under section 29A of the Representation of the People Act, 1951(43 of 1951);

3. The electoral trust shall not carry out any activity, even if specified in any of the clauses or sub-clauses of its Memorandum of Association (MoA) or Article of Association, which is other than mentioned at (2) above.

4. The electoral trust shall not earn any profit or pass any direct or indirect benefit to its members or contributors, or to any person referred to in sub-section (3) of section 13 of the Act, or any person referred to in sub-rule (10) of rule 17CA of Rules;

5. Any change in the shareholders/members, subsequent to the approval granted under the Scheme, shall be intimated to the Board within thirty days of such change;

6. The electoral trust shall accept contributions only from the entities specified under sub-rule (2) of rule 17CA of the Rules and subject to condition mentioned in sub-rule (6) of that rule;

7. The electoral trust shall issue receipts of contributions and obtain receipts of distribution in the form and manner as prescribed in the sub-rule (3) and sub-rule (9) of rule 17CA of the Rules, respectively. It shall not accept any contribution in any mode otherwise than that prescribed under sub-rule (5) of rule 17CA of Rules;

8. The electoral trust shall keep and maintain such books of account and other documents in accordance with clause (i) of sub-rule (11) of rule 17CA of the Rules;

9. The electoral trust shall record the receipts from the contributors and its distribution to eligible political parties in accordance with clause (ii) of sub-rule (11) rule 17CA of the Rules and furnish to the concerned Commissioner of Income-tax or the Director of Income-tax certified copies of such lists in accordance with sub-rule (14) of rule 17CA of the Rules;

10. The electoral trust will get its accounts audited by an accountant as defined in the Explanation below sub-section (2) of section 288 of the Act and furnish the audit report in Form No.10BC along with particulars forming part of its Annexure, to the Commissioner of Income-tax or the Director of Income-tax, as the case may be, on or before the due date specified for furnishing the return of income under section 139 of the Act;

11. The electoral trust shall function in accordance with the conditions prescribed under sub–rules (2) to (15) of rule 17CA of the Rules. In the event that the electoral trust ceases to fulfill any of the said conditions, it will be mandatory on the part of the electoral trust to inform the authority granting the approval as well as to the concerned Commissioner of Income-tax or the Director of Income-tax, as the case may be, of such fact immediately;

12. In order to ascertain whether an electoral trust, after its approval, is functioning in accordance with the provisions of rule 17CA of the Rules, the Board may call for information or documents, as it may deem fit from the electoral trust or may get an enquiry conducted in this regard by any income-tax authority or any other agency; and

13. If the Commissioner of Income-tax or the Director of Income-tax is satisfied that an approved electoral trust is not fulfilling any of the conditions specified under the Scheme or the conditions subject to which approval was granted to it or is not functioning in accordance with the conditions prescribed under rule 17CA of the Rules, he/she may, after making appropriate enquiries, furnish a report to the Central Board of Direct Taxes in this regard and the Board may take such action on the report as it may deem fit.

14. The Electoral Trust shall submit the contribution report to the Election Commission of India ("ECI") as per the instructions issued by ECI vide letter dated 06.06.2014. The copy of the said instruction is enclosed with this order.

-sd-
(Ashwani Kumar)
DCIT (OSD)-I, ITA-I

Copy to :-

1. Progressive Electoral Trust, Elphinstone Building, 10 Veer Nariman Road, Fort, Mumbai- 400001
2. The Pr. Chief Commissioner of Income-tax (Exemptions), New Delhi.
3. The Commissioner of Income-tax (Exemptions), Mumbai with a request to furnish a copy of the order to the Assessing Officer concerned.
4. The Additional Director General (PR & PP), New Delhi.
5. Under Secretary, Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi-110001
6. Election Cell, CBDT
7. Hindi Section.
8. Guard file.

DCIT (OSD)-I, ITA-I

Progressive Electoral Trust

Elphinstone Building, 10 Veer Nariman Road, Fort
Email: progressiveelectoraltrust@gmail.com, **Mobile No:** 9004660101

ECI/PPEMS/2023-24/Progressive Electoral Trust/CR/25176024 25 October 2024

To
Election commission of India
Ashoka Road
New Delhi 110001

Subject : Submission of Annual Return for FY 2023-24 PROGRESSIVE ELECTORAL TRUST PAN NO. AAHCP5468K

Madam/Sir,
We would like to invite your kind attention to the direction issued by your good office *vide* letter No. 56/Electoral Trust/2014/PPEMS dated 6th June 2014.

In terms of para 2 of the aforesaid directive, Progressive Electoral Trust has been submitting the Annual Report and Audit Report in Form 10BC every year before the due date for furnishing of Return of Income for the relevant Assessment Year.

In line with the above, we are enclosing herewith the following documents:-

1. The Annual Report of contribution for FY 2023-24 as per the format (enclosed as "Annexure").
2. Copy of Income Tax Return together with Audit Report in Form 10BC for FY 2023-24 duly filed with the Income Tax Authorities.

We would like to inform that there was no contribution made during FY 2023-24.

We wish to submit that we are in receipt of your letter No 56/Electoral Trust/IEMS/2023/PPEMS dated 06th September 2023 as per which we are required to file our Annual
Report of Contribution vide online mode. While online filing of the report, the enclosures mention as follows:
1) .....
2) .....
3) The above report with all enclosures and compare with all details are also to be filed in soft copy in a CD/pendrive.

Accordingly, a copy of the report filed online is enclosed in a pendrive with database format.

Further, CBDT has vide Order No. 173/49/2023-ITA-1 dt. 20.10.2023 has awarded its approval u/s 2(22AAA) of the Income tax Act, 1961 for the period AY 2024-25 to AY 2026-27. Copy of the said approval is also attached herewith. However, we wish to submit that in Part A(2) of the report filed online the details mentioned are 'Date of approval by CBDT and period for which approved : 25 Oct 2024 (AY 2021-22 to AY 2026-27).

Requesting you to kindly take the above documents on record vide physical & online mode and treat the same as due compliance of the directives dated 6th June 2014.

Thanking you

Signed by auth signatory

Name - JEHANGIR NARIMAN MISTRY
Designation - DIRECTOR
Number - 9004660101

ANNEXURE

(See Para 2 of the ECI's direction vide it's letter No. 56/Electoral Trust/2014/PPEMS dates 6th June 2014)
[This report should be filed with Election Commission of India before the due date for furnishing of Return of Income of the Electoral Trusts for the relevant Assessment Year]

PART-A

1. Name of the Electoral Trust: **PROGRESSIVE ELECTORAL TRUST**

2. Address of the Electoral Trust: **ELPHINSTONE BUILDING, 10 VEER NARIMAN ROAD, FORT**

3. Date of approval by CBDT and period for which approved: **25 Oct 2024 (2021-22 to 2026-27)**

4. Permanent Account Number: **AAHCP5468K**

5. Income Tax Ward/Circle where the audit report in Form No. 10BC is submitted by the electoral trust in compliance with Rule 17CA of Income tax Rule, 1962 filed:

6. Financial year for which the contribution report is being submitted: **2023-24**

7. Total amount (in Rupees) for the financial year:

S. No	Description	Total amount (In Rupees for the financial year)
(I)	Total contribution received from all sources permissible under rule 17CA of Income Tax Rule 1962	0.00
(I)	Total donation paid/disbursed to the political parties	0.00

8. Where the contributer is a company, the conditions laid down under Section 182 of Company Act 2013 have been compiled with by each company; and the certificate to this effect obtained from each company is annexed as per the enclosed list of such companies.

This document is digitally signed.

PART-B

Details of contributions received in the financial year

The details of contributions received during the Financial Year are as under:

S No.	Name & complete address of the pers on/company/entity making contribution	PAN	Amount of contribution(Rs.)	Date	Mode of contribution
Nil					

PART-C

Details of Donation made by the Electoral Trust to political parties in the Financial Year

S No.	Name of the Political Party	PAN	Amount distributed (Rs)	Date	Mode
Nil					

This document is digitally signed.

PART-D
(Verification)

I, **JEHANGIR NARIMAN MISTRY** , son/daughter of **NARIMAN MISTRY** solemnly declare that;

i. No contribution has been received directly or indirectly from any forign source defined under clause (e) of Section (2) of the Foreign Cntribution (Regulation) Act 1976 (46 of 1976);
ii. No contribution has been received from a Government Company or Local Authority or artificial juridical person wholly or partly funded by the Government, as prohibited under Section 29B of Representation of People Act 1951;
iii. The figures shown in Item 6 of Part-A above are as per audit report in Form 10BC under (sub-rule (12) of rule 17CA) of the Income-tax rules, 1962 for the above mentioned financial year;
iv. A copy of the audit report in Form 10BC under (sub-rule (12) of rule 17CA) for the above mentioned financial year is encluded.
v. The information given in this report is correct, complete and truly stated, to the best of my knowledge and belief.

I further declare that i am verifying this report in my capacity as DIRECTOR on behalf of the Electoral Trust named above and I am compotent to do so.

(Signature of Authorized person on behalf of the Electoral Trust)

Name: **JEHANGIR NARIMAN MISTRY**

Designation: **DIRECTOR**

Date: **23 Oct 2024**

Place: **MUMBAI**

Enclosure:

1. Certificates from the companies under Section 182 of Companies Act, 2013 and the list of such companies.
2. Copy of the audit report in Form 10 BC under (sub-rule (12) of rule 17CA) for the above mentioned financial year.
3. The above Report with all enclosures and compare with all details are also to be filled in soft copy in a CD/pendrive with database format.

eSigned by: JEHANGIR NARIMAN MISTRY
Date: 25-10-2024
05:02 pm

This document is digitally signed.

Acknowledgement Receipt of Income Tax Forms

(Other Than Income Tax Return)

e-Filing Anywhere Anytime
Income Tax Department, Government of India

e-Filing Acknowledgement Number / Quarterly Statement Receipt Number	Date of e-Filing
503743660260924	26-Sep-2024

Name	:	PROGRESSIVE ELECTORAL TRUST
PAN/TAN	:	AAHCP5468K
Address	:	ELPHINSTONE BUILDING,10 VEER NARIMAN ROAD,MUMBAI,FORT,Mumbai,Maharashtra,400001
Form No.	:	Form 10BC
Form Description	:	Audit report under sub-rule (12) of rule 17CA of the Income-tax Rules, 1962, in the case of an electoral trust
Assessment Year	:	2024-25
Financial Year	:	-
Month	:	-
Quarter	:	-
Filing Type	:	Original
Capacity	:	Chartered Accountant
Verified By	:	123337

(This is a computer generated Acknowledgement Receipt and needs no signature)

Sl.No.	Attachment Name	Size(bytes)	Hash value of Attachment
1	Profit and Loss Account.pdf	243785	18c1a904f95f2a1afea62a23e891f6e54c0c758daa5bcd25f3e857aae16ad179
2	Balancesheet.pdf	245082	374fec55dbbb7dd021e9d26cdbf6c97d4a12cc64e46d74c86e113eac83662287

FORM NO. 10BC [See rule 17CA]

Audit report under sub-rule (12) of rule 17CA of the Income-tax Rules, 1962, in the case of an electoral trust

e-Filing *Anywhere Anytime*
Income Tax Department, Government of India

Acknowledgement Number -503743660260924

We have examined the Balance Sheet of **PROGRESSIVE ELECTORAL TRUST** as at **31-Mar-2024** and the Income and Expenditure Account for the year ended on that date and certify that the Balance Sheet and the Income and Expenditure Account are in agreement with the books of account maintained by the said electoral Trust.

We have obtained all the information and explanations which to the best of our knowledge and belief were neccessary for the purposes of the audit.

In our opinion, proper books of account have been kept by the head office and the branches of the above named electoral trust visited by us so far as appears from our examination of the books, and proper documents adequate for the purposes of audit have been received from branches not visited by us, subject to the comments given below:

.

In our opinion and to the best of our information, and according to information given to us, the said accounts give a true and fair view-

(i) in the case of the Balance Sheet, of the state of affairs of the above named electoral trust as at **31-Mar-2024** and

(ii) in the case of the Income and Expenditure Account, of the surplus or deficit for its accounting year ending on that date.

The prescribed particulars are annexed hereto

Name of the Accountant	VISHAL DILIP SHAH
Membership No.	123337
Address	111-A, CURRIMJI BUILDING, MAHATMA GANDHI ROAD, FORT, Fort, Fort, MUMBAI, Maharashtra, INDIA, 400023
IP Address	106.222.210.102
Place	Mumbai
Date	-

ANNEXURE: TO FORM NO. 10BC

I. Details of contributions received and distributed:-

(1). Total amount of contributions received in the previous year	₹0
(2). Total amount of contributions distributed to eligible political parties	₹0

(4). Surplus brought forward	₹34482
(5). Distributable Contributions for the Financial Year	₹12179
(6). Whether the contributions received in the previous year have been distributed to eligible political parties?	No
(7). Surplus to be carried forward	₹12179
(8). Whether all contributions have been received by account payee cheque or demand draft?	Yes
(9). Whether receipts in respect of all distributions made to political parties have been obtained?	Yes
(10). Whether the list of all contributors has been maintained?	Yes
(11). Whether the list of all political parties, to whom the amount distributed, has been maintained?	Yes

II. Application or use of income or property for the benefit of persons referred to in sub-rule (10) of rule 17CA:

(1). Any transaction in excess of Rs. 20,000 with a person referred to in sub-rule (10) of rule 17CA (hereinafter referred to in this Annexure as "interested person")?	No
(2). Whether any payment was made to any interested person during the previous year by way of salary, allowance or otherwise?	No
If so, details thereof	
(3). Whether any part of the contributions received by the trust was lent, or continues to be lent, in the previous year to any interested person?	No
(4). Whether any income or property of the electoral trust was diverted during the previous year in favour of any interested person?	No

III Information pertaining to expenditure incurred by the electoral trust towards administration or management of its affairs:-

(1). Whether the administrative or management expenses pertaining to the electoral trust are in accordance with sub-rule (8) of rule 17CA?	Yes
(2). If yes, whether the required details are adequately maintained?	Yes
(3). If no, what is the percentage of expenditure incurred by the electoral trust vis-a-vis the total contributions received?	-

Attachments

Income and Expenditure Account/Profit and Loss Account	Profit and Loss Account.pdf
Balance Sheet	Balancesheet.pdf
Accountant Membership No.	123337
IP Address	106.222.210.102
Date	25-Sep-2024
Place	Mumbai

Acknowledgement Number - **503743660260924**

This form has been digitally signed by **VISHAL DILIP SHAH** having PAN **BFFPS6183F** from IP Address - on **26-Sep-2024 11:45:03 AM**

Dsc Sl No and issuer **343175664737CN=Capricorn Sub CA for Individual DSC 2022,C=IN,O=Capricorn Identity Services Pvt Ltd.,OU=Certifying Authority**

PROGRESSIVE ELECTORAL TRUST

BALANCE SHEET AS ON 31ST MARCH 2024

(Rs. In 100's)

Sr. No.	Particulars	Notes	As on 31.03.2024	As on 31.03.2023
I	**EQUITY AND LIABILITIES**			
1	Shareholder's Funds			
	Reserves & Surplus	1	121	345
2	Current Liabilities			
	Trade Payables	2	355	574
	TOTAL		**476**	**918**
II	**ASSETS**			
1	Non-Current Assets			
	(a) Property, Plant and Equipment and Intangible Assets		-	-
	(b) Non Current Investment		-	-
	(c) Long Term Loans & Advances		-	-
	(d) Other Non- Current Assets		-	-
2	Current Assets			
	(a) Trade Receivables		-	-
	(b) Cash & Cash Equivalents	3	476	918
	(c) Other Current Assets		-	-
	TOTAL		**476**	**918**

Significant accounting policies and notes to accounts

As per our report of even date

For Jayantilal Thakkar & Co.
Chartered Accountants
(Firm Reg. No. 104133W)

JAYANTILAL THAKKAR & CO. CHARTERED ACCOUNTANTS FRN 104133W 11-A M.G. RD., MUMBAI-23

Vishal Dilip Shah
Partner
Membership No: 123337
Place : Mumbai
Date: June 26, 2024

On behalf of the Board of Directors

J N Mistry
Director
(DIN: 06765872)

Suhail Nathani
Director
(DIN: 01089938)

Date: June 26, 2024

PROGRESSIVE ELECTORAL TRUST

STATEMENT OF PROFIT AND LOSS

FOR THE YEAR ENDED 31ST MARCH 2024

(Rs. In 100's)

Sr. No.	Particulars	Notes	For the Year Ended 31.03.2024	For the Year Ended 31.03.2023
I	**Income**			
	Contributions		-	-
			-	-
II	**Expenditure**			
	Operating Expenses			
	Distribution for Elections within India	4	-	-
	Depreciation & Amortization Expenses		-	-
	Other Expenses	5	223	573
			223	**573**
	Surplus /(Deficit) Before Tax		**(223)**	**(573)**
	Tax Expenses		-	-
	Surplus/ (Deficit) After Tax		**(223)**	**(573)**

Significant accounting policies and notes to accounts

As per our report of even date

For Jayantilal Thakkar & Co.
Chartered Accountants
(Firm Reg. No. 104133W)

JAYANTILAL THAKKAR & CO. CHARTERED ACCOUNTANTS FRN 104133W 111, A.M.G. RD., MUMBAI-23

Vishal Dilip Shah
Partner
Membership No: 123337
Place : Mumbai
Date: June 26, 2024

On behalf of the Board of Directors

J N Mistry
Director
(DIN: 06765872)

Suhail Nathani
Director
(DIN: 01089938)

Date: June 26, 2024

Acknowledgement Number:617575190181024 **Date of filing : 18-Oct-2024**

INDIAN INCOME TAX RETURN ACKNOWLEDGEMENT

[Where the data of the Return of Income in Form ITR-1(SAHAJ), ITR-2, ITR-3, ITR-4(SUGAM), ITR-5, ITR-6, ITR-7 filed and verified]
(Please see Rule 12 of the Income-tax Rules, 1962)

Assessment Year 2024-25

PAN	AAHCP5468K		
Name	PROGRESSIVE ELECTORAL TRUST		
Address	ELPHINSTONE BUILDING, 10 VEER NARIMAN ROAD , fort , mumbai , 19-Maharashtra, 91-INDIA, 400001		
Status	07-Company	Form Number	ITR-7
Filed u/s	139(1)-On or before due date	e-Filing Acknowledgement Number	617575190181024

Taxable Income and Tax Details	Current Year business loss, if any	1	0
	Total Income	2	0
	Book Profit under MAT, where applicable	3	0
	Adjusted Total Income under AMT, where applicable	4	0
	Net tax payable	5	0
	Interest and Fee Payable	6	0
	Total tax, interest and Fee payable	7	0
	Taxes Paid	8	0
	(+) Tax Payable /(-) Refundable (7-8)	9	0
Accreted Income and Tax Detail	Accreted Income as per section 115TD	10	0
	Additional Tax payable u/s 115TD	11	0
	Interest payable u/s 115TE	12	0
	Additional Tax and interest payable	13	0
	Tax and interest paid	14	0
	(+) Tax Payable /(-) Refundable (13-14)	15	0

Income Tax Return electronically transmitted on 18-Oct-2024 17:52:59 from IP address 59.163.39.2 and verified by JEHANGIR NARIMAN MISTRY havinng PAN AAFPM5438D on 18-Oct-2024 using paper ITR-Verification Form/Electronic Verification Code TNQKVXCZNI generated through Aadhaar OTP mode

System Generated Barcode/QR Code



AAHCP5468K07617575190181024ae3fbca8e8d32a4f738bcdb46331c80530850098

DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU

F.No.173/49/2023-ITA-1
Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes
(ITA.I Division)
*****

North Block, New Delhi
Dated the 26th October, 2023

ORDER

In exercise of the powers conferred by clause (22AAA) of Section 2 of the Income-tax Act, 1961 (43 of 1961) (hereinafter referred to as "the Act") and of all other powers enabling it in this behalf, the Board hereby approves **"PROGRESSIVE ELECTORAL TRUST"** (PAN: AAHCP5468K) as an electoral trust for the purposes of the said clause (22AAA) of Section 2 of the Act read with the Electoral Trusts Scheme, 2013 (hereinafter referred to as "Scheme").

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IV. This order of the approval is subject to the following terms and conditions:-

1. The Central Board of Direct Taxes (hereinafter referred to as "the Board") may withdraw the approval granted under the Scheme if the approved electoral trust ceases its activities or its activities are not genuine or are not carried out in accordance with all or any of the conditions laid down under the Scheme or the provisions of rule 17CA of the Income-tax Rules, 1962 (hereinafter referred to as "the Rules") or any other condition imposed while granting approval;

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10. The electoral trust will get its accounts audited by an accountant as defined in the Explanation below sub-section (2) of section 288 of the Act and furnish the audit report in Form No.10BC along with particulars forming part of its Annexure, to the Commissioner of Income-tax or the Director of Income-tax, as the case may be, on or before the due date specified for furnishing the return of income under section 139 of the Act;

11. The electoral trust shall function in accordance with the conditions prescribed under sub-rules (2) to (15) of rule 17CA of the Rules. In the event that the electoral trust ceases to fulfill any of the said conditions, it will be mandatory on the part of the electoral trust to inform the authority granting the approval as well as to the concerned Commissioner of Income-tax or the Director of Income-tax, as the case may be, of such fact immediately;

12. In order to ascertain whether an electoral trust, after its approval, is functioning in accordance with the provisions of rule 17CA of the Rules, the Board may call for information or documents, as it may deem fit from the electoral trust or may get an enquiry conducted in this regard by any income-tax authority or any other agency; and

13. If the Commissioner of Income-tax or the Director of Income-tax is satisfied that an approved electoral trust is not fulfilling any of the conditions specified under the Scheme or the conditions subject to which approval was granted to it or is not functioning in accordance with the conditions prescribed under rule 17CA of the Rules, he/she may, after making appropriate enquiries, furnish a report to the Central Board of Direct Taxes in this regard and the Board may take such action on the report as it may deem fit.

14. The Electoral Trust shall submit the contribution report to the Election Commission of India ("ECI") as per the instructions issued by ECI vide letter dated 06.06.2014. The copy of the said instruction is enclosed with this order.

-sd-
(Ashwani Kumar)
DCIT (OSD)-I, ITA-I

Copy to :-

1. Progressive Electoral Trust, Elphinstone Building, 10 Veer Nariman Road, Fort, Mumbai- 400001
2. The Pr. Chief Commissioner of Income-tax (Exemptions), New Delhi.
3. The Commissioner of Income-tax (Exemptions), Mumbai with a request to furnish a copy of the order to the Assessing Officer concerned.
4. The Additional Director General (PR & PP), New Delhi.
5. Under Secretary, Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi-110001
6. Election Cell, CBDT
7. Hindi Section.
8. Guard file.

DCIT (OSD)-I, ITA-I

Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

FORM ITR7	INDIAN INCOME TAX RETURN [For persons including companies required to furnish return under sections 139(4A) or 139(4B) or 139(4C) or 139 (4D) only] (Please see rule 12 of the Income-tax Rules,1962) (Please refer instructions for guidance	Assessment Year 2024-25

PART A - GENERAL

(A1)Name (as mentioned in deed of creation/establishing /incorporation/formation) PROGRESSIVE ELECTORAL TRUST			(A2)PAN AAHCP5468K
(A3)Date of Formation/ incorporation (DD/MM/YYYY) 15/01/2014	(A4) Flat/Door/Block No. ELPHINSTONE BUILDING		(A5) Name of Premises/Building /village 10 VEER NARIMAN ROAD
(A6) Road/Street/Post office	(A7) Area/Locality fort	(A8) Town / City / District mumbai	
(A9) State 19-Maharashtra		(A10)Pin Code/ Zip Code 400001	
(A11)Status 07-Company		(A12)Sub Status Domestic Company	
(A13)Phone number (Office) 91 22888888	(A13)Mobile No. 1 91 8087048736		(A14)Mobile No.2 91 9223587353
(A15)Email Address 1 progressiveelectoraltrust@gmail.com		(A16)Email Address 2	

(A17)	(i) Return furnished under section?	139-4B
	(ii) Please specify the section under which the exemption is claimed (dropdown to be provided)	Section 13B
(A18)	Whether any project/institution is run by the assessee? (Yes/No) If Yes, then please furnish the details:	NO

DETAILS OF THE PROJECTS/INSTITUTIONS RUN BY YOU

Sl. No.	Name of the project/institution	Nature of activity	Classification
(1)	(2)	(3)	(4)

(A19)DETAILS OF REGISTRATION/PROVISIONAL REGISTRATION OR APPROVAL UNDER INCOME TAX ACT (MANDATORY IF REQUIRED TO BE REGISTERED) (WHERE REGULAR REGISTRATION/APPROVAL HAS BEEN GRANTED, DETAILS OF PROVISIONAL REGISTRATION/ APPROVAL ARE NOT REQUIRED)

Sl. No.	Section under which registered/provisionally registered or approved/notified	Indicate the registration section based on which exemption is claimed in the return	Date of registration /provisional registration or approval	Approval/ Notification/Unique Registration No. (URN)	Approving/Registering Authority	Date from which registration / provisional registration/ approval is effective
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	13B	true	20/10/2023	173/49/2023-ITA-1	CBDT	01/04/2023

(A20)DETAILS OF REGISTRATION/PROVISIONAL REGISTRATION OR APPROVAL UNDER ANY LAW OTHER THAN INCOME TAX ACT (INCLUDING THE REGISTRATION UNDER FOREIGN CONTRIBUTION (REGULATION) ACT, 2010, REGISTRATION ON DARPAN PORTAL OF NITI AAYOG AND REGISTRATION WITH SEBI)

Sl. No.	Law under/ Portal on which registered	Specify details in case "Any other Law"	Date of registration or approval	Approval/ Notification/Registration No.	Approving/Registering Authority	Date from which registration is effective
(1)	(2)	(3)	(4)	(5)	(6)	(7)

(A21)	(a) Filing Section	
	Filed u/s or filed in response to notice u/s	139(1)-On or before due date
	(b) If revised/Defective/Modified, then enter Receipt no. and Date of filling of original return	

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(c)	If filed, in response to a notice u/s 139(9)/142(1)/148/153C or order u/s 119(2)(b), enter Unique Number /Document Identification Number(DIN) and date of such notice/order, or if filed u/s 92CD enter date of advance pricing agreement	
	Unique number/DIN	
	Date of such Notice or Order	
(d)	Residential Status	Resident
(e)	Whether any income included in total income for which claim under section 90/90A/91 has been made? [applicable in the case of resident] [if yes, ensure to fill Schedule FSI and Schedule TR]	NO
(f)	Whether this return is being filled by a representative assessee?	NO
	if Yes, furnish the following information-	
	(f1) Name of the representative	
	(f2) Capacity of the representative	
	(f3) Address of the representative	
	(f4) Permanent Account Number (PAN) of the representative	
	(f5) Aadhaar No. of the representative	
(g)	Whether you are a Partner in Firm?	No

Sl. No.	Name of Firm	PAN
(1)	(2)	(3)

(h)	Legal Entity Identifier (LEI) details (mandatory if refund is 50 Crores or more):	
	LEI Number	
	Valid upto date	
(A22)	Whether you have held unlisted equity shares at any time during the previous year?	No
	if Yes, furnish the following information in respect of equity shares-	

Sl. No.	Name of the Company	Type of the Company	PAN	Opening Balance		Shares acquired during the year					Shares transferred during the year		Closing balance	
				No. of shares	Cost of Acquisition	No. of shares	Date of subscription/purchase	Face value per share	Issue price per share (in case of fresh issue)	Purchase price per share(in case of purchase from existing shareholder)	No. of shares	Sale Consideration	No. of shares	Cost of Acquisition
(1)	(1a)	(1b)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)

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(A23)	i		Where, in any of the projects/institutions run by you, one of the charitable purposes is advancement of any other object of general public utility then,-	No
	a	i	Whether there is any activity in the nature of trade, commerce or business referred to in proviso to section 2(15)?	
		ii	If yes, then percentage of receipt from such activity vis-à-vis total receipts	0
	b	i	Whether there is any activity of rendering any service in relation to any trade, commerce or business for any consideration as referred to in proviso to section 2(15)?	
		ii	If yes, then percentage of receipt from such activities vis-à-vis total receipts	0

ii If 'a' or 'b' is YES, the aggregate annual receipts from such activities in respect of that institution

Sl. No.	Name of the project/Institution	Amount of aggregate annual receipts from such activities
(1)	(2)	(3)

(A24)	i		Is there any change in the objects/activities during the Year on the basis of which approval/registration/provisional registration was granted?	☐ Yes ☐ No
	ii		if yes, please furnish following information:-	
		A	Date of such change (DD/MM/YYYY)	
		B	Whether an application for fresh registration/provisional registration has been made in the prescribed form and manner within the stipulated period of thirty days as per Clause (ab) of sub-section (1) of section 12A/ Sub-clause (v) of Clause (ac) of sub-section (1) of section 12A	☐ Yes ☐ No
		C	Whether fresh registration/provisional registration has been granted under section 12AB	☐ Yes ☐ No
		D	Date of such fresh registration/provisional registration (DD/MM/YYYY)	
(A25)	Is this your first return?			☐ Yes ☑ No
(A26)	Whether provisions of twenty second proviso to Section 10(23C) or Section 13(10) are applicable?			☐ Yes ☑ No
	If yes, please furnish following information, whether:-			
(a)	Provisions of proviso to clause (15) of section 2 are applicable			☐ Yes ☐ No
(b)	Conditions specified in clause (a) of tenth proviso to 10 (23C) / sub-clause (i) of clause (b) of sub-section (1) of section 12A have been violated			☐ Yes ☐ No
(c)	Conditions specified in clause (b) of tenth proviso to 10 (23C)/ sub-clause (ii) of clause (b) of sub-section (1) of section 12A have been violated			☐ Yes ☐ No
(d)	Conditions specified in twentieth proviso to 10(23C)/ clause (ba) of sub-section (1) of section 12A have been violated			☐ Yes ☐ No
(A27)	(i)		Are you liable for audit under the Income-tax Act? If yes, furnish following information	☑ Yes ☐ No
(ii)	Section under which you are liable for audit(specify section).Please mention date of audit report			Others
	Others Section Name			Section 13B rwr 17CA
	Whether the accounts have been audited by an accountant?			Yes
	Date of audit (DD/MM/YYYY).			26/09/2024
	a		Name of the auditor signing the tax audit report	VISHAL DILIP SHAH
	b		Membership No. of the auditor	123337
	c		Name of the auditor (proprietorship/ firm)	Jayantilal Thakkar & Co.
	d		Permanent Account Number (PAN) of the proprietorship/ firm	AAAFJ3458R

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		Aadhaar Number of the proprietorship	
	e	Date of audit report	26/09/2024
	f	Date of furnishing of the audit report	26/09/2024
	g	Acknowledgement number of the audit report	503743660260924
	h	Unique Document Identification Number (UDIN)	24123337BKATNE9521
(A28)	(i)	If liable to audit under any Act other than the Income-tax Act, mention the Act, section and date of Furnishing the audit report?	☑ Yes ☐ No

Sl. No.	Act	Description	Section	Date
(1)	(2)	(3)	(4)	(5)
1	Companies Act, 2013		143	26/06/2024

A(29) (i) Particulars of persons who are members in the AOP on 31st day of March, 2024 (to be filled by venture capital fund/investment fund)

Sl. No.	Name	Address	City	State	Country	Pincode	ZIP Code	Percentage of share (if determinate)	PAN	Aadhaar Number/ Enrolment Id (if eligible for Aadhaar)	Status
(1)	(2a)	(2b)	(2c)	(2d)	(2e)	(2f)	(2g)	(3)	(4)	(5)	(6)

(ii) Particulars regarding the Author(s) / Founder(s) / Trustee(s) / Manager(s) etc., of the Trust or Institution (to be mandatorily filled in by all persons filing ITR-7)

A Details of all the Author (s)/ Founder (s)/ Settlor (s)/Trustee (s)/ Members of society/Members of the Governing Council/Director (s)/ shareholders holding 5% or more of shareholding / Office Bearer (s) at any time during the previous year

Sl. No.	Name	Relation	Percentage of Shareholding in case of Shareholder	Whether Resident of India?	Type of Identification (Select from drop down)	Identification Number	Address	Mobile number	E-mail address
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	Jehangir N. Mistry	Director		YES	PAN	AAFPM5438D	Engineer Building, 2nd floor, Flat No.13, 265 Princess Street, Mumbai 400 002	8087048736	progressiveelectoraltrust@gmail.com
2	Suhail Nathani	Director		YES	PAN	ACAPN0531D	801, Prabhu Kutir, 15 Alta Mount Road, Mumbai 400 026	8087048736	progressiveelectoraltrust@gmail.com

B In case if any of persons (as mentioned in row A above) is not an individual then provide the following details of the natural persons who are beneficial owners (5% or more) of such person at any time during the previous year

Sl. No.	Name	Whether Resident of India?	Type of Identification	Identification Number	Address	Percentage of beneficial ownership
(1)	(2)	(3)	(4)	(5)	(6)	(7)

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C Name(s) of the person(s) who has / have made substantial contribution to the trust / institution in terms of section 13(3)(b) during the previous year

Sl. No.	Name	Address	PAN	Aadhaar Number/ Enrolment Id (if available)
(1)	(2)	(3)	(4)	(5)

D Name(s) of relative(s) of author(s), founder(s), trustee(s), manager(s), and substantial contributor(s) and where any such author, founder, trustee, manager or substantial contributor is a Hindu undivided family, also the names of the members of the family and their relatives at any time during the previous year

Sl. No.	Name	Address	PAN	Aadhaar Number/ Enrolment Id (if available)
(1)	(2)	(3)	(4)	(5)

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SCHEDULE I -DETAILS OF AMOUNTS ACCUMULATED / SET APART WITHIN THE MEANING OF SECTION 11(2) OR IN TERMS OF THIRD PROVISO TO SECTION 10(23C))/10(21)/10(21) read with section 35(1).

Year Of Accumulation(F. Yr)	Amount Accumulated in the year of accumulation	Purpose Of Accumulation	Amount applied for charitable/ religious/Scientific research/ social science or statistical research purposes up to the beginning of the previous year	Balance (5) = (2 - 4)	Amount taxed in any earlier Assessment Year(s)	Balance available for application (7)= (5 - 6)	Amounts applied for charitable or religious/Scientific research/ social science or statistical research purpose during the previous year out of previous years' accumulation	Amount applied for purposes other than the purpose for which such accumulation was made (if applicable)	Amount credited or paid to any trust or institution registered u/s 12AB or approved under sub-clauses (iv)/(v)/(vi)/(via) of clause (23C) of section 10 (if applicable)	Balance amount available for application (11) = (7 - 8 - 9 - 10)	Amount invested or deposited in the modes specified in section 11(5) out of 11	Amount invested or deposited in the modes other than specified in section 11(5) out of 11 (if applicable)	Amount which is not utilized during the period of accumulation (if applicable)	Amount deemed to be income within meaning of sub-section (3) of section 11 (if applicable) (15) = (9+10+13+14)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)
Total	0		0	0	0	0	0	0	0	0	0	0	0	0

SCHEDULE IA - DETAILS OF ACCUMULATED INCOME TAXED IN EARLIER ASSESSMENT YEARS AS PER SECTION 11(3)

Sl. No.	Year of accumulation(F.Yr.)	Assessment year in which the amount referred at Col 6 of Schedule I was taxed (Figures in Rs.)				Total (E)
		AY 2020-21	AY 2021-22	AY 2022-23	AY 2023-24	
		(A)	(B)	(C)	(D)	(A+B+C+D)
Total						0

SCHEDULE D - DETAILS OF DEEMED APPLICATION OF INCOME UNDER CLAUSE (2) OF EXPLANATION 1 TO SUB-SECTION (1) OF SECTION 11.

Year in which income is deemed to be applied (F.Yr.)	Amount deemed to be applied during the previous year of deeming	Reason of deeming application	Out of the deemed application claimed, amount required to be applied	Amount taxed in any earlier Assessment Year(s)	Out of the deemed application claimed, amount required to be applied during the financial year pertaining to current Assessment year	Amount of deemed application claimed in earlier years, applied during the financial year pertaining to current AY	Amount which could not be applied and deemed to be income u/s 11(1B) during the previous year	Balance Amount of deemed Income being exemption claimed in earlier years on account of deemed application and required to be applied in FY 2024-25 onwards
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)=(6-7)	(9) = (4-6)
Total	0		0	0	0	0	0	0

SCHEDULE DA - DETAILS OF DEEMED APPLICATION OF INCOME TAXED IN EARLIER ASSESSMENT YEARS AS PER SECTION 11 (1B)

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Sl. No.	Year of Deemed Application (F.Yr.)	Assessment Year in which the amount referred at Col 5 of Schedule D was taxed (Figures in Rs.)					
		Prior to AY 2020-21	2020-21	2021-22	2022-23	2023-24	Total
		(A)	(B)	(C)	(D)	(E)	(F) (A+B+C+D+E)
Total							0

SCHEDULE J. Statement showing the funds and investments as on the last day of the previous year [to be filled by assesses claiming exemption u/s 11 and 12 or 10(23C)(iv)/10(23C)(v)/ 10(23C)(vi)/10(23C)(via)] To be enabled only for assessee claiming exemption u/s 11 and 12, 10(23C)(iv)/(v)/(vi)/(via)

A1 Details of corpus

INCOME TAX DEPARTMENT

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Corpus Donation	Opening Balance as on 01.04.2023 (corpus not applied till 31.03.2023)	Received/Treated as corpus during the year	Applied during the year	Amount invested or deposited back in to corpus (which was earlier applied and not claimed as application) (where application from corpus is made on or after 01.04.2021)	Total amount invested or deposited back in to corpus	Financial year in which (4) was applied earlier	Closing Balance as on 31.03.2024	Invested in modes specified in Sec 11(5) as on 31.03.2024	Amount taxed in Assessment Year 2023-24	Invested in modes other than specified in Sec 11(5) as on 31.03.2024
	(1)	(2)	(3)	(4)	(5)	(6)	(7) = (1+2+5-3)	(8)	(9)	(10) = (7-8-9)
Total	0	0	0	0	0		0	0	0	0

A2 Details of loan and borrowings

Opening Balance as on 01.04.2023	Loan & Borrowings taken for applications towards objectives during the year	Applied for the objects of the trust or institution during the year	Amount of repayment of loan or borrowing during the year (which was earlier applied and not claimed as application) (where application from any loan or borrowing is made on or after 01.04.2021)	Financial year in which (4) was applied earlier	Total Repayment of loan or borrowing during the year	Closing Balance as on 31.03.2024
(1)	(2)	(3)	(4)	(5)	(6)	(7)=(1+2-6)
0	0	0	0		0	0

B Details of corpus investment/deposits made under section 11(5) as on 31.03.2024

Sl. No.	Investment out of	Mode of Investment as per section 11(5)	Amount of investment
(1)	(2)	(3)	(4)
Total			0

C Investment held at any time during the previous year (s) in concern (s) in which persons referred to in section 13(3) and 21st Proviso of Section 10(23C) have a substantial interest

Sl. No.	Name and address of the concern	Whether the concern is a company	Number of shares held	Class of shares held	Nominal value of the investment	Income from the investment	Whether the amount in col (6) exceeds 5 percent of the capital of the concern during the previous year
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Total			0		0	0	

D Other investments as on the last day of the previous year

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Sl. No.	Name and address of the concern	Whether the concern is a company	Class of shares held	Number of shares held	Nominal value of investment
(1)	(2)	(3)	(4)	(5)	(6)
Total				0	0

E Voluntary contributions/donations received in kind but not converted into investments in the specified modes u/s 11(5) within the time provided

Sl. No.	Name and address of the donor	Value of contribution/donation	Value of contribution applied towards objective	Amount out of (3) invested in modes prescribed under section 11(5)	Balance to be treated as income under section 11(3)
(1)	(2)	(3)	(4)	(5)	(6)
Total		0	0	0	0



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PART A-BS - CONSOLIDATED BALANCE SHEET AS ON 31ST DAY OF MARCH, 2024 [TO BE MANDATORILY FILLED IN BY ALL PERSONS FILING ITR-7]

A	Sources of Funds					
1	Own Funds					
	a	Corpus out of the donations received for renovation or repair of places notified u/s 80G(2)(b) on or after 01.04.2020			1a	0
	b	Other corpus received on or after 01.04.2021			1b	0
	c	Corpus other than (a) and (b)			1c	0
	d	Income accumulated under third proviso to clause (23C) of section 10 or section 11(2)			1d	0
	e	Balance Amount of deemed Income being exemption claimed in earlier years on account of deemed application and required to be applied in FY 2024-25 onwards			1e	0
	f	Any other reserve (Specify the nature)				
	Sl. No.	**Nature**		**Amount**		
	(1)	**(2)**		**(3)**		
	1	Reserves & Surplus				12,180
	iii	Total			fiii	12,180
	g	Total fund (a+ b+c+d+e+f)			1g	12,180
2	Loan and Borrowings					
	a	Secured loans	a	0		
	b	Unsecured loans (including deposits)	b	0		
	c	Total Loan Funds (a+ b)			2c	0
3	Advances				3	0
4	Sources of funds (1g + 2c +3)				4	12,180
B	Application of funds					
1	Fixed Assets					
	a	Gross Fixed Assets			1a	0
	b	Depreciation			1b	0
	c	Net Fixed Assets(1a - 1b)			1c	0
2	Investments				2	0
3	Current assets, loans and advances					
	a	Current assets				
		i Inventories			i	0
		ii Sundry Debtors			ii	0

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	iii	Cash and Bank Balances						
		A	Balance with banks		iiiA	47,680		
		B	Cash-in-hand		iiiB	0		
		C	Others		iiiC	0		
		D	Total Cash and cash equivalents (iiiA + iiiB + iiiC)				iiiD	47,680
	iv	Other Current Assets					iv	0
	v	Total current assets (i +ii + iiiD + iv)					av	47,680
	b	Loans and advances					b	0
	c	Total (av + b)					ic	47,680
d	Current liabilities and provisions							
	i	Current liabilities						
		A	Sundry Creditors		A	35,500		
		B	Other payables		B	0		
		C	Total (A + B)		iC	35,500		
	ii	Provisions		ii		0		
	iii	Total (iC + ii)					diii	35,500
	e	Net Current Assets (3c – 3diii)					3e	12,180
4	Accumulated balance/ Any other reserve(deficit)						4	0
5	Total application of funds (1+2+3e+4)						5	12,180
6	Out of 5, Investment made in modes specified u/s 11(5)						6	0
7	Out of 5, Investment made in modes other than specified u/s 11(5)						7	0

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SCHEDULE R - RECONCILIATION OF CORPUS OF SCHEDULE J AND BALANCE SHEET. TO BE ENABLED ONLY FOR ASSESSEE CLAIMING EXEMPTION U/S 11 AND 12, 10(23C)(IV)/(V)/(VI)/(VIA)

Sl. No.	Particulars	Corpus out of the donations received for renovation or repair of places notified u/s 80G(2)(b) on or after 01.04.2020 (1)	Other corpus received on or after 01.04.2021 (2)	Corpus other than (1) and (2) (3)
A	Closing balance as on 31.03.2024 as per Schedule J	0	0	0
B	Reasons of difference(+/-) (Bi+Bii+Biii)	0	0	0
(i)	Purchase of fixed asset	0	0	0
(ii)	Depreciation	0	0	0
(iii)	Any other reason (please specify)	0	0	0
C	Closing balance as on 31.03.2024 as per Balance sheet (A+B)	0	0	0

SCHEDULE LA - POLITICAL PARTY (THIS SCHEDULE SHALL BE MANDATORY IF SECTION 13A IS SELECTED AT FIELD "PLEASE SPECIFY THE SECTION UNDER WHICH THE EXEMPTION IS CLAIMED" IN PART A GENERAL, OTHERWISE IT SHOULD BE GREYED OFF.).

1	A)Whether registered under Section 29A of Representation of People Act, 1951		
	a	If yes, please enter registration number	
	b	Date of Registration	
	B)Whether recognized by the Election Commission of India		
	a	If yes, date of recognition	
2	Whether books of account were maintained?		
3	Whether the accounts have been audited?		
	If yes furnish the following information:-		
	a	Date of furnishing of the audit report (DD/MM/YYYY)	
	b	Name of the auditor signing the audit report	
	c	Membership No. of the auditor	
	d	Name of the auditor (proprietorship/ firm)	
	e	Proprietorship/firm registration No.	
	f	Permanent Account Number (PAN) of the auditor (proprietorship/ firm)	
		Aadhaar Number of the Auditor (proprietorship)	
	g	Date of audit report	
4	Whether the report under sub-section (3) of section 29C of the Representation of the People Act, 1951 for the financial year has been submitted		
	If yes, then date of submission of the report (DD/MM/YYYY)		
5	a	Whether any voluntary contribution from any person in excess of twenty thousand rupees was received during the year ?	

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Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

	b	If yes, Whether record of each voluntary contribution (other than contributions by way of electoral bonds) in excess of twenty thousand rupees (including name and address of the person who has made such contribution) were Maintained?		
6		Whether any donation exceeding two thousand rupees was received otherwise than by an account payee cheque or account payee bank draft or use of electronic clearing system through a bank account or through electoral bond?		
7		Please furnish the following information		
	a	Total voluntary contributions received by the party during the F.Y. (b+d)	7a	0
	b	Aggregate value of all the voluntary contributions received upto Rs. 20,000 during the F.Y.	7b	0
	ci	Aggregate value of all the voluntary contributions received upto Rs. 2,000 in cash during the F.Y.	7ci	0
	cii	Aggregate value of all the voluntary contributions received upto Rs. 2,000 other than in cash during the F.Y.	7cii	0
	d	Aggregate value of all the voluntary contributions received more than Rs. 20,000/- during the F.Y.	7d	0

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SCHEDULE ET - ELECTORAL TRUST [THIS SCHEDULE SHALL BE MANDATORY IF SECTION 13B IS SELECTED AT FIELD "PLEASE SPECIFY THE SECTION UNDER WHICH THE EXEMPTION IS CLAIMED" IN PART A GENERAL, OTHERWISE IT SHOULD BE GREYED OFF.].

1	Whether books of account were maintained?			☑ Yes ☐ No
2	Whether record of each voluntary contribution (including name, address and PAN of the person who has made such contribution along with the mode of contribution) were maintained?			☑ Yes ☐ No
3	Whether record of each eligible political party to whom the distributable contributions have been distributed (including name, address, PAN and registration number of eligible political party) was maintained?			☑ Yes ☐ No
4	Whether the accounts have been audited as per rule 17CA(12)?			☑ Yes ☐ No
	If yes, date of audit report in Form No.10BC (DD/MM/YYYY)			26/09/2024
5	Whether the report as per rule 17CA(14) furnished to the Commissioner of Income-tax or Director of Income-tax?			☑ Yes ☐ No
6	Details of voluntary contributions received and amounts distributed during the year			
	i	Opening balance as on 1st April	i	34,483
	ii	Voluntary contribution received during the year	ii	0
	iii	Total (i + ii)	iii	34,483
	iv	Amount distributed to Political parties	iv	0
	v	Amount spent on administrative and management functions of the Trust (Restricted to 5% of Sr.no. ii above OR 5 lakh for first year of incorporation and 3 lakh for subsequent years whichever is lesser)	v	0
	vi	Total (iv + v)	vi	0
	vii	Total amount eligible for exemption under section 13B (Sr.no. 6ii of schedule ET if Amount distributed in 6iv is 95% of 6iii)(As per rule 17CA)	vii	0
	viii	Closing balance as on 31st March (iii - vi)	viii	34,483

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Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

SCHEDULE VC - VOLUNTARY CONTRIBUTIONS (TO BE MANDATORILY FILLED IN BY ALL PERSONS FILING ITR-7)]

A	Domestic Contribution (Other than anonymous donations taxable u/s 115BBC)				
	i	Corpus donation(Aia + Aib)		Ai	0
		ia	Corpus representing donations received for the renovation or repair of places notified u/s 80G(2)(b)	ia	0
		ib	Corpus other than above	ib	0
	ii	Other than corpus donation			
		(a)	Grants Received from Government	Aiia	0
		(b)	Grants Received from Companies under Corporate Social Responsibility	Aiib	0
		(c)	Other specific grants	Aiic	0
		(d)	Other Donations	Aiid	0
		(e)	Total	Aiie	0
	iii	Voluntary contribution Domestic (Ai + Aiie)		Aiii	0
B	Foreign contribution (Other than anonymous donations taxable u/s 115BBC)				
	i	Corpus donation (Bia +Bib)		Bi	0
		ia	Corpus representing donations received for the renovation or repair of places notified u/s 80G(2)(b)	ia	0
		ib	Corpus other than above	ib	0
	ii	Other than corpus donation		Bii	0
	iii	Foreign contribution (Bi + Bii)		Biii	0
	iv	Specify the purpose for which foreign contribution has been received		Biv	
C	Total Contributions (Aiii + Biii)			C	0
D	Anonymous donations,chargeable u/s 115BBC [Applicable to assessee claiming exemption u/s 11 or 10(23C)(iv) or 10(23C)(v) or 10(23C)(vi) or 10(23C)(via) or 10(23C)(iiiad) or 10(23C)(iiiae)]				
	i	Aggregate of such anonymous donations received		i	0
	ii	5% of total donations received at (Sl. No. C+ Di) or 1,00,000 whichever is higher		ii	0
	iii	Anonymous donations chargeable u/s 115BBC @ 30% (i – ii)		iii	0
E	Anonymous donations other than those included at Sl. No. Diii (Di-Diii of Schedule VC)			E	0

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SCHEDULE AI - Aggregate of income derived during the previous year excluding Voluntary contributions [to be filled by assessee claiming exemption u/s 11 and 12 or u/s 10(23C)(iv) or 10(23C)(v) or 10(23C)(vi) or 10(23C)(via)]. This Schedule shall be mandatory if section 11/10(23C)(iv)/10(23C)(v)/10(23C)(vi)/10(23C)(via) is selected in "Section under which exemption claimed" in Part A General. In case of section other than specified above, entire schedule should be greyed off.

1	Receipts from main objects	1	0
2	Receipts from incidental objects	2	0
3	Rent	3	0
4	Commission	4	0
5	Dividend income	5	0
6	Interest income	6	0
7	Agriculture income	7	0
8	Net consideration on transfer of capital asset	8	0
9	Any other income (specify nature and amount)		

Sl. No.	Nature of the income	Amount
(1)	(2)	(3)

9a	Pass through income (Fill schedule PTI)	9a	0
	Total	9	0
10	Total (1 + 2 + 3 + 4 + 5 + 6 + 8 + 9)	10	0

INCOME TAX DEPARTMENT

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Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

SCHEDULE A - Amount applied to stated objects of the trust/institution during the previous year from all sources referred to in C1 to C7 of this table [to be filled by assessee claiming exemption u/s 11 and 12 or u/s 10(23C)(iv) or 10(23C)(v) or 10(23C)(vi) or 10(23C)(via)]. This Schedule shall be mandatory if section 11/10(23C)(iv)/10(23C)(v)/10(23C)(vi)/10(23C)(via) is selected in "Section under which exemption claimed" in Part A General. In case of section other than specified above, entire schedule should be greyed off.

			Amount		
A		Application towards the stated objects of the trust/institution	Revenue	Capital	Total
	1	Donation to trust or institution registered u/s 12AB or approved u/s 10(23C) (iv)/(v)/(vi)/(via)– Other than Corpus (100% of donation made need to be entered here)	0	0	0
	1a	85% of the donation(s) made to trust or institution(s) registered u/s 12AB or approved u/s 10(23C)(iv)/(v)/(vi)/(via)– Other than Corpus	0	0	0
	2	Religious	0	0	0
	3	Relief of poor	0	0	0
	4	Educational	0	0	0
	5	Yoga	0	0	0
	6	Medical relief	0	0	0
	7	Preservation of environment	0	0	0
	8	Preservation of monuments etc	0	0	0
	9	General public utility	0	0	0
	10	Application which cannot be specifically identified under 1 to 9 above	0	0	0
	11	Cost of new asset for claim of Exemption u/s 11(1A)(restricted to the net consideration)	0	0	0
	12	Total (A1a to A11)	0	0	0
B		Expenditure not allowed as application, other than application out of source of fund at C2 to C7 (B1 + B2 + B3 + B4+B5+B6+B7+B8) Note: Amount entered in Sl. No. B should be out of Sl. No. A			
	1	Donation to trust or institution registered u/s 12AB or approved u/s 10(23C) (iv)/(v)/(vi)/(via) towards Corpus	0	0	0
	2	Donation to trust or institution registered u/s 12AB or approved u/s 10(23C) (iv)/(v)/(vi)/(via) other than towards corpus in case of donations out of accumulated income	0	0	0
	3	Donation to trust or institution registered u/s 12AB or approved u/s 10(23C) (iv)/(v)/(vi)/(via) not having same objects	0	0	0
	4	Donation to any person other than trust or institution registered u/s 12AB or approved u/s 10(23C)(iv)/(v)/(vi)/(via)	0	0	0
	5	Application outside India for which approval as per proviso to section 11(1) (c) is obtained	0	0	0
	6	Application outside India for which approval as per proviso to section 11(1)(c) is not obtained	0	0	0
	7	Applied for any purpose beyond the objects of the trust or institution	0	0	0
	8	Any other disallowable application	0	0	0
C		Source of fund to meet revenue and capital application in Row A(to the extent amount at Sl. No. C2 to C7 is included in Sl. No. A12)			
	1	Income derived from the property/income earned during previous year (Excluding corpus)	0	0	0
	2	Income accumulated as under section 11(2) or third proviso to section 10(23C) in earlier years	0	0	0
	3	Income deemed to be applied in any preceding year under clause 2 of Explanation 1 of section 11(1) (applicable only when exemption is claimed u/s 11 and 12)	0	0	0
	4	Income of earlier years upto 15% accumulated or set apart	0	0	0

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	5	Corpus	0	0	0
	6	Borrowed Fund	0	0	0
	7	Any other(please specify)	0	0	0
	Sl. No.	**Nature**	**Revenue Amount**	**Capital Amount**	
	(1)	**(2)**	**(3)**	**(4)**	
	8	Total	0	0	0
D		Total Amount applied during the previous year [A12-B-C2-C3-C4-C5-C6-C7]	0	0	0
E		Amount which was not actually applied during the previous year out of D (if it is included in Sl. No. A12)	0	0	0
F		Amount actually paid during the previous year which accrued during any earlier previous year but not claimed as application of income in earlier previous year	0	0	0
G		Total amount to be allowed as application (G=D-E+F)	0	0	0

SCHEDULE IE-1 --INCOME & EXPENDITURE STATEMENT (APPLICABLE FOR ASSESSEES CLAIMING EXEMPTION UNDER SECTIONS 10(21),10(23AAA), 10(23B), 10(23D), 10(23DA), 10(23EC), 10(23ED), 10(23EE), 10(23FB), 10(29A), 10(46), 10(46A), 10(46B), 10(47),10(21) READ WITH SECTION 35(1) {EXEMPTIONS ARE NOT SUBJECT TO COMPUTATIONAL OR HEADS OF INCOME CONDITIONS} THIS SCHEDULE SHALL BE MANDATORY IF 10(21)/10(21) R.W.S. 35(1)/10(23AAA)/10(23B)/10(23D)/10(23DA)/10(23EC)/10(23ED)/10(23EE)/10(29A)/10(46)/10(46A)/10(46B)/10(47)/10(23FB)/10(21) READ WITH SECTION 35(1) IS SELECTED IN "SECTION UNDER WHICH EXEMPTION CLAIMED" IN PART A GENERAL. IN CASE OF SECTION OTHER THAN SPECIFIED ABOVE, ENTIRE SCHEDULE SHOULD BE GREYED OFF

1	Total receipts including any voluntary contribution	1	0
2	Application of income towards object of the institution	2	0
3	Accumulation of income	3	0

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SCHEDULE IE-2 -- INCOME & EXPENDITURE STATEMENT (APPLICABLE FOR ASSESSEES CLAIMING EXEMPTION UNDER SECTIONS 10(23A), 10(24)) {WHERE CERTAIN HEADS OF INCOME ONLY ARE TAXABLE AND OTHER RECEIPTS REPORTED IN ROW A BELOW ARE EXEMPT} THIS SCHEDULE SHALL BE MANDATORY IF SECTION 10(23A)/10(24) IS SELECTED IN "SECTION UNDER WHICH EXEMPTION CLAIMED" IN PART A GENERAL. IN CASE OF SECTION OTHER THAN SPECIFIED ABOVE, ENTIRE SCHEDULE SHOULD BE GREYED OFF.

A	1		Total receipts including any voluntary contribution (Excluding receipts falling under taxable heads to be reported as per Row B)	1	0
	2		Application of income towards object of the institution	2	0
	3		Accumulation of income	3	0
B	1		Do you have any income which is taxable? If Yes Please provide details		☐ Yes ☐ No
		a	Income from House Property (If yes, Please fill Schedule HP)	1a	☐ Yes ☐ No
		b	Income from Business or Profession (If yes, Please fill Schedule BP)	1b	☐ Yes ☐ No
		c	Income from Capital gains (If yes, Please fill Schedule CG)	1c	☐ Yes ☐ No
		d	Income from other Sources (If yes, Please fill Schedule OS)	1d	☐ Yes ☐ No

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SCHEDULE IE-3 -- INCOME & EXPENDITURE STATEMENT (APPLICABLE FOR ASSESSEES CLAIMING EXEMPTION UNDER SECTIONS 10(23C)(IIIAB) OR 10(23C)(IIIAC) (PLEASE FILL UP ADDRESS FOR EACH INSTITUTION SEPARATELY): {EXEMPTION IS SUBJECT TO GOVERNMENT GRANTS EXCEEDING FIFTY PER CENT OF THE TOTAL RECEIPTS INCLUDING VOLUNTARY CONTRIBUTIONS}

Sl. No.	Objective of the institution (drop down to be provided - Educational / Medical)	Addresses where activity is carrying out							Total receipts including any voluntary contribution	Government Grants out of Sl. no. 3 above	Amount applied for objective	Balance accumulated
		Flat/ Door/ Block No.	Name of Premises / Building / Village	Road/ Street/Post office	Area/ Locality	Town/ City/ District	State	PIN Code				
(col. 1)	(Col. 2)	(Col. 3a)	(Col. 3b)	(Col. 3c)	(Col. 3d)	(Col. 3e)	(Col. 3f)	(Col. 3g)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)

SCHEDULE IE-4 -- INCOME & EXPENDITURE STATEMENT [APPLICABLE FOR ASSESSEE CLAIMING EXEMPTION UNDER SECTIONS 10(23C)(IIIAD) OR 10(23C)(IIIAE)] (PLEASE FILL UP ADDRESS FOR EACH INSTITUTION SEPARATELY): {EXEMPTION IS SUBJECT TO TOTAL RECEIPTS FROM ALL THE INSTITUTIONS/UNIVERSITIES NOT EXCEEDING FIVE CRORE RUPEES}

Sl. No.	Objective of the institution (drop down to be provided - Educational / Medical)	Addresses where activity is carrying out							Gross Annual receipts	Amount applied for objective	Balance accumulated
		Flat/ Door/ Block No.	Name of Premises / Building / Village	Road/ Street/Post office	Area/ Locality	Town/ City/ District	State	PIN Code			
(Col. 1)	(Col. 2)	(Col. 3a)	(Col. 3b)	(Col. 3c)	(Col. 3d)	(Col. 3e)	(Col. 3f)	(Col. 3g)	(Col. 4)	(Col. 5)	(Col. 6)
Sum of Gross Annual receipts (Sum of Sl. No. 3)											0

SCHEDULE HP - DETAILS OF INCOME FROM HOUSE PROPERTY (PLEASE REFER TO INSTRUCTIONS) (DROP DOWN TO BE PROVIDED INDICATING OWNERSHIP OF PROPERTY)

2	Pass through income/loss if any *	2		0
3	Income under the head "Income from house property" (1j + 2) (if negative take the figure to 2i of schedule CYLA)	3		0

SCHEDULE OS - INCOME FROM OTHER SOURCES

1	Gross income chargeable to tax at normal applicable rates (1a+ 1b+ 1c+ 1d + 1e)		1	0

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a	Dividends Gross (ai+aii)			1a		0
	i	Dividend income [other than (ii)]		ai		0
	ii	Dividend income u/s 2(22)(e)		aii		0
b	Interest, Gross (bi + bii + biii + biv + bv)			1b		0
	i	From Savings Bank	bi		0	
	ii	From Deposit (Bank/ Post Office/ Co-operative)	bii		0	
	iii	From Income Tax Refund	biii		0	
	iv	In the nature of Pass through income/loss	biv		0	
	v	Others	bv		0	
c	Rental income from machinery, plants, buildings,etc.Gross			1c		0
d	Income of the nature referred to in section 56(2)(x) which is chargeable to tax (di + dii + diii + div + dv)			1d		0
	i	Aggregate value of sum of money received without consideration		di		0
	ii	In case immovable property is received without consideration, stamp duty value of property		dii		0
	iii	In case immovable property is received for inadequate consideration, stamp duty value of property in excess of such consideration as adjusted as per section 56(2)(x)		diii		0
	iv	In case any other property is received without consideration, fair market value of property		div		0
	v	In case any other property is received for inadequate consideration, fair market value of property in excess of such consideration		dv		0
e	Any other income (please specify nature)			1e		0

Sl. No.	Nature	Amount
(1)	(2)	(3)
1	Income due to disallowance of exemption under clauses of section 10	0
2	Any specified sum received by a unit holder from a business trust during the previous year chargeable u/s 56(2)(xii)	0

2	Income chargeable at special rates (2ai+ 2aii+ 2b+ 2c+ 2d + 2e elements related to sl.no.1)		2	0
ai	Winnings from lotteries, crossword puzzles, races, card games etc. chargeable u/s 115BB		2ai	0
aii	Winnings from online games chargeable u/s 115BBJ		2aii	0
b	Income chargeable u/s 115BBE (bi + bii + biii + biv+ bv + bvi)		2b	0
	i	Cash credits u/s 68	bi	0
	ii	Unexplained investments u/s 69	bii	0
	iii	Unexplained money etc. u/s 69A	biii	0
	iv	Undisclosed investments etc. u/s 69B	biv	0
	v	Unexplained expenditure etc. u/s 69C	bv	0

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	vi	Amount borrowed or repaid on hundi u/s 69D	bvi	0
c		Any other income chargeable at special rate (total of ci to cxiv)	2c	0

Sl. No.	Nature	Amount
(1)	(2)	(3)

d		Pass through income in the nature of income from other sources claimed as chargeable at special rates	2d	0

Sl. No.	Nature	Amount
(1)	(2)	(3)

e		Amount included in 1 and 2 above, which is claimed as chargeable at special rates or not chargeable to tax in India as per DTAA (total of column (2) of table below)	2e	0

Sl. No.	Amount of income	Item No.1ai ,1b to 1d, 2a, 2c & 2d in which included	Country Name and Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained?	Section of I.T. Act	Rate as per I.T. Act	Applicable Rate [lower of (6) or (9)]
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

3		Deductions under section 57:- (other than those relating to income chargeable at special rate 2a, 2b, 2c,2d,2e)				
	a	Expenses/ Deductions(other than entered in c)	3a	0		
	b	Depreciation (available only if income offered in 1c of "schedule OS")	3b	0		
	c	Interest expenditure on dividend u/s 57(1) (available only if income offered in 1a)	3c	0		
		Interest expenditure claimed-Entered Value		0		
		Eligible interest expenditure- Computed Value				
	d	Total	3d	0		
4		Amounts not deductible u/s 58	4			0
5		Profits chargeable to tax u/s 59	5			0
6		Net Income from other sources chargeable at normal applicable rates 1(after reducing income related to DTAA portion)-3+4+5 (If negative take the figure to 4i of schedule CYLA)	6			0
7		Income from other sources (other than from owning race horses) (2+6) (enter 6 as nil if negative)	7			0
8		Income from the activity of owning and maintaining race horses				
	a	Receipts	8a	0		
	b	Deductions under section 57 in relation to receipts at 8a only	8b	0		
	c	Amounts not deductible u/s 58	8c	0		
	d	Profits chargeable to tax u/s 59	8d	0		
	e	Balance(8a - 8b + 8c + 8d)	8e			0
9		Income under the head "Income from other sources" (7+8e) (take 8e as nil if negative)	9			0

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10	Information about accrual/receipt of income from Other Sources	



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Sl. No.	Other Source Income	Upto 15/6 (i)	From 16/6 to 15/9 (ii)	From 16/9 to 15/12 (iii)	From 16/12 to 15/3 (iv)	From 16/3 to 31/3 (v)
1	Winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix)	0	0	0	0	0
2	Winnings from Online games u/s 115BBJ	0	0	0	0	0
3	Dividend Income referred in 1a(i)	0	0	0	0	0
4	Dividend Income u/s 115A(1)(a)(i) other than as per proviso to section 115A(1)(a)(A) (Including PTI Income)	0	0	0	0	0
5	Dividend income under proviso to section 115A(1)(a)(A) @ 10% (Including PTI Income)	0	0	0	0	0
6	Dividend Income u/s 115AC @ 10% (Including PTI Income)	0	0	0	0	0
7	Dividend Income (other than units referred to in section 115AB) u/s 115AD(1)(i) @ 20% (Including PTI Income)	0	0	0	0	0
8	Dividend income taxable at DTAA rates	0	0	0	0	0

SCHEDULE CG - CAPITAL GAINS

A	Short-term capital gain (Items 4 & 5 are not applicable for residents)					
	1	From sale of land or building or both (fill up details separately for each property)				
	2	From Slump Sale				
		ai	Fair market value as per Rule 11UAE(2)	2ai	0	
		aii	Fair market value as per Rule 11UAE(3)	2aii	0	
		aiii	Full Value of consideration(higher of ai or aii)	2aiii	0	
		b	Net worth of the under taking or division	2b	0	
		c	Short term capital gains from slump sale(2aiii - 2b)		A2c	0
	3	From sale of equity share or unit of equity oriented Mutual Fund (MF) or Unit of a business trust on which STT is paid (i)under section 111A (ii) 115AD(1)(b)(ii) proviso (for FII)				
	4	For NON-RESIDENT, not being an FII-from sale of shares or debentures of an Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)				
		a	STCG on transactions on which securities transaction tax (STT) is paid		A4a	0
		b	STCG on transactions on which securities transaction tax (STT) is not paid		A4b	0
	5	For NON-RESIDENT- from sale of securities (other than those at A3) by an FII as per section 115AD				
		a i	In case securities sold include shares of a company other than quoted shares, enter the following details			
			a Full value of consideration received/receivable in respect of unquoted shares		ia	0

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			b	Fair market value of unquoted shares determined in the prescribed manner	ib	0
			c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic	0
		ii		Full value of consideration in respect of securities other than unquoted shares	ii	0
		iii		Total (ic + ii)	aiii	0
	b			Deductions under section 48		
		i		Cost of acquisition without indexation	bi	0
		ii		Cost of improvement without indexation	bii	0
		iii		Expenditure wholly and exclusively in connection with transfer	biii	0
		iv		Total (i + ii +iii)	biv	0
	c			Balance (5aiii – biv)	5c	0
	d			Loss, if any, to be ignored under section 94(7) or 94(8) for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive values only)	5d	0
	e			Short-tem capital gain on sale of securities by an FII (other than those at A3) (5c+5d)	A5e	0
6				From sale of assets other than at A1 or A2 or A3 or A4 or A5 above		
	a	i		In case assets sold include shares of a company other than quoted shares, enter the following details		
			a	Full value of consideration received/receivable in respect of unquoted shares	a	0
			b	Fair market value of unquoted shares determined in the prescribed manner	b	0
			c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	c	0
		ii		Full value of consideration in respect of securities other than unquoted shares	ii	0
		iii		Total (ic + ii)	aiii	0
	b			Deductions under section 48		
		i		Cost of acquisition without indexation	bi	0
		ii		Cost of Improvement without indexation	bii	0
		iii		Expenditure wholly and exclusively in connection with transfer	biii	0
		iv		Total (i + ii +iii)	biv	0
	c			Balance(6aiii - biv)	6c	0
	d			In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)	d	0
	e			Deemed short term capital gains on depreciable assets	e	0
	f			Deduction under section 54G/54GA (Specify details in item D below)		

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Sl. No.	Section		Amount	
(1)	(2)		(3)	
	Total Deduction under section 54G/54GA			0
	g	STCG on assets other than at A1 or A2 or A3 or A4 or A5 above (6c + 6d+6e-6f)	A6g	0
7	Amount deemed to be short-term capital gains			
	a	Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year?		

Sl. No.	Previous year in which asset transferred	Section under which deduction claimed in that year	New asset acquired/construsted		Amount not used for new asset or remained unutilized in Capital gains account (X)
			Previous year in which asset acquired/constructed	Amount utilized out of Capital Gains account	
(1)	(2)	(3)	(4)	(5)	(6)

	b	Amount deemed to be short term capital gains u/s 54G/54GA, other than at 'a'	b	0
	c	Amount deemed to be short term capital gains (Xi + Xii + Xiii + b)	c	0
8	Pass Through Income/ loss in the nature of Short Term Capital Gain, (Fill up schedule PTI) (A8a+A8b + A8c)		8	0
	a	Pass Through Income/loss in the nature of Short Term Capital Gain, chargeable @ 15%	8a	0
	b	Pass Through Income/loss in the nature of Short Term Capital Gain, chargeable @ 30%	8b	0
	c	Pass Through Income/loss in the nature of Short Term Capital Gain, chargeable at applicable rates	8c	0
9	Amount of STCG included in A1-A8 but claimed as not chargeable to tax or chargeable at special rates in India as per DTAA			

Sl. No.	Amount of income	Item No. A1 to A8 above in which included	Country name, code	Article of DTAA	Rate as per Treaty (enter Nil, if not chargeable)	Whether Tax Residency Certificate obtained?	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

	a	Total amount of STCG claimed as not chargeable to tax in India as per DTAA	A9a	0
	b	Total amount of STCG claimed as chargeable to tax at special rates in India as per DTAA	A9b	0
	10	Total Short-term Capital Gain (A1e+ A2c+ A3e+ A4a+ A4b+ A5e+ A6g+A7+A8-A9a)	A10	0
B	Long-term capital gain (LTCG) (Sub Items 6,7,8 are not applicable for residents)			
	1	From sale of land or building or both		
	2	From Slump Sale		
	ai	Fair market value as per Rule 11UAE(2)	2ai	0
	aii	Fair market value as per Rule 11UAE(3)	2aii	0
	aiii	Full value of consideration (higher of ai or aii)	2aiii	0
	b	Net worth of the under taking or division	2b	0

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	c	Balance (2aiii – 2b)		2c		0	
	d	Deduction u/s 54EC		2d		0	
	e	Long-term capital gains on Immovable property(2c-2d)			B2e		0
3	From sale of bonds or debenture (other than capital indexed issued by Government)						
	a	Full value of consideration		3a		0	
	b	Deductions under section 48					
		i	Cost of acquisition without indexation	bi		0	
		ii	Cost of improvement without indexation	bii		0	
		iii	Expenditure wholly and exclusively in connection with transfer	biii		0	
		iv	Total (bi + bii +biii)	biv		0	
	c	LTCG on bonds or debenture(other than capital indexed bonds issued by Government(3a-biv)			B3c		0
4	From sale of i) listed securities (other than a unit) or zero coupon bonds where proviso under section 112(1) is applicable						
	a	Full value of consideration		4a		0	
	b	Deductions under section 48			4b		
		i	Cost of acquisition without indexation	bi		0	
		ii	Cost of improvement without indexation	bii		0	
		iii	Expenditure wholly and exclusively in connection with transfer	biii		0	
		iv	Total (bi + bii +biii)	biv		0	
	c	Long-term Capital Gains on assets at B4 above in case of NON-RESIDENT (4a-biv)			B4c		0
5	From sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A						
		Long-term Capital Gains on sale of capital assets at B5 above			B5		0
6	For NON-RESIDENTS- from sale of shares or debenture of Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)						
		LTCG computed with indexation benefit			B6		0
7	For NON-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) units referred in sec. 115AB, (iii) bonds or GDR as referred in sec. 115AC, (iv) securities by FII as referred to in sec. 115AD						
8	From NON-RESIDENTS - from sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A						
	a	Long term capital gain on sale of capital assets at B8 above			B8a		0
9	From sale of Assets where B1 to B8 above are not applicable						
	a	i	In case securities sold include shares of a company other than quoted shares, enter the following details				
			a	Full value of consideration received/receivable in respect of unquoted shares	9ai		0

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		b	Fair market value of unquoted shares determined in the prescribed manner	ib	0
		c	Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic	0
	ii		Full value of consideration in respect of assets other than unquoted shares	9aii	0
	iii		Total (ic + ii)	9aiii	0
b			Deductions under section 48		
	i		Cost of acquisition with indexation	bi	0
	ii		Cost of Improvement with indexation	bii	0
	iii		Expenditure wholly and exclusively in connection with transfer	biii	0
	iv		Total (bi + bii +biii)	biv	0
c			Balance (9aiii - biv)	9c	0
d			Deduction under sections 54D/54G/54GA (Specify details in item D below)		

Sl. No. (1)	Section (2)	Amount (3)
Deduction under sections 54D/54G/54GA (Specify details in item D below)		0

e	Long-term Capital Gains on assets at B9 above (9c-9d)	B9e	0
10	Amount deemed to be long-term capital gains		
a	Whether any amount of unutilized capital gain on asset transferred during the previous year shown below was deposited in the Capital Gains Accounts Scheme within due date for that year?		
	If yes, then provide the details below		

Sl. No.	Previous year in which asset transferred	Section under which deduction claimed in that year	New asset acquired/construsted		Amount not used for new asset or remained unutilized in Capital gains account (X)
			Previous year in which asset acquired/constructed	Amount utilized out of Capital Gains account	
(1)	(2)	(3)	(4)	(5)	(6)

b	Amount deemed to be long-term capital gains, other than at 'a'		10b	0
	Total Amount deemed to be long-term capital gains (Xi + Xii + Xiii + b)		B10	0
11	Pass Through Income/Loss in the nature of Long Term Capital Gain,(Fill up schedule PTI) (B11a1+B11a2 + B11b)		B11	0
a1	Pass Through Income/ Loss in the nature of Long Term Capital Gain, chargeable @ 10% u/s 112A	11a1	0	
a2	Pass Through Income/ Loss in the nature of Long Term Capital Gain, chargeable @ 10% under section other than u/s 112A	11a2	0	
b	Pass Through Income/Loss in the nature of Long Term Capital Gain, chargeable @ 20%	11b	0	
12	Amount of LTCG included in items B1 to B11 but claimed as not chargeable to tax or chargeable at special rates in India as per DTAA (to be taken to schedule SI)			

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Sl. No.	Amount of income	Item No. B1 to B11 above in which included	Country name, code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether Tax Residency Certificate obtained?	Section of I.T. Act	Rate as per I.T. Act	Applicable Rate [lower of (6) or (9)]
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

a	Total amount of LTCG claimed as not chargeable to tax in India as per DTAA	B12a	0
b	Total amount of LTCG claimed as chargeable to tax at special rates in India as per DTAA	12b	0
13	Total long term capital gain B1e + B2c + B3c + B4c + B5 + B6 + B7c + B8 + B9e + B10+B11-B12a	B13	0
C1	Sum of Capital Gain Incomes (9ii + 9iii + 9iv + 9v + 9vi + 9vii + 9viii of Table E below)	C1	0
C2	Income from transfer of Virtual Digital Assets(Items No. B of Schedule VDA)	C2	0
C3	Income chargeable under the head "CAPITAL GAINS" (C1 + C2)	C2	0

D Information about deduction claimed

1 In case of deduction u/s 54D/54EC/54G/54GA give following details

a Deduction claimed u/s 54D

Sl. No.	Date of acquisition of original asset	Cost of purchase/ construction of new land or building for industrial undertaking	Date of purchase of new land or building	Amount deposited in Capital Gains Accounts Scheme before due date	Date of deposit	Account Number	IFS Code	Amount of deduction claimed
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)

b Deduction claimed u/s 54EC

Sl. No.	Date of transfer of original asset	Amount invested in specified/notified bonds (not exceeding fifty lakh rupees)	Date of investment	Amount of deduction claimed
(1)	(2)	(3)	(4)	(5)

c Deduction claimed u/s 54G

Sl. No.	Date of transfer of original asset from urban area	Cost and expenses incurred for purchase or construction of new asset	Date of purchase/ construction of new asset in an area other than urban area	Amount deposited in Capital Gains Accounts Scheme before due date	Date of deposit	Account Number	IFS Code	Amount of deduction claimed
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)

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d Deduction claimed u/s 54GA

Sl. No.	Date of transfer of original asset from urban area	Cost and expenses incurred for purchase or construction of new asset	Date of purchase/ construction of new asset in SEZ	Amount deposited in Capital Gains Accounts Scheme before due date	Date of deposit	Account Number	IFS Code	Amount of deduction claimed
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)

1e	Total deduction claimed) (1a + 1b + 1c + 1d)	1e	0
E	Set-off of current year losses with current year capital gain(excluding amounts included in A9 & B12 which is chargeable under DTAA)		



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Sl. No.	Type of Capital gain	Capital Gain of current year (Fill this column only if computed figure is positive)	Short term capital Loss Set off 15%	Short term capital Loss Set off 30%	Short term capital Loss Set off at Applicable rate	Short term capital Loss Set off at DTAA rates	Long term capital Loss Set off 10%	Long term capital Loss Set off 20%	Long term capital Loss Set off DTAA rates	Current year's capital gains remaining after set off (9=1-2-3-4-5-6-7-8)
		(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
i	Capital Loss to be set off (Fill this row only if computed figure is negative)		0	0	0	0	0	0	0	
ii	Short Term Capital gain 15%	0		0	0	0				0
iii	Short Term Capital gain 30%	0	0		0	0				0
iv	Short Term Capital gain applicable rate	0	0	0		0				0
v	Short Term Capital gain DTAA rate	0	0	0	0					0
vi	Long Term Capital gain 10%	0	0	0	0	0		0	0	0
vii	Long Term Capital gain 20%	0	0	0	0	0	0		0	0
viii	Long Term Capital gain DTAA rates	0	0	0	0	0	0	0		0
ix	Total loss set off (ii + iii + iv + v + vi + vii + viii)		0	0	0	0	0	0	0	
x	Loss remaining after set off (i - ix)		0	0	0	0	0	0	0	

F Information about accrual/receipt of capital gain

Sl. No.	Type of Capital gain/ Date	Upto 15/6 (i)	16/6 to 15/9 (ii)	16/9 to 15/12 (iii)	16/12 to 15/3 (iv)	16/3 to 31/3 (v)
1	Short-term capital gains taxable at the rate of 15%	0	0	0	0	0
2	Short-term capital gains taxable at the rate of 30%	0	0	0	0	0
3	Short-term capital gains taxable at applicable rates	0	0	0	0	0
4	Short-term capital gains taxable at DTAA rates	0	0	0	0	0
5	Long- term capital gains taxable at the rate of 10%	0	0	0	0	0
6	Long- term capital gains taxable at the rate of 20%	0	0	0	0	0
7	Long- term capital gains taxable at the rate DTAA rates	0	0	0	0	0
8	Capital gains on transfer of Virtual Digital Asset taxable at the rate of 30% Enter value from item 14ii of schedule SI, if any	0	0	0	0	0

SCHEDULE VDA - INCOME FROM TRANSFER OF VIRTUAL DIGITAL ASSETS (NOTE: DETAILS OF EVERY TRANSACTION ARE TO BE FILLED, WHEREIN EVERY 'TRANSFER' IS A TRANSACTION)

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Sl. No.	Date of Acquisition	Date of Transfer	Head under which income to be taxed(Business /Capital Gain)	Cost of Acquisition (In case of gift; a. Enter the amount on which tax is paid u/s 56(2)(x) if any b. In any other case cost to previous owner)	Consideration Received	Income from transfer of Virtual Digital Assets (enter nil in case of loss) (Col. 6 - Col. 5)
(Col. 1)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)

A	Total (Sum of all Positive Incomes of Business Income in Col. 7)	A	0
B	Total (Sum of all Positive Incomes of Capital Gain in Col. 7)	B	0

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SCHEDULE OA - GENERAL

	Do you have any income under the head business and profession?		☐ Yes ☐ No	
1	Nature of Business or Profession (refer to instructions)			
2	Number of branches		2	0
3	Method of accounting employed in the previous year		3	
4	Is there any change in method of accounting		4	
5	Effect on the profit because of deviation, if any, in the method of accounting employed in the previous year from accounting standards prescribed under section 145A		5	0
6	Method of valuation of closing stock employed in the previous year		6	
	a	Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	6a	
	b	Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	6b	
	c	Is there any change in stock valuation method	6c	
	d	Effect on the profit or loss because of deviation, if any, from the method of valuation prescribed under section 145A	6d	0

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SCHEDULE BP - COMPUTATION OF INCOME FROM BUSINESS OR PROFESSION

A	From Business or profession other than speculative business and specified business					
	1	Profit before tax as per Income and Expenditure account (as applicable)			1	0
	2a	Net profit or loss from speculative business included in 1 (enter –ve sign in case of loss)	2a	0		
	2b	Net profit or Loss from Specified Business u/s 35AD included in 1 (enter –ve sign in case of loss)	2b	0		
	3	Income/receipts credited to Profit & Loss account considered under other heads of income or chargeable u/s 115BH				
		a House property	a	0		
		b Capital Gains	b	0		
		c Other sources (i) + (ii)	c	0		
		i Dividend income	i	0		
		ii Other than Dividend income	ii	0		
		d u/s 115BBH (net of cost of acquisition, if any)	5d	0		
	4	Profit or loss included in 1, which is referred to in section 44AE	4	0		
	5	Income credited to Profit & Loss account (include in 1) which is exempt				
		a Share of income from firm(s)	5a	0		
		b Share of income from AOP/ BOI	5b	0		
		c Any other exempt Income (specify nature and amount)				

Sl. No.	Nature	Amount
(1)	(2)	(3)
1	Dividend	0
Total		0

		d Total exempt income	5d	0		
	6	Balance (1– 2a – 2b – 3a - 3b – 3c -3d-4-5d)			6	0
	7	Expenses debited to profit and loss account considered under other heads of income or u/s 115BBH				
		a House property	a	0		
		b Capital Gains	b	0		
		c Other sources	c	0		
		d u/s 115BBH (other than Cost of Acquisiton)	d	0		
	8	Total (7a + 7b + 7c+7d)			8	0
	9	Adjusted profit or loss (6+8)			9	0

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10	Depreciation and amortization debited to profit and loss account			10	0
11	Depreciation allowable under Income-tax Act			11	
	i	Depreciation allowable under section 32(1)(ii) and 32(1)(iia)	i	0	
	ii	Depreciation allowable under section 32(1)(i) (Make your own computation Refer Appendix-IA of IT Rules)	ii	0	
	iii	Total (11i + 11ii)		iii	0
12	Profit or loss after adjustment for depreciation (9 +10- 11iii)			12	0
13	Amounts debited to the profit and loss account, to the extent disallowable under section 36			13	0
14	Amounts debited to the profit and loss account, to the extent disallowable under section 37			14	0
15	Amounts debited to the profit and loss account, to the extent disallowable under section 40			15	0
16	Amounts debited to the profit and loss account, to the extent disallowable under section 40A			16	0
17	Any amount debited to profit and loss account of the previous year but disallowable under section 43B			17	0
18	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act,2006			18	0
19	Deemed income under section 41			19	0
20	Deemed income under section 32AC/32AD/33AB/33ABA/ 35ABA/35ABB/35AC/40A(3A)/33AC/ 72A			20	0
21	Deemed income under section 43CA			21	0
22	Any other item or items of addition under section 28 to 44DB			22	0
23	Any other income not included in profit and loss account/any other expense not allowable (including income from salary, commission, bonus and interest from firms in which company is a partner)			23	0
24	Total (13+14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 +23)			24	0
25	Deduction allowable under section 32(1)(iii)			25	0
26	Amount allowable as deduction under section 32AC			26	0
27	Amount of deduction under section 35 or 35CCC or 35CCD in excess of the amount debited to profit and loss account(if amount deductible under section 35 or 35CCC or 35CCD is lower than amount debited to P&L account, it will go to item 23)			27	0
28	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year			28	0
29	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year			29	0
30	Any other amount allowable as deduction			30	0
31	Decrease in profit or increase in loss on account of ICDS adjustments and deviation in method of valuation of stock			31	0
32	Total (25+26+27+28+29+30+31)			32	0
33	Income (12+24-32)			33	0
34	Profit and gains of business or profession deemed to be under-				
	i	Section 44AE		34i	0

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	35	Net profit or loss from business or profession other than speculative business and specified business (33+34)	35	0
	36	Net Profit or loss from business or profession other than speculative business and specified business after applying rule 7A, 7B or 8, if applicable (If rule 7A, 7B or 8 is not applicable, enter same figure as in 35)	A36	0
B	Computation of income from speculative business			
	37	Net profit or loss from speculative business as per profit or loss account	37	0
	38	Additions in accordance with section 28 to 44DB	38	0
	39	Deductions in accordance with section 28 to 44DB	39	0
	40	Income from speculative business (37+38-39)	40	0
C	Computation of Income from specified business under section 35AD			
	41	Net profit or loss from specified business as per profit or loss account	41	0
	42	Additions in accordance with section 28 to 44DB	42	0
	43	Deductions in accordance with section 28 to 44DB(other than deduction under section,-(i)35AD, (ii) 32 or 35 on which deduction u/s 35AD is claimed))	43	0
	44	Profit or loss from specified business (41+42-43)	44	0
	45	Deductions in accordance with section 35AD(1)	45	0
	46	Income from specified business (44-45)	46	0
	47	Relevant clause of sub-section (5) of section 35AD which covers the specified business (to be selected from drop down menu)		
D48	Income chargeable under the head 'Profits and gains from business or profession' (A36+B40+C46+A3d)		D48	0
E	Intra head set off business loss of current year			

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Sl. No.	Type of Business Income	Income of current year (Fill this column only if figure is zero or positive)	Business loss set off	Business income remaining after set off
		(1)	(2)	(3)=(2) - (1)
i	Loss to be set off (Fill this row only if figure is negative)		0	
ii	Income from speculative business	0	0	0
iii	Income from specified business	0	0	0
iv	Total loss set off (ii + iii)		0	
v	Loss remaining after set off (i - iv)		0	

SCHEDULE CYLA - DETAILS OF INCOME AFTER SET-OFF OF CURRENT YEARS LOSSES

Sl. No.	Head/Source of Income	Income of current year (Filll this column only if Income is zero or positive)	House property loss of the current year set off [Total loss (3 of Schedule-HP)]	Business Loss (other than speculation or specified business loss) of the current year set off Total loss (2v of item E of Schedule-BP)	Other sources loss (other than loss from race horses and amount chargeable to special rate of tax) of the current year set off [Total loss (6 of Schedule-OS)]	Current year's Income remaining after set off
		(1)	(2)	(3)	(4)	(5 = 1-2-3-4)
	Loss to be adjusted		0	0	0	
i	House Property	0		0	0	0
ii	Income from Business (excluding speculation profit and income from specified business or profession)	0	0		0	0
iii	Speculative Income	0	0		0	0
iv	Specified Business Income u/s 35AD	0	0		0	0
v	Short-term capital gain taxable @ 15%	0	0	0	0	0
vi	Short-term capital gain taxable @ 30%	0	0	0	0	0
vii	Short-term capital gain taxable at applicable rates	0	0	0	0	0
viii	Short-term capital gain taxable at special rates in India as per DTAA	0	0	0	0	0
ix	Long term capital gain taxable @ 10%	0	0	0	0	0
x	Long term capital gain taxable @ 20%	0	0	0	0	0
xi	Long term capital gains taxable at special rates in India as per DTAA	0	0	0	0	0
xii	Net Income from Other sources (excluding profit from owning race horses and winnings from lottery)	0	0	0		0
xiii	Profit from the activity of owning and maintaining race horses	0	0	0	0	0

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xiv	Total Loss set off	0	0	0	
xv	Loss remaining after set-off	0	0	0	

SCHEDULE PTI - PASS THROUGH INCOME DETAILS FROM BUSINESS TRUST OR INVESTMENT FUND AS PER SECTION 115UA, 115UB

Sl. No.	Investment entity covered by section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	Sl. No.	Head of Income	Current year income	Share of current year loss distributed by investment fund	Net income / Loss 9 = 7-8	TDS on such amount, if any
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

SCHEDULE SI - INCOME CHARGEABLE TO INCOME TAX AT SPECIAL RATES [PLEASE SEE INSTRUCTION]

Sl. No.	Section	Special rate (%)	Income (i)	Tax thereon (ii)
(1)	(2)	(3)	(4)	(5)
1	111A-Short term capital gains on equity share or equity oriented fund chargeable to STT	15.0	0	0
2	112 proviso- Long term capital gains (without indexing)	10.0	0	0
3	112-Long term capital gains (with indexing)	20.0	0	0
4	112A LTCG on equity shares/units of equity oriented fund/units of business trust on which STT is paid	10.0	0	0
5	112(1)(c)(iii)- Long term capital gains on transfer of unlisted securities in the case of non-residents	10.0	0	0
6	115AC(1)(c)- Long term capital gains arising from their transfer of bonds or GDR purchased in foreign currency in case of a non-resident	10.0	0	0
7	115AD(1)(b)(ii)- Short term capital gains (other than on equity share or equity oriented mutual fund referred to in section 111A) by an FII	30.0	0	0
8	115AD(1)(b)(ii)Proviso- Short term capital gains referred to in section 111A- by FII	15.0	0	0
9	115AB(1)(b)- Income by way of long-term capital gains arising from the transfer of units purchase in foreign currency by a off-shore fund	10.0	0	0
10	115AD(1)(b)(iii)- Long term capital gains (other than on equity share or equity oriented mutual fund referred to in section 112A)by an FII	10.0	0	0
11	115AD(1)(b)(iii) Proviso- For NON-RESIDENTS from sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A	10.0	0	0
12	STCG Chargeable at special rates in India as per DTAA	1.0	0	0
13	LTCG Chargeable at special rates in India as per DTAA	1.0	0	0
14	115BB (Winnings from lotteries, puzzles, races, games etc.)	30.0	0	0

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15	115BBJ (Winnings from online games)	30.0	0	0
16	115BBH - Tax on Income from Virtual Digital Asses (Income under head business or profession)	30.0	0	0
17	115BBH - Tax on Income from Virtual Digital Asses (Income under head Capital Gain)	30.0	0	0
18	115BBE - (Income under section 68, 69, 69A, 69B, 69C or 69D)	60.0	0	0
19	115A(1)(a)(i)- Dividends received by non-resident (not being a company) or a foreign company chargeable u/s 115A(1)(a)(i) other than proviso to section 115A(1)(a)(A)	20.0	0	0
20	115A(1)(a)(ii)- Interest received from govt/Indian Concerns received in Foreign Currency	20.0	0	0
21	115A(1) (a)(iia) -Interest from Infrastructure Debt Fund	5.0	0	0
22	115A(1) (a)(iiaa) - Income received by non-resident as referred in section 194LC @5%	5.0	0	0
23	115A(1) (a)(iii) - Income received in respect of units of UTI purchased in Foreign Currency	20.0	0	0
24	115A(1)(b)- Income from royalty or fees for technical services received from Government or Indian concern	10.0	0	0
25	115AD(1)(i) -Income (other than dividend) received by an FII in respect of securities (other than units referred to in section115AB)	20.0	0	0
26	115AD(1)(i) - Income (being dividend) received by an FII in respect of securities (other than units referred to in section 115AB)	20.0	0	0
27	115BBC - Anonymous Donations in certain cases	30.0	0	0
28	115BBA - Income received by non-residents sportsmen or sports associations	20.0	0	0
29	115A(1) (a)(iiaa) -Interest referred to in Proviso to section 194LC(1P) - chargeable u/s 115A(1)(a)(iiaa) @4 %	4.0	0	0
30	115AD(1)(i) -Income by way of Interest received by an FII in respect of bonds or Government securities as per Sec 194LD	5.0	0	0
31	115AC(1)(a) - Income by way of Interest from bonds or GDR purchased in foreign currency - non-resident	10.0	0	0
32	115AC(1)(b) - Income by way of dividends from bonds or GDRs purchased in foreign currency by non-residents	10.0	0	0
33	115A(1) (a)(iiab) -Interest as per Sec. 194LD	5.0	0	0
34	115A(1)(a)(iiac)-Interest as per Sec. 194LBA	5.0	0	0
35	115A(1)(a)(A)- Dividend received by non-resident (not being a company) or a foreign company, from a unit in an International Financial Services Centre, as referred to in sub-section (1A) of section 80LA chargeable under proviso to 115A(1)(a)(A)	10.0	0	0
36	Income from other sources chargeable at special rates in India as per DTAA	1.0	0	0

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37	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 15%	15.0	0	0
38	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 30%	30.0	0	0
39	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% u/s 112A	10.0	0	0
40	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10%	10.0	0	0
41	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20%	20.0	0	0
42	PTI-115A(1)(a)(i)- Dividends received by non-resident (not being a company) or a foreign company chargeable u/s 115A(1)(a)(i) other than proviso to section 115A(1)(a)(A)	20.0	0	0
43	PTI-115A(1)(a)(ii)- Interest received from govt/Indian Concerns received in Foreign Currency	20.0	0	0
44	PTI-115A(1) (a)(iia) -Interest from Infrastructure Debt Fund	5.0	0	0
45	PTI-115A(1) (a)(iiaa) - Income received by non-resident as referred in section 194LC @5%	5.0	0	0
46	PTI-115AD(1)(i) -Income by way of Interest received by an FII in respect of bonds or government securities as per Sec 194LD	5.0	0	0
47	PTI-115A(1) (a)(iiac) -Interest as per Sec. 194LBA	5.0	0	0
48	PTI-115AC(1)(a) -Income by way of interest on bonds purchased in foreign currency - non-resident	20.0	0	0
49	PTI-115A(1)(b)- Income from royalty or fees for technical services received from Government or Indian concern	10.0	0	0
50	PTI-115AC(1)(a) - Income by way of Interest from bonds or GDR purchased in foreign currency - non-resident	10.0	0	0
51	PTI-115AC(1)(b) - Income by way of dividends from bonds or GDRs purchased in foreign currency by non-residents	10.0	0	0
52	PTI-115AD(1)(i) -Income received by an FII in respect of securities (other than units as per Sec 115AB)	20.0	0	0
53	PTI - Income (being dividend) received by an FII in respect of securities (other than units referred to in section115AB)	20.0	0	0
54	PTI-115AD(1)(i) -Income received by an FII in respect of bonds or government securities as per Sec 194LD	5.0	0	0
55	PTI-115BBA - Income received by non-residents sportsmen or sports associations	20.0	0	0
56	PTI-115BBC-Anonymous Donations in certain cases	30.0	0	0
57	PTI-115A(1) (a)(iiaa) -Interest referred to in section 194LC(1P) - chargeable u/s 115A(1)(a)(iiaa) @4 %	4.0	0	0

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58	PTI-115A(1)(a)(A) Dividend received by non-resident (not being a company) or a foreign company, from a unit in an International Financial Services Centre, as referred to in sub-section (1A) of section 80LA chargeable under proviso to 115A(1)(a)(A)	10.0	0	0
Total			0	0

INCOME TAX DEPARTMENT

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SCHEDULE 115TD - ACCRETED INCOME UNDER SECTION 115TD (APPLICABLE IF EXEMPTION CLAIMED U/S 11 AND 12 OR 10(23C)(iv)/10(23C)(v)/ 10(23C)(vi)/10(23C)(via)

1	Aggregate Fair Market Value (FMV) of total assets of Specifield Person					0
2	Less: Total liability of Specified Person				2	0
3	Net value of assets (1 – 2)				3	0
4	(i)	FMV of assets directly acquired out of income referred to in section 10(1)	4i	0		
	(ii)	FMV of assets acquired during the period from the date of creation or establishment to the effective date of registration/provisional registration u/s 12AB or 2nd Proviso to s. 10(23C), if benefit u/s 11 and 12 or 10(23C)(iv)/10(23C)(v)/ 10(23C)(vi)/ 10(23C)(via) respectively not claimed during the said period	4ii	0		
	(iii)	FMV of assets transferred in accordance with third proviso to section 115TD(2)	4iii	0		
	(iv)	Total (4i + 4ii + 4iii)	4iv	0		
5	Liability in respect of assets at 4 above				5	0
6	Accreted income as per section 115TD [3 – (4 – 5)]				6	0
7	Additional income-tax payable u/s 115TD at maximum marginal rate				7	0
8	Interest payable u/s 115TE				8	0
9	Specified date u/s 115TD				9	
10	Additional income-tax and interest payable				10	0
11	Tax and interest paid				11	0
12	Net payable/refundable (10 – 11)				12	0
13	Date(s) of deposit of tax on accreted income				13	

Sl. No.	Date (DD/MM/YYYY)	Name of Bank and Branch	BSR Code	Serial Number of Challan	Amount deposited
(1)	(2)	(3)	(4)	(5)	(6)

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SCHEDULE 115BBI - SPECIFIED INCOME OF CERTAIN INSTITUTIONS UNDER SECTION 115BBI

1	Deemed income referred in Explanation 4 to the third proviso to section 10(23C) or section 11(3)	1	0
2	Deemed income referred under section 11(1B)	2	0
3	Income which is deemed to be income under the twenty-first proviso to Section 10(23C) or which is not excluded from the total income as per section 13(1)(c)	3	0
4	Income which is not exempt under section 10(23C) on account of violation of clause (b) of the third proviso of section 10(23C) or which is not excluded from the total income as per section 13(1)(d)	4	0
5	Income which is not excluded from the total income as per section 11(1)(c)	5	0
6	Income accumulated or set apart in excess of fifteen per cent of the income where such accumulation is not allowed under any specific provision of this Act	6	0
7	Total (total of Sl.No. 1 to 6)	7	0

INCOME TAX DEPARTMENT

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SCHEDULE FSI - DETAILS OF INCOME FROM OUTSIDE INDIA AND TAX RELIEF (AVAILABLE ONLY IN CASE OF RESIDENT)

Sl. No.	Country Code (Dropdown to be provided in the e-filing utility)	Taxpayer Identification Number	Sl. No.	Head of Income	Income from outside India(Included in Part B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e) = (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A
				(a)	(b)	(c)	(d)	(e)	(f)

SCHEDULE TR - DETAILS SUMMARY OF TAX RELIEF CLAIMED FOR TAXES PAID OUTSIDE INDIA (AVAILABLE ONLY IN CASE OF RESIDENT)

1 Details of Tax relief claimed

Sl. No.	Country Code	Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)	Total tax relief available (total of (e) of Schedule FSI in respect of each country)	Section under which relief claimed(specify 90, 90A or 91)
	(a)	(b)	(c)	(d)	(e)
Total			0	0	

2	Total Tax relief available in respect of country where DTAA is applicable (section 90/90A) (Part of total of 1(d))	2		0
3	Total Tax relief available in respect of country where DTAA is not applicable (section 91) (Part of total of 1(d))	3		0
4	Whether any tax paid outside India, on which tax relief was allowed in India, has been refunded/credited by the foreign tax authority during the year? If yes, provide the details below	4		
	a Amount of tax refunded		0	
	b Assessment year in which tax relief allowed in India			

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Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

SCHEDULE FA - DETAILS OF FOREIGN ASSETS AND INCOME FROM ANY SOURCE OUTSIDE INDIA

A1 Details of Foreign Depository Accounts held (including any beneficial interest) at any time during the relevant Calendar Year ending as on 31st December 2023

Sl. No.	Country Name and Code	Name of financial institution	Address of financial institution	ZIP Code	Account Number	Status	Account opening date	Peak Balance During The Period	Closing balance	Gross interest paid/credited to the account during the period
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

A2 Details of Foreign Custodial Accounts held (including any beneficial interest) at any time during the relevant Calendar Year ending as on 31st December 2023

Sl. No.	Country Name and Code	Name of financial institution	Address of financial institution	ZIP Code	Account Number	Status	Account opening date	Peak Balance During The Period	Closing balance	Gross amount paid/credited to the account during the period	
										Nature Of amount	Amount
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11a)	(11b)

A3 Details of Foreign Equity and Debt Interest held (including any beneficial interest) in any entity at any time during the relevant Calendar Year ending as on 31st December 2023

Sl. No.	Country Name and Code	Name of entity	Address of entity	ZIP Code	Nature of entity	Date of acquiring the interest	Initial value of the investment	Peak value of investment during the period	Closing value	Total gross amount paid/credited with respect to the holding during the period	Total gross proceeds from sale or redemption of investment during the period
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)

A4 Details of Foreign Cash Value Insurance Contract or Annuity Contract held (including any beneficial interest) at any time during the relevant Calendar Year ending as on 31st December 2023

Sl. No.	Country Name and Code	Name of financial institution in which insurance contract held	Address of financial institution	ZIP Code	Date of contract	The cash value or surrender value of the contract	Total gross amount paid/credited with respect to the contract during the period
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)

B Details of Financial Interest in any Entity held (including any beneficial interest) at any time during the relevant Calender Year ending as on 31st December 2023

Sl. No.	Country Name and Code	ZIP Code	Nature of entity	Name of the Entity	Address of the Entity	Nature of Interest	Date since held	Total Investment (at cost) (in rupees)	Income accrued from such Interest	Nature of Income	Income taxable and offered in this return		
											Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)

C Details of immovable property held (including any beneficial interest) at any time during the relevant Calendar Year ending as on 31st December 2023

Sl. No.	Country Name and Code	ZIP Code	Address of the Property	Ownership -Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the property	Nature of Income	Income taxable and offered in this return		
									Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

D Details of any other Capital Asset held (including any beneficial interest) at any time during the relevant Calendar Year ending as on 31st December 2023

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Sl. No.	Country Name and Code	ZIP Code	Nature of Asset	Ownership -Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the asset	Nature of Income	Income taxable and offered in this return		
									Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

E Details of account(s) in which you have signing authority held (including any beneficial interest) at any time during the relevant Calendar Year ending as on 31st December 2023 and which has not been included in A to D above.

Sl. No.	Name of the Institution in which the account is held	Address of the Institution	Country Name and Code	ZIP Code	Name of the account holder	Account Number	Peak Balance/ Investment during the year (in rupees)	Whether income accrued is taxable in your hands?	If (7) is yes, Income accrued in the account	If (7) is yes, Income offered in this return		
										Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3a)	(3b)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

F Details of trusts, created under the laws of a country outside India, in which you are a trustee, beneficiary or settlor

Sl. No.	Country Name and Code	ZIP Code	Name of the trust	Address of the trust	Name of trustees	Address of trustees	Name of Settlor	Address of Settlor	Name of Beneficiaries	Address of Beneficiaries	Date since position held	Whether income derived is taxable in your hands?	If (8) is yes, Income derived in the account	If (8) is yes, Income offered in this return		
														Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3a)	(3b)	(4a)	(4b)	(5a)	(5b)	(6a)	(6b)	(7)	(8)	(9)	(10)	(11)	(12)

G Details of any other income derived from any source outside India which is not included in,- (i) items A to F above and, (ii) income under the head business or profession

Sl. No.	Country Name and Code	ZIP Code	Name of the person from whom derived	Address of the person from whom derived	Income derived	Nature of income	Whether taxable in your hands?	If (6) is yes, Income offered in this return		
								Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3a)	(3b)	(4)	(5)	(6)	(7)	(8)	(9)

SCHEDULE SH - SHAREHOLDING OF UNLISTED COMPANY

IF YOU ARE AN UNLISTED COMPANY, PLEASE FURNISH THE FOLLOWING DETAILS,

A - DETAILS OF SHAREHOLDING AT THE END OF THE PREVIOUS YEAR

Sl. No.	Name of the shareholder	Residential status in India	Type of share	PAN	Date of acquisition	Number of shares held	Face value per share	Issue Price per share	Amount received
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

B - DETAILS OF EQUITY SHARE APPLICATION MONEY PENDING ALLOTMENT AT THE END OF THE PREVIOUS YEAR

Sl. No.	Name of the applicant	Residential status in India	Type of share	PAN	Date of application	Number of shares applied for	Application money received	Face value per share	Proposed issue price
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

C - DETAILS OF SHAREHOLDERS WHO IS NOT A SHAREHOLDER AT THE END OF THE PREVIOUS YEAR BUT WAS A SHAREHOLDER AT ANY TIME DURING THE PREVIOUS YEAR

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Sl. No.	Name of the shareholder	Residential status in India	Type of share	PAN	Number of shares held	Face value per share	Issue Price per share	Amount received	Date of acquisition	Date on which cease to be shareholder	Mode of cessation	In case of transfer, PAN of the shareholder
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)

PART B - TI - STATEMENT OF INCOME FOR THE PERIOD ENDED ON 31ST MARCH 2024

Part B1	B1-Applicable if exemption is being claimed u/s 11 and 12 or 10(23C)(iv)/10(23C)(v)/ 10(23C)(vi)/ 10(23C)(via) and wherein Part B3 is not applicable.			
1	Voluntary Contributions and anonymous donations taxable u/s 115BBC (Other than Corpus) [(C- Ai-Bi+E) of Schedule VC]		1	0
2	Voluntary contribution forming part of corpus other than anonymous donations taxable u/s 115BBC [(A + B) of schedule Part-B TI - Part B1]		2	0
	A	Corpus representing donations received for the renovation or repair of places notified u/s 80G(2)(b) [Aia +Bia of Schedule VC]	A	0
	B	Corpus other than above [Aib +Bib of Schedule VC]	B	0
3	Aggregate of income referred to in sections 11, 12 and sections 10(23C)(iv),10(23C)(v), 10(23C)(vi) and 10(23C)(via) derived during the previous year excluding Voluntary contribution included in 1 above (10 of Schedule AI)		3	0
4	Amount eligible for exemption under section 11(1)(c)		4	0
	a	Approval number given by the Board	4a	0
	b	Date of approval by the Board	4b	
5	Income to be applied [1+3-4-(A1-A1a of Schedule A)]		5	0
6	Application of income for charitable or religious purposes or for the stated objects of the trust/institution		6	
	i	Amount applied during the previous year [Excluding application from borrowed fund, deemed application, previous year accumulation upto 15% etc, i.e not from the income of prev year] [Sl. No. G of Schedule A]	6i	0
	ii	Repayment of loan during the previous year - [Sr.no. 4 of table A2 of Schedule J]	6ii	0
	iii	Amount applied during the previous year- invested or deposited back into specified mode of Corpus fund (disallowed earlier on application of fund for object of trust/institution) invested or deposited back, into one or more of the forms or modes specified in Section 11(5) maintained specifically for such corpus, from the income of that year and to the extent of such investment or deposit [Sr.no. 4 of table A1 of Schedule J]	6iii	0
	iv	Amount deemed to have been applied during the previous year as per clause (2) of Explanation to section 11(1). [Col 2 of schedule D for FY 2023-24]	6iv	0
		A If (iv) above applicable, whether option Form No. 9A has been furnished to the Assessing Officer	A	
		B If yes, date of furnishing Form No. 9A (DD/MM/YYYY)	B	
	v	Amount accumulated or set apart for application to charitable or religious purposes or for the stated objects of the trust/institution to the extent it does not exceed 15 per cent of income derived from property held in trust/ institution under section 11(1)(a)/11(1)(b) or in terms of third proviso to section 10(23C) [{restricted to maximum of 15% of [(1+3) above)-(A1 of Schedule A)]}]	6v	0
	vi	Amount in addition to amount referred to in (v) above, accumulated or set apart for specified purposes if all the conditions in section 11(2) and 11(5) or third proviso to section 10(23C) are fulfilled (Col 2 of Schedule I for FY 2023-24)	6vi	0
		A If (vi) above applicable, whether option Form No. 10 has been furnished to the Assessing Officer	A	

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		B	If yes, date of furnishing Form No. 10 (DD/MM/YYYY)	B	
	vii		Total [6i + 6ii+6iii +6iv+6v+ 6vi]	6vii	0
7	Additions				
	i		Income chargeable under section 115BBI[Total of SI. NO. 7 of Scheule 115BBI]	7i	0
	ii		Income in respect of which exemption under section 11 is not available, being anonymous donation (Diii of schedule VC)	7ii	0
	iii		Income chargeable under section 12(2)	7iii	0
	iv		Amount disallowable under section 11(1) r.w.s 40(a)(ia) or 10(23C) r.w.s 40(a)(ia)	7iv	0
	v		Amount disallowable under section 11(1) r.w.s 40A(3)/(3A) or 10(23C) r.w.s 40A(3)/(3A)	7v	0
	vi		Income as per Explanation 3B in case of violation of clause (a) or (b) or (c) of Explanation 3A to section 11(1) read with section 80G(2)(b)	7vi	0
	vii		Income as per Explanation 1B in case of violation of clause (a) or (b) or (c) of Explanation 1A to section 10(23C) read with section 80G(2)(b)	7vii	0
	viii		Any other income on which exemption is not allowable under the Income-tax Act	7viii	0
	ix		Total [7i+7ii+7iii+7iv +7v +7vi+7vii+7viii]	7ix	0
8	Income chargeable u/s 11(4)			8	0
9	Gross income after Exemption u/s 11/10(23C)(iv)/10(23C)(v)/ 10(23C)(vi)/10(23C)(via) [(5-6vii)+7ix+8]			9	0
10	Income not forming part of item no.9 above				
	i		Income from house property [3 of Schedule HP] (enter nil if loss)	i	0
	ii		Profits and gains of business or profession [as per item No. D48 of schedule BP]	ii	0
	iii		Income under the head Capital Gains		
		A	ShortTerm	10iiiA	
			Ai Short-term chargeable @ 15% (9ii of item E of schedule CG)	10Ai	0
			Aii Short-term chargeable @ 30% (9iii of item E of schedule CG)	10Aii	0
			Aiii Short-term chargeable at applicable rate (9iv of item E of schedule CG)	10Aiii	0
			Aiv Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	10Aiv	0
			Av Total Short-term (Ai + Aii + Aiii + Aiv) (enter nil if loss)	10Av	0
		B	Long Term	10iiiB	
			Bi Long-term chargeable @ 10% (9vi of item E of schedule CG)	10Bi	0
			Bii Long-term chargeable @ 20% (9vii of item E of schedule CG)	10Bii	0
			Biii Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	10Biii	0
			Biv Total Long-term (Bi + Bii + Biii) (enter nil if loss)	10Biv	0
		C	Sum of Short-term/Long-term capital gains) (Av+Biv) (enter nil if loss)	10iiiC	0

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		D	Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)	10iiiD	0
		E	Total Capital gain(C+D)	10iiiE	0
	iv		Income from other sources [as per item No. 9 of Schedule OS]	iv	0
	v		Total (10i + 10ii + 10iiiE + 10iv)	v	0
11	Gross income [9+10]			11	0
12	Losses of current year to be set off against 10v (total of 2xiv, 3xiv and 4xiv of Schedule CYLA)			12	0
13	Total Income [11-12]			13	0
14	Income which is included in 13 and chargeable to tax at special rates (total of col. (i) of schedule SI)			14	0
15	Anonymous donations, included in 13, to be taxed under section 115BBC @ 30% (Diii of Schedule VC)			15	0
16	Specified income chargeable u/s 115BBI , included in 13, to be taxed @ 30% (Sl. No. 7 of Schedule 115BBI)			16	0
17	Aggregate Income to be taxed at normal rates (13-14-15-16)			17	0

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PART B2 - APPLICABLE IF EXEMPTION IS BEING CLAIMED UNDER SECTION 13A/13B AND UNDER SECTIONS 10(21), 10(23A), 10(23AAA), 10(23B), 10(23EC), 10(23ED), 10(23EE), 10(29A), 10(23C)(IIIAB), 10(23C)(IIIAC), 10(23C)(IIIAD), 10(23C)(IIIAE), 10(23D), 10(23DA), 10(23FB), 10(24), 10(46), 10(46A), 10(46B), 10(47)				
1	Amount eligible for exemption under sections 10(21),10(23AAA), 10(23B), 10(23D), 10(23DA), 10(23EC), 10(23ED), 10(23EE), 10(23FB), 10(29A), 10(46), 10(46A), 10(46B), 10(47) [Sl. No. 1 of Schedule IE-1]	1	0
	1a Exemption under section 10(21)	1a	0
	1b Exemption under section 10(23AAA)	1b	0
	1c Exemption under section 10(23B)	1c	0
	1d Exemption under section 10(23D)	1d	0
	1e Exemption under section 10(23DA)	1e	0
	1f Exemption under section 10(23EC)	1f	0
	1g Exemption under section 10(23ED)	1g	0
	1h Exemption under section 10(23EE)	1h	0
	1i Exemption under section 10(23FB)	1i	0
	1j Exemption under section 10(29A)	1j	0
	1k Exemption under section 10(46)	1k	0
	1l Exemption under section 10(46A)	1l	0
	1m Exemption under section 10(46B)	1m	0
	1n Exemption under section 10(47)	1n	0
2	Amount eligible for exemption under sections 10(23A),10(23C)(iiiab),10(23C)(iiiac),10(23C)(iiiad),10(23C)(iiiae),10(24) [{Sl. No .1 of Schedule IE-2 (For Row A)} or {Total of Sl. No. 3 of Schedule IE-3} or {Total of Sl. No. 3 of Schedule IE-4}]	2	0
	2a Exemption under section 10(23A)	2a	0
	2b Exemption under section 10(23C)(iiiab)	2b	0
	2c Exemption under section 10(23C)(iiiac)	2c	0
	2d Exemption under section 10(23C)(iiiad)	2d	0
	2e Exemption under section 10(23C)(iiiae)	2e	0
	2f Exemption under section 10(24)	2f	0
3	Income chargeable under section 11(3) read with section 10(21). [Total of Col. 15 of schedule I]	3	0
4	Income claimed as exempt under section 13A in case of a Political Party.	4	0
5	Income claimed as exempt under section 13B in case of an Electoral Trust. (item No. 6vii of Schedule ET)	5	0
6	Voluntary Contribution received during the year[applicable for Section 13A and 13B]	6	0
7	Heads of Income	7	
	i Income from house property [3 of Schedule HP] (enter nil if loss)	i	0

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	ii		Profits and gains of business or profession[as per item No. D 48 of schedule BP]		ii	0
	iii		Income under the head capital gains		iii	
		A	Short term		A	
			Ai	Short-term chargeable @ 15% (9ii of item E of schedule CG)	Ai	0
			Aii	Short-term chargeable @ 30% (9iii of item E of schedule CG)	Aii	0
			Aiii	Short-term chargeable at applicable rate (9iv of item E of schedule CG)	Aiii	0
			Aiv	Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	Aiv	0
			Av	Total Short-term (Ai + Aii + Aiii + Aiv) (enter nil if loss)	Av	0
		B	LongTerm		B	
			Bi	Long-term chargeable @ 10% (9vi of item E of schedule CG)	Bi	0
			Bii	Long-term chargeable @ 20% (9vii of item E of schedule CG)	Bii	0
			Biii	Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	Biii	0
			Biv	Total Long-term (Bi + Bii + Biii) (enter nil if loss)	Biv	0
		C	Sum of short-term/long-term capital gains (Av + Biv) (enter nil if loss)		C	0
		D	Capital gain chargeable @30% u/s 115BBH (C2 of schedule CG)		D	0
		E	Total capital gains (C+D)		E	0
	iv		Income from other sources. [as per item No. 9 of Schedule OS]		iv	0
	v		Total (7i + 7ii + 7iiiE + 7iv)		v	0
8			Gross income [6+7v-4-5]+3		8	0
9			Losses of current year to be set off against 7v (total of 2xiv, 3xiv and 4xiv of Schedule CYLA)		9	0
10			Gross Total Income (8-9)		10	0
11			Income which is included in 10 and chargeable to tax at special rates (total of col. (i) of schedule SI)		11	0
12			Net Agricultural income for rate purpose		12	0
13			Aggregate Income (10-11+12) [applicable if (10-11) exceeds maximum amount not chargeable to tax]		13	0
14			Income chargeable at maximum marginal rates		14	0

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PART B3 - APPLICABLE IF TOTAL INCOME CHARGEABLE TO TAX U/S TWENTY-SECOND PROVISO TO section 10(23C) or section 13(10)				
	If yes in Sl. No. A(26) of Part A-General, please the provide computation of Income chargeable under twenty second proviso to Clause (23C) of section 10/ sub-section (10) of section 13			
1	Total Income for the previous year other than Sl. No. 7		1	0
2	Total Expenditure incurred in India, for the objects of the assessee		2	0
3	Expenditure to be disallowed		3	
	i	Expenditure from the corpus standing to the credit of the trust or institution as on the end of the financial year immediately preceding the previous year relevant to the assessment year for which income is being computed	i	0
	ii	Expenditure from any loan or borrowing	ii	0
	iii	Depreciation in respect of an asset, acquisition of which has been claimed as application of income, in the same or any other previous year; and	iii	0
	iv	Expenditure in the form of contribution or donation to any person	iv	0
	v	Capital Expenditure	v	0
	vi	Amount disallowable under Explanation to sub-section (10) of section 13 or Explanation to twenty second proviso to clause (23C) of section 10 read with sub-clause (ia) of clause (a) of section 40	vi	0
	vii	Amount disallowable under Explanation to sub-section (10) of section 13 or Explanation to twenty second proviso to clause (23C) of section 10 read with sub-section 3 of section 40A	vii	0
	viii	Amount disallowable under Explanation to sub-section (10) of section 13 or Explanation to twenty second proviso to clause (23C) of section 10 read with section (3A) of section 40A	viii	0
	ix	Any other disallowance	ix	0
	x	Total expenditure to be disallowed (i)+(ii)+(iii)+(iv)+(v)+(vi)+(vii)+(viii)+(ix)	x	0
4	Additions		4	
	(i)	Income chargeable under section 115BBI [Total of Sl. No. 7 of Schedule 115BBI]	i	0
	(ii)	Income in respect of which exemption under section 11 is not available, being anonymous donation (Diii of schedule VC)	ii	0
	(iii)	Income chargeable under section 12(2)	iii	0
	(iv)	Income as per Explanation 3B in case of violation of clause (a) or (b) or (c) or (d) of Explanation 3A to section 11(1) read with section 80G(2)(b)	iv	0
	(v)	Income as per Explanation 1B in case of violation of clause (a) or (b) or (c) of Explanation 1A to section 10(23C) read with section 80G(2)(b)	v	0
	(vi)	Any other income on which exemption is not allowable under the Income-tax Act	vi	0
	(vii)	Total Additions (i)+(ii)+(iii)+(iv)+(v)+(vi)	vii	0
5	Income chargeable u/s 11(4)		5	0
6	Sum total [(1-2+3x)+4vii+5)]		6	0
7	Income not forming part of item no. 6 above		7	
	i	Income from house property [3 of Schedule HP] (enter nil if loss)	i	0
	ii	Profits and gains of business or profession [as per item no. D48 of Schedule BP]	ii	0
	iii	Income under the head Capital Gains	iii	
		A Short-term	A	

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		Ai	Short-term chargeable @ 15% (9ii of item E of schedule CG)	Ai	0
		Aii	Short-term chargeable @ 30% (9iii of item E of schedule CG)	Aii	0
		Aiii	Short-term chargeable at applicable rate (9iv of item E of schedule CG)	Aiii	0
		Aiv	Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	Aiv	0
		Av	Total Short-term (Ai + Aii + Aiii + Aiv) (enter nil if loss)	Av	0
	B	Long Term		B	
		Bi	Long-term chargeable @ 10% (9vi of item E of schedule CG)	Bi	0
		Bii	Long-term chargeable @ 20% (9vii of item E of schedule CG)	Bii	0
		Biii	Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	Biii	0
		Biv	Total Long-term (Bi + Bii + Biii) (enter nil if loss)	Biv	0
	C	Sum of Short-term/ Long-term capital gains(av+biv)(enter nil if loss)		C	0
	D	Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)		D	0
	E	Total capital gains (c + d)		E	0
iv		Income from other sources [as per item no. 9 of Schedule OS]		iv	0
v		Total (7i + 7ii + 7iiie + 7iv)		v	0
8		Losses of current year to be set off against 7v (total of 2xiv, 3xiv and 4xiv of Schedule CYLA)		8	0
9		Total Income (6+7-8)		9	0
10		Income which is included in 9 and chargeable to tax at special rates (total of col. (i) of schedule SI)		10	0
11		Anonymous donations, included in 9, to be taxed under section 115BBC @ 30% (Diii of Schedule VC)		11	0
12		Income chargeable u/s 115BBI, included in 9, to be taxed @ 30% (Sl. No 7 of Schedule 115BBI)		12	0
13		Income chargeable to tax u/s twenty-second proviso to clause (23C) of section 10 or sub-section (10) of section 13 (9-10-11-12)		13	0

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PART B - TTI - Computation of tax liability on total income				
1	Tax payable on total income			
	a	Tax at normal rates on [Sl. No. 17 of Part B1 of Part B-TI] OR [Sl. No. (13-14) of Part B2 of Part B-TI] OR [Sl. No. 13 of Part B3 of Part B-TI]	1a	0
	b	Tax at special rates (total of col(ii) of Schedule-SI)	1b	0
	c	Tax on anonymous donation u/s 115BBC @30% on [Sr. no. 15 of Part B1 of Part B-TI] OR [Sl. No. 11 of Part B3 of Part B-TI]	1c	0
	d	Tax on income chargeable u/s 115BBI @30% on [Sr. no. 16 of Part B1 of Part B-TI] OR [Sl. No. 12 of Part B3 of Part B-TI]	1d	0
	e	Tax at maximum marginal rate on Sr. no. 14 of Part B2 of Part B-TI	1e	0
	f	Rebate on agricultural income [Part B2, applicable if (10-11) of Part B-TI exceeds maximum amount not chargeable to tax]	1f	0
	g	Tax Payable on Total Income (1a + 1b+1c+1d +1e-1f)	1g	0
2	Surcharge			
	i	25% of Column (ii) of "Income under section 115BBE " of Schedule SI	2i	0
	ii	On [1g – (Column (ii) of "Income under section 115BBE " of Schedule SI)]	2ii	0
	iii	Total (i + ii)	2iii	0
3	Health and Education Cess @ 4% on(1g+ 2iii)		3	0
4	Gross tax liability (1g+ 2iii + 3)		4	0
5	TaxRelief			
	a	Section 90/90A (2 of Schedule TR)	5a	0
	b	Section 91 (3 of Schedule TR)	5b	0
	c	Total (5a + 5b)	5c	0
6	Net tax liability (4 – 5c)		6	0
7	Interest and fee payable		7	
	a	Interest for default in furnishing the return (section 234A)	7a	0
	b	Interest for default in payment of advance tax (section 234B)	7b	0
	c	Interest for deferment of advance tax (section 234C)	7c	0
	d	Fee for default in furnishing return of income (section 234F)	7d	0
	e	Total Interest and Fee Payable (7a+ 7b+ 7c+ 7d)	7e	0
8	Aggregate liability (6 + 7e)		8	0
9	Taxes Paid			
	a	Advance Tax (from column 5 of 15A)	9a	0
	b	TDS (total of column 9 of 15B)	9b	0

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	c	TCS (total of column 7(i) of 15C)	9c	0
	d	Self-Assessment Tax (from column 5 of 15A)	9d	0
	e	Total Taxes Paid (9a+ 9b+ 9c+ 9d)	9e	0
10		Amount payable (Enter if 8 is greater than 9e, else enter 0)	10	0
11		Refund (If 9e is greater than 8),(refund, if any, will be directly credited into the bank account)	11	0
12		Net tax payable on 115TD income including interest u/s 115TE (Sr.no. 12 of Schedule 115TD)	12	0
13		Do you have a bank account in India		Yes

a Details of all Bank Accounts held in India at any time durring the previous year (excluding dormant accounts)

Sl. No.	IFS Code of the bank	Name of the Bank	Account Number	Type of account
(1)	(2)	(3)	(4)	(5)
1	CBIN0280621	CENTRAL BANK OF INDIA	3329116875	Over draft account

b Non-residents, may, at their option, furnish the details of one foreign bank account;

Sl. No.	SWIFT Code	Name of the Bank	Country of Location	IBAN
(1)	(2)	(3)	(4)	(5)

14	Do you at any time during the previousyear :- (i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or (ii) have signing authority in any account located outside India; or (iii) have income from any source outside India? [applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]	NO

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TAX PAYMENTS

A Details Of Advance Tax and Self Assessment Tax Payments

Sl. No.	BSR Code	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)
(1)	(2)	(3)	(4)	(5)
Total				0

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SCHEDULE TDS 1

15B(1) DETAILS OF TAX DEDUCTED AT SOURCE (TDS) ON INCOME [AS PER FORM 16A ISSUED BY DEDUCTOR(S)]

Sl. No.	TDS credit in the name of TDS credit relating to self /other person [other person as per rule 37BA(2)]	PAN of Other Person (if TDS credit related to other person)	Aadhaar No. of Other Person (if TDS credit related to other person)	Tax Deduction Account Number (TAN) of the Deductor	Unclaimed TDS brought forward (b/f)		TDS of current financial year (TDS deducted during FY 2023-24)			TDS credit being claimed this Year (only if corresponding income is being offered for tax this year)), not applicable if TDS is deducted u/s 194N)					Corresponding Receipts /withdrawl offered		TDS credit being carried forward
					Fin. Year in which deducted	TDS b/f	Deducted in own hands	Deducted in the hands of any other person as per rule 37BA(2) (if applicable)		Claimed in own hands	Claimed in the hands of any other person as per rule 37BA(2) (if applicable)				Gross Amount	Head of Income	
								(i) Income	(ii) TDS		Income	TDS	PAN	Aadhaar No.			
(1)	(2)	(3)(a)	(3)(b)	(4)	(5)	(6)	(7)	(8)(a)	(8)(b)	(9)	(10)(a)	(10)(b)	(10)(c)	(10)(d)	(11)	(12)	(13)
Total										0							

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SCHEDULE TDS 2

15B(2) DETAILS OF TAX DEDUCTED AT SOURCE (TDS) ON INCOME [AS PER FORM 16B/16C/16D/16E FURNISHED ISSUED BY DEDUCTOR(S)]

Sl. No.	TDS credit in the name of	PAN Of Other Person(If TDS credit related to other person)	Aadhaar No. of Other Person (if TDS credit related to other person)	PAN of the buyer/ Tenant	Aadhaar of buyer/ Tenant	Unclaimed TDS brought forward (b/f) (If TDS was deducted in previous year but was not claimed, details should be provided in this field)		TDS of the current financial Year (TDS deducted during the FY 2023-24)			TDS credit being claimed this Year (only if corresponding Receipt is being offered for tax this year)					Corresponding Receipt offered		TDS credit being carried forward
						Fin. Year in which deducted	TDS b/f	Deducted in own hands	Deducted in the hands of any other person as per rule 37BA(2) (if applicable)		Claimed in own hands	Claimed in the hands of any other person as per rule 37BA(2) Col (10) (if applicable)				Gross Amount	Head of Income	
									(i) Income	(ii) TDS		Income	TDS	PAN	Aadhaar			
(1)	(2)	(3)(a)	(3)(b)	(4)(a)	(4)(b)	(5)	(6)	(7)	(8)(a)	(8)(b)	(9)	(10)(a)	(10)(b)	(10)(c)	(10)(d)	(11)	(12)	(13)
Total											0							

SCHEDULE TCS - DETAILS OF TAX COLLECTED AT SOURCE (TCS) [AS PER FORM 27D ISSUED BY COLLECTORS]

Sl. No.	TCS credit relating to self/ other person [other person as per rule 37I(1)]	Tax Deduction and Tax Collection Account Number of the Collector	PAN of Other person (if TCS credit related to other person)	Financial year in which TCS is Collected	Amount b/f	TCS of the current financial Year (tax collected during the FY 2023-24)		TCS credit being claimed this year			TCS credit being carried forward
						Collected in own hands	Collected in the hands of any other person as per rule 37i(1) (if applicable)	Claimed in own hands	Claimed in hands of any other person as per rule 37i(1) (if applicable)		
									TCS	PAN	
(1)	(2)(i)	(2)(ii)	(3)	(4)	(5)	(6)(i)	(6)(ii)	(7(i))	(7)(ii)(a)	(7)(ii)(b)	(8)
Total								0			

[Note: Please enter total of column 7(i) of Schedule-TCS in 9c of Part B-TTI]

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Acknowledgement Number : 617575190181024 **Date of Filing : 18-Oct-2024***

VERIFICATION

I, **JEHANGIR NARIMAN MISTRY** son/daughter of **NARIMAN BYRAMJI MISTRY** solemnly declare that to the best of my knowledge and belief, the information given in this return and the schedules, statements, etc., accompanying it is correct and complete is in accordance with the provisions of the Income-tax Act, 1961.

I further declare that I am making this return in my capacity as **Director** and I am also competent to make this return and verify it. I am holding permanent account number **AAFPM5438D** (if allotted).

I further declare that the critical assumptions specified in the agreement have been satisfied and all the terms and conditions of the agreement have been complied with. (Applicable, in a case where return is furnished under section 92CD)

Date: 18-Oct-2024	Place: 59.163.39.2	Sign Here:

Note:

1. Submission date is the system date of e-Filing portal of Income Tax Department. The same is available in the Acknowledgement/ITR-V generated after submission of return.
2. Verification Date is the date of e-Verification at e-Filing portal of Income Tax Department or the date of receipt of ITR-V at CPC, Bengaluru. The same will be available in View Returns/Forms option of e-Filing portal. In case of e-Verification, it is available in Acknowledgement".

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